## [Mr. Deputy Chairman]

Discussion under

with instructions to report by the first week of next Session."

The motion was negatived.

MR. DEPUTY CHAIRMAN; I shall now put the Motion moved by Shn Swaminathan to vote.

The questions is;

"That the Bill to amend the Wild Life (Protection) Act, 1972, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We .shall now take up clause-by-clauss consideration of the Bill

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and -the Title were added to the Bill.

SHRI R..V. SWAMINATHAN: Sir,  $Z \setminus$ move.

"That the Bill be passed."

MR. DEPUTY CHAIRMAN; The question is:

"That the Bill be passed."

The question was proposed.

SHRI DINESH GOSWAMI: Sir, 1 am not asking for a formal division. But my dissent should be recorded.

SHRI BISWA GOSWAMI; Sir, my dissent should also be recorded.

MR. DEPUTY CHAIRMAN; Both their dissents will be recorded.

The question is:

"That the Bill be passed." The

riaHon was adopted.

#### STATEMENT BY MINISTER

Amdt. Bill, 1982

Issuance of a Notification by Itne government of Assam for the purpose of the essential services maintenance (Assam) Act. 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAN JAN LASKAR): Sir, in exercise of powers conferred under sub-clause (v) of clause (b) of sub-Section (1) of Section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980) as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), the Government of Assam have issued a notification on 5-5-1982 to declare certain services as essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980. The Government have given intimation about the notification through a wireless message dated 5.5.1982. Printed copies of the notification which are reported to have been sent by air-parcel have not, however, been received so far. In the absence of the printed copies, it has not been possible to complete action for laying the notification on the Table of the House as required under sub-Section (2) of Section 2 of the Essential Services Maintenance (Assam) Act, 1980. The notification will be laid on the Table of the House on the first day of the commencement of the next session of the Rajya Sabha.

# DISCUSSION UNDER RULE 176

Growing corruption in the country affecting the political, Social, economic and moral fabric of our national life.

MR. DEPUTY CHAIRMAN; Now we shall take up the discussion under Rule 176, Shri Piloo Mody. I think we shall conclude the debate by six and I hope-' the hon. Members will exercise r«S-traint so that the debate may not be turned into an ecrimonius one.

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir it ia with a very heavy heart and full responsibility...

SHRI J. K. JAIN (Madhya Pradesh) : And also a heavy body.

SHRI PILOO MODY:.. and great determination that I raise a discussion on the growing corruption in the country affecting the political, social, economic and moral fibre of our national life. Sir, in raising this question I want to assure every one. concerned and, particularly, my colleague across the way from me, that I do not want a partisan debate on this subject at all, and that all the problems and tribulations that the Leader of the House went through in finally agreeing to this debate, he need not have had any predelictions about what our motives in raising this issue are. And they were very simple. Sir.

Corruption has become a very real thing for all of us. For the whole country, for all levels of society, for all sides of his House, all communities, all castes, all regions, this has become a way of life which we find intolerable, and is the Parliament of India does not take cognizance of this fact and if the Parliament of India i3 not exercised by this fact, then there ig something wrong with all of UB sitting here and there is something very wrong with what is happening in this country?

Sir, what galls me most is when people dismiss the subject of corruption by saying that corruption is everywhere that corruption is a global phenomena, that corruption takes place at all levels and in every society. Sir, this is no consolation to me. 1 happen to know something about other societies also; I happen to visit quite a few countries and I know that the level of corruption that exists in those countries is nowhere near the sort of corruption that we experience in this country. It is impossible to move from, the time you get up in the morning to the time you go to bed again, it is impos-, sible to move in this country without having brushed against some form of corruption or the other, Sir, life in this country has become intolerable unless you decide to sail along and take the easy life

294 RS-9

with the rest of the country and participate in the massive plunder that is taking place in this country.

Sir, corruption has now become institutionalised in this country. At all levels of society there is corruption—a formula, a code worked out by which every section of society has its little peck in the general plunder that is going on. It is only the people at large who say I hey never have an opportunity of participating in it. But what happens is that w« without making the least effort at a personal level, at an institutionalised level, at a governmental level, at the level of politics, at the level of the Judiciary, at the level of the press, at the level of the administrative Services, at the level of the Police Services, to make any dent on or aires! Ibis phenomenon in any way whatsoever. Everybody has become so cynical that we just accept it, we take it for granted we even laugh about it and we narrate in justification greater and greater attempts to say how these attempts were cleverer than the previous attempts on this. This cannot go on. You know thera was a time before when we paid a little money for asking for a little favour from Government. It is no longer on that basis because that grew to such a large proportion that there was a big price for favours granted. It is no longer at that level either. Now you need to pay—no matter what you do, your attempts may be justified or your demand may be legitimate; it is a matter of course and you cannot escape it-for any demands that you have to make in getting anything done in this country. Even for the simplest things, tickets on the Railways, reservations on planes or trains, on buses, it happens. Have you ever seen the indignity that a human being has to suffer in this country has become intolerable? Where is the honest man in this country? Put an honest man into the administrative services, put any honest man info the Police Services, put any honest man into Service, put an honest man into politics, and you find it is no longer posible for him to remain honest.

SHRI BUDDHA PRIYA MAURYA (Andhra Prodesh) You are there. You are honest.

SHRI PILOO MODY: I am glad you recognise it. Some day I will reciprocate the compliment. The fact of the matter is that all of us sitting here, if we put our hands on our hearts and think for a moment with our conscience, would it not say to ourselves that 15 years ago we were more honest than we are today? I personally feel that 15 years ago I was a better human being, a more honest human being than I am today. And I cannot escape it, I do not know where to espase and while it is repugnent for me to accept the sort of society that I see around me, I have no escape if I want to continue to live in the country-which I very much wish to do. Therefore, it is not a partisan matter. One can always apportion blame; and the blame, I am afraid, has to be taken by the Government more because for many many years a particular party has been in charge of the Government and they have framed certain policies, policies against which I have been vehemently in opposition—policies which were based on a pernicious system of licences, on a pernicious system of quotas and permits, on a pernicious system of granting favours, and a pernicious system which inbuilds into every piece of legislation in this country vast discretionary powers for the Administration and the Executive. This is what it at the root of it. So if it were merely a question of apportioning blame, I do not think it would even be necessary to do it; the proposition is too obvious but I am not on that process, although there are sheaths and sheaths that 1 could quote from the newspapers about big scandals, scandals involving hundreds of crores of rupees, being made at all levels by all types of people. There are many levels of corruption. But the very important source of corruption unfrotunately always remains political, for which all of us have to take the blame, on thrs side of the House as well as on that side. But you must take more blame because you are more in number, just as when we were in power we had !o take more blame. The process goes on. The root cause, the fountain-head of the evil is political and therefore, in raising this debate I would like you to turn the light inwards and to see for yourself to what extent

we have been responsible, 1 have been responsible, for bringing this state of affairs. Take any part of life, take the C ment servant, for instance, in the matter of transmers, in the matter of recruitment, in the matter of promotion, take the large services in which the same thing occurs. You know jobs are being auctioned for Rs. 50,000, a lac, and there are jobs which are known as wet posts and there are certain other jobs wh known as dry posts. In a dry post you get a little opportunity and in a wet post your opportunities are lush. And this goes on and on and on. And I find nobody, no-body even remotely concerned, nobody wanting to discuss the issue, nobody even recognising it as a problem that is facing our country, Sir. You can take any number. Take the question of letting out contracts. You will find that exaggerated claims of contracts which have been rejected, when a new administration comes in, a new Minister comes in, he starts accepting, the claims which have been rejected in the past and makes payment and receives consideration in return for that. Take the case of building a house, building a building. There i\$ pernicious use of the F. S. I. It is incidentally a good law, a good law in the sense that it controls the density and controls the space. Having passed a good law, you leave discretionary powers in the hands of the Ministers, which invariably the Chief Ministers in the States reserve for themselves and then give concessions. They make it possible for lax fortunes to be earned and in the process collect it. Take the NOC on urban ceiling. The no-objection certificate on urban ceiling is a source of prime money because the NOC entities the recipient enormous sums of money and enormous profits.

Sir, only this morning we raised something about the electronic parts being allowed to be imported from Japan. It is amazing. It is veryingenious. In Japan they do not permit export of components, parts. In India we do not permit importation of the finished goods. So, full items are exported from Japan. They

dismantled in Hong Kong. That means removing a few screws-and loosening, and the parts are imported into India where they are screwed into one item again and sold for enormous profits, 200 per cent, 300 per cent, 400 per cent. But we do nothing about it. Everyone of us is in the know of it, everyone of us reads it day and night in newspapers.

You get up here and ask questions, and this Government will maintain complete innocence. Even the Question Hour in Parliament has become a corrupt practice, Sir, and it has become a corrupt practice in the sense that we go on asking questions, we go on seeking information, and they have now developed sophistication at warding off our questions, Sir.

Therefore, Sir, I would urge you to help us in getting some answers from them between eleven and twelve at least in the future, if it has not been done in the past because it is essential. It is essential to curb corruption. It is essential to strengthen our democratic fabric. It is essential for our own well-being. Knowledge, information, Sir. is power to check the arbitrary exercises of whims.

Then what happens? Every now and then to make a public show of it, a man here, a man there, is found a scapegoat, a clerk here, a little officer there is made a scapegoat to show how concerned we are about this subject, and the real big fish just manages to have very much there own way. Sir, look at the position that the people who have corrupted, enjoy in our society. Look at the social status and position of smugglers in the society. Look at the social status of bootleggers in this society. Look at the social status of other people. Look a; profiteers, look at black-marketeers, look at hoarders. They all enjoy extremely high social status in the country, and compare

them with a poor professor who is trying to build a generation for you. Look at it against the poor professional who will not indulge in sharp practices. You see the dichotomy in our society in which the evil-doers enjoy a certain status in society, who hobnob with the topmost political echelons of the society, and the honest professor and the honest professional and the honest worker and the honest whoever he may be, getting nowhere, not even getting a foot into the doorway, wherever he goes.

*Rule* 176

Sir, have you ever thought what injustice a citizen in this country has to suffer? You know, people ask me, "If politics is so corrupt, why are you in politics?" Sir, to tell you quite honestly, I do not know. I have a way of salving my own conscience and fooling myself into thinking that every time I get up here and say something, I am hitting something. I am hitting nothing. I am only hitting the air. I know if is a very poor consolation. But I also know that if I was not at least fooling myself into thinking that I was trying to do something for this society, I would find life in this country intolerable. Have you ever thought what injustice a human being has to suffer a citizen has to suffer in this country? Every time you dial a telephone, it is an indignity. And every time you catch a bus or a train or a plane, it is an indignity. Every time you go to the post office, it is indignity. Every time you walk on the streets, it is an indignity. The amount of indignities that you have to suffer has become intolerable. As I stroll down the streets, I see that the bus never stop at the bus stop and there are about 10 to 15 people running after the bus; taking flying leaps in order to catch the bus and go to their destination. 1+ is a common practice in this country. Not an exception, this is the rule. It would be unbelievable, in fact, the commuters m this city, would be aghast if the bus ever stopped at the bus stop and peo[Shri Piloo Mody]

pie were allowed to mount it like civilized human beings.

Discussion under

But, Sir, political corruption is the progenitor administraltive corruption, there was a time when I could quote people but since I do not want to mention any names, I do not want to go in o this business of quoting because if you ask me the name, I cannot withhold it. there are Governors, there are legal But luminaries, there are people of all strata of society, not to mention the journalists, who day in and day out are speaking are exposing the indignities that about. we have to suffer primarily as a result corruption. I want you to understand, Sir, that there is a nexus between the indignities that a citize<sub>n</sub> suffers and the political structure, that there h a nexus between indignities and cor-' ruption, that there is a nexus between political power and corrpution, and all of it gets translated into legal or semi-legal or quasi-legal procedures and laws which in the ultimate analysis leave you helpless.

You know, Sir, stealing goes on from coal mines. False contracts are given. Stealing goes on from the Railways which is endemic. Every year there hag to be so much written off, that has been stolen. Stealing goes on in the steel mills. Stealing goes on in every conceivable way. Stealing goes on in cement, it has now become famous. To have control on cement is to have control over the Bank of England. And what to speak of petroleum? Oil Minister is sharing the bench with my worthy colleague. Has it ever occurred to you, Sir, that it requires a Cabinet Minister's permission for a person to acquire a gas agency, that it requires a Cabinet Minister's signature before my approval can be given to a gas connection?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): No. I am sorry, you are wrong.

SHRI PILOO MODY: I am wrong only in the recent period.

SHRI P. SHIV SHANKAR: Absolutely wrong. You do not know the facts. You want to mislead. It does not require at all.

SHRI PILOO MODY: Whose permission does it require?

SHRI P. SHIV SHANKAR: If you don't know, why do you talk?

SHRI PILOO MODY: Why don'\* you inform us?

SHRI P. SHIV SHANKAR: It is only the company concerned, the Hindustan Petroleum or Bharat Petroleum or the IOC, who are the concerned authorities to give the sanction. It doe, not come to the Minister at all. I have not interfered in any single case.

SHRI PILOO MODY: May I sug-guest, Mr. Minister, that you yourself make an application to the company and you see what is the result of your application.

SHRI P. SHIV SHANKAR: That is a liifferen matter. I have not had any occasion to do that.

SHRI PILOO MODY: If you are sportive enough, do it in somebody else's name.

SHRI P. SHTV SHANKAR: Why should I ask for a  $ga_s$  connection?

SHRI PILOO MODY: I want you to apply yourself and see the result.

DR. BHAI MAHAVIR (Madhya Pradesh): We have dozens of people coming to us for letters of recommendation to the Minister

श्री उपसमापति : ग्रापका टाईम

SHRI PILOO MODY: I am sorry that the Minister thought it worthwhile to intervene. I am not saying

about you. I am talking ASK? % very different plane altogether, Bit I do know that every .gas connection in this country requires the Cabinet Minister's signature, whether it is you or your your predecessor or predecessor's predecessors in the Janata Government. All I know is that it requires the approval of the Cabinet Minister, whether he put his signature there or not. It is a<sub>n</sub> inspite all the protestation over here. I am not saving it in his case. I do not think he should wear the cap at all- The fact of the matter is that it has .happened. I have not asked recently for any gas connection. I am going to ask for it in a day or

Then about commissions. Commissions are being collected on every single item that there is. I do not know whether the Finance Minister realises that commission is there On everything that is manufactured in this country. On anything you touch, whether it is cloth, furniture, mike or whatever you see around you, there is an inbuilt 70 per cent tax. It is a very high tax inbuilt and totally invisible that the people are paying. But now it has become to the point where there is no single item that is manufactured in this country, not single item that is imported into this country and no single item that is exported out of this country which does no carry an of plunder. who pays inbuilt factor ultimately? It is the consumer who pays it. You may be as sentimental as you like or espouse the cause of any religion or any political ideology, the fact of the matter is that here is only one scientific definition of 'common man' and that is  $th_e$ consumer'. It is ultimately this common man, that bears the burden of this consumer. corruption and this tax. I am bringing in the question of tax because linked to the tax is also an element of corruption. Therefore, I am bringing in the question of tax. When things which we do not need are imported, it is in order to earn a commission. "When we export from this country thigs that we cannot

afford because we need them for ourselves, here  $i_s$  a commission involved. This  $ha_s$  been going on. I am not taking sides. Our Government also did it for two and half years and you have been doing it for thirty two and half years. This  $ha_s$  been going on and there is commission all over from beginning to end. I do not think that this is something that a civilised nation, its educated people and people with a rich heritage and culture can tolerate for too long.

Rule 176

 $W_{\rm e}$  have to be able to come to grip with this problem. Even if  $_{\rm W}e$  are to accept the facile explanation that is give\_n to Us that it is a world-wide phenomenon and it is happening all over, I do not think we should console ourselves saying that it is a world phenomenon and, therefore, it must affect us

We have a pretty rigidly controlled border we have rigid tariff barrier and we have a rigid export-import policy and it is easy for us to isolale ourselves. I do not think that we should allow corruption to be imported into this country although I believe that everything can be. I even recommended to the Finance Minister to import all goods that smugglers import into our country and sell them through large Governmental departmental stores giving them the name ' SMUGGLERS to satisfy the needs of our people in smuggled goods so that the profits which are now shared by politicians can entirely be the revenues of the Government of India. I mean that this sort of an innovative thinking We should have today if we are to preserve our life and society and if we remain relatively honest, decent, I are to would even go further and say, harmless people, friendly towards all. But Sir, unless we realise fact, unless we accept the fact—the beginning of change is acceptance—it is of no use and I want you, therefor, Sir, to accept the f^'t that our society has become too corrupt even for us, even for you, even for all of us, and once than accept-

[Shri Piloo Mody]

ance dawns on us, then change is possible. We can sit together; we can discuss it; and we can find ways and means whereby the Petroleum Minister does not have to clandestinely okay gas connections. But we have to find ways and means and that can be done and there is no problem in this country which cannot be solved given the goodwill.

Discussion under

Sir, my purpose in raising this debate was to generate this sort of goodwill, this sort of generosity and this sort of give and take, that are necessary to put our society in order. Thank you, Sir.

DR. RAFIQ ZAKARIA (Maharashtra): Mr. Deputy Chairman, it was indeed a rare privilege to hear a sober and sound speech from my friend, Mr. Piloo Mody.

AN HON. MEMBER: Full of jokes also.

DR. RAFIQ ZAKARIA: But for unfortunate interruptions, where in things...

श्री शिव चन्द्र झा: (विहार): मेरा प्वाइंट ग्राफ ग्राईर है. . . (व्यवधान)

SHRIMATI SAROJ KHAPARDE (Maharashtra): Sir, don't allow this point of order. Thisi is only a waste of time. {Interruptions).

SHRI GHOUSE MOHIUDDIN SHEIKH (Andhra Pradesh): Sir, there is no point of order. Kindly cto not allow him (Interruptions).

MR. DEPUTY CHAIRMAN: All right, all right. (Interruptions).

श्री शिव चन्द्र झा : मेरा प्वाइंट ग्राफ मार्डर है ... (व्यवधान)

DR. RAFIQ ZAKARIA: Sir, the leader of.his party should see that

thie kind of interruptions do not take place. (Interruptions).

SHRI PILOO MODY: But I suffer from the same kind of disability that your leader suffers from! (Interruptions).

श्रो शिव चन्द्र झाः मेर प्वाइंट ग्राफ ग्रार्डर है . . . (व्यवधान)

श्री संभित्ताति : हांबहिये।

को सित्र चम्द्र झा : ... ति कारणान स्रोत भ्रष्टाबार के उन्तल । पर पत बहुत है और सारा देश बानता है कि प्रतिभा प्रतिष्ठान का जन्म कैसे हमा...(व्यवधान) सुनिये तो . . . (व्यवद्यान)

SHRI BUDDHA PRIYA MAURY A: Sir, this should be stopped.

MR. DEPUTY CHAIRMAN-. This is not a point of order.

श्रीमती सरोज खापर्डे : जब इतना भाषण दिया, तो ग्रापने भ्रली क्यों... (च्यवधान)

SHRI PILOO MODY: I urge on you. Dr. Zakaria, not to reply to it

Dr. RAFIQ ZAKARIA: I am not . replying

MR. DEPUTY CHAIRMAN: All right. Please go ahead.

DR. RAFIQ ZAKARIA: Sir, as I said, it was indeed a rare privilege to hear such a sober and sound speech from my good friend, Shri Piloo Mody, and it was a good speech but for the unfortunate interruptions and exchanges between him and the Law Minister... (Interruptions) ... I am sorry, the Petroleum Minister. Sir my friend, the Petroleum Minister, Mr. Shiv Shankar, should not have taken note of what Mr. Mody wars saying if he had realised that Mr. Piloo Mody never became a Minister under the Janata regime even though. I think, he deserved to be a Minister. Why Mr. Morarji Desai did not make him a Minister, I do not know. But;

*Rule* 176

if he had become, then, Sir, I don't think that he would have raised such a petty question that a gas connection or a cylinder allotment needs the signature of a Cabinet Minister. But, Sir, I will leave it at that.

Discussion under

Sir, lor the level at which Mr. Mody has kept the debate, I think he deserves our congratulations and on most of what he has said, we on this ride will agree. It is a fact that corruption is there and it is also a fact that corruption is growing. But Mr. Mody should realise that corruption is not something which is invented by one Gide or the other. Corruption has been there right since the dawn of history, and in fact, Sir, as far as the democratic institutions are concerned, I will quote to him what no less a person than Gibbon has said in his classic 'Decline and Fall of the Roman Empire" that "corruption is the most infallible part of administration." It is much more true, I agree, of totalitarian States, but even in democratic States, whether it JS here, in the United Kingdom, in the United States or in any other part.where democracy prevails it cannot, be said that it does not prevail. In fact, corruption that is prevalent npw, in the Communist regime, in the Soviet system, is-no less pernicious. I have, authorities to quote, but I do not want to waste the time of the House. But the fact remains that this is a part of the system which we have inherited since the dawn of history. You find that corruption has been going on since the beginning of time. It is, therefore, good that Mr. Piloo Mody has said that we must all sit together and find ways and means of curbing and controlling corruption.

Now, he said that we have been in power for such a long time, and, therefore, the steps that we should have taken to see that corruption is eradicated have not been taken. All I can say is that there Mr. Mody is not right, because right from the time when the Indian National Congress

decided to form governments, way back in 1937, it is one of the aspects on which, from Gandhiji downwards, emphasis has been placed that a Minister, a public servant, a i Member of the Legislature, any one concerned with any aspect of public life, has to be honest and his integrity has to be beyond reproach. Sir, i can quote Resolutions after Resolutions of the Congress Working Committee where panels were appointed, where inquiries were conducted, where even on a mere suspicion the severest actions were taken. But still the fact remains, and I do not want to dispute that, that what Mr. Mody has said is correct that we have not been able to control it and as our development process multiplies and growsi wider and wider, this evil is also spreading its tentacles more and more. And, therefore, I would urge upon Mr. Mody and my friends on the other side to search their own hearts and also see whether it is only because of some particular set of people, particular some organisation, some particular individuals or is It because there is something wrong with the whole moral fibre which is creating this situation. And if. this is so, greater and greater efforts ip. this

direction are called for.

Sir, Mr. Mody asked what is the idea of holding a clerk responsible here or a constable being found guilty there? But is that the picture? In the last four decades of the Congress rule—since he has made a reference to that background, it is only in that context that I am saying-how many important people were brought to book? Who was Pratap Singh Kairon? Who was Bakshi Gulam Mohammed? Who was T. T. Krishnamachari? Who was Biju Patnaik? Were these not important people? Who was Keshav Dev Malvlya? Who was Harekrishna Mahtab? There were Chief Ministers, Cabinet Ministers, holding important positions. I can go on quoting names after names. And, Sir this whole

Ride 176

## [Dr. Rafiq Zakaria]

business of holding inquiries, investigating into the misdeeds of those against whom charges were made, passing the Commissions of Inquiry Act, creating other machinaries, who did it? It may be that despite all these measures that have been taken we are not where we should hare been. But, Sir, for that, are we not responsible? Sir, is it also not true that baseless and scandalous charges, without any truth in it, are also being made irresponsibly? And Sir, is it also not true that we are taking advantage of the privileges as Members of Parliament that we enjoy and on any pretext, on the basis of any rumours, on somebody telling us something, we come here and make allegations destroying the reputation of individuals which later on have proved to be fabe? And since what we say here, the press can quote and publish with impunity. Have we also not to ask ourselves whether we should indulge in this kind of-tactics also because then what happens is that when irresponsible charges are being made against all and sundry the real culprits go scot-free. And in this connection...

SHRI HAREKRUSHNA MALLICK (Orissa): What about the Shah Commission?

DR. RAFIQ ZAKARIA: ...Sir, I would like to quote a classic observation in one of the most important research works that have been made in this regard. That is by Reath and Zenkins who says: "How much is true and how much is false about corruption in high places, nobody outside a small circle can ever know for certain. What is certain and can be said without circumlocution is that to wander through the corridors of power in this country is to wander through a whispering gallery of gossip. Only the fact of corruption at the highest level is taken utterly for granted and the only interest lies in capping the latest with one that is even more startling."

So, Sir, a curb on this kind of behaviour on our part is also called for because unless that is done what Mr. Piloo Mody has so sincerely desired, we will not be able to achieve. Then it becomes a kind of tug of war, charges and countercharges, arguments and counterarguments. And there also, Sir, in one of the reports of a Commission of Inquiry it has been clearly pointed out as to how because of the charges and countercharges, the truth escapes. And if truth is not to escape, what is important is that we must first satisfy ourselves that what has been told to us is really with some foundation, with some basis.

Sir, people are talking of the Watergate scandal in the United States. But I do not know how many of us have read the famous book, "The President's Men' written by those two reporters. Sir, before they published their allegations in the 'Washington Post', for nine months, they went from pillar to post, checking and rechecking every information they got. And it was such a laborious, troublesome, timeconsuming experience through which they had to pass. "There i9 a very good film made on it. It was only when they and the Editors of the 'Washington Post' were fully satisfied that what they have in their possession is the truth that even the President of the United States of America had to go. But, here, what is the picture that we are seeing? All kinds of wild allegations, all kinds of rumours, anything can be hurled against anybody. And Sir, reputations have been murdered and these persons who have caused these murders of good reputations go unpunished. This is an equally important aspect of our fight against corruption. If corruption is to be fought, then, not only the corrupt have to be brought to book, have to be punished, but also those who indulge in this tacHcs of hurling baseless allegations against those who are not corrupt, against those whoee reputation needs to be

protected, have also to be punished. Sir, this aspect of our national life was pinpointed by the late Jayapra-kash Naraiii long ago. I will quote from what he has said, in this connection, because, I think, therein lies the pith and substance of how we have to deal with a corrupt situation. He said:

Galloping corruption is degrading because of the predominant position policies occupies in an undeveloped society, in the entire gamut of its national life; business, whether it is private or public, administration, professions, educaton. even the customs, manners and personal relations, let alone democracy and socialism. The most important question is, can a nation without a moral fibre survive? It is not for the politicians alone to give the answer. It is for every one of us."

Therefore, Sir, we should ask ourselves. While politicians deserve to be properly scrutinised, because, after all, they occupy the commanding heights of power, there are also other sections. But would like to know from you, whether our doctors are free from corrupt practices. Is it not a fact that the most eminent among them show to the Income-tax authorities Rs. 10,000 as the income from their while they really earn practice, Rs. one lakh per month? Is it a fact or not that our engineers indulge in the same kind of practice? I would like to ask my friend, Mr. Piloo Mody, whether the architects are also not in league with the builders and whether they do not indulge in the game kind of practice. He does not. I know that. Therefore, what has happened h, because rof the kind of atmosphere that we have created, all kinds of people are taking advantage of it. The Leader of the House, they said, was hesitating to have a debate on corruption. There was no such question. What he was afraid of was, instead of its serving the purpose in the larger national interest, we might indulge in all kinds of mud slinging against each other. Mr. Piloo Mody has kept the level and, therefore, I am sure, nobody must be more happy than the Leader of the House that we are having this debate provided we continue in this trend. Sir, am I to conclude now? I know that we have to conclude the debate within three hours.

MR. DEPUTY CHAIRMAN: You have covered most of the important points.

DR. RAFIQ ZAKARIA: I have still to cover a few points. But I win bow to your decision.

MR. DEPUTY CHAIRMAN: You have made a very good speech.

DR. RAFIQ ZAKARIA: You have been more indulgent to Mr. Pi'oo Mody. You gave him half-an-hour But it is always a pleasure to hear him even if he speaks more. But Sir, in the end, I hope you will allow me to join with my friend, Mr. Piloo Mody, in the appeal which has made. It is no use saying 'You are more, and, therefore, corruption is more on your side; we are less and, therefore, our side.' It is corruption is lees on The fact is I that there is immaterial. The Prime Minister herself has corruption. repeatedly said this. Therefore, there is no of any dispute about it. question I question 1 is, what measures we have to adopt? From the Santhanam Committee onwards, from the Golwala report downwards, all kinds of measures have been suggested. Somehow or other, they have not produced the desired results. And we have not been able 1 create the environment Which needs to be created. You see our students today. papers are being sold. This is a Ouestion disgrace. Because of this, examinations had to be postponed. The situation that has arisen is something alarming. I hope, therefore, what Mr. Piloo Mody has said will percolate to every (section, not | only in this House, but to every sec-

[Dr. Raflq Zakaria] tion of our society as well and that we shall make concerted efforts to see that this evil is eradicated once and for all.

Discussion under

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, at the outset, I may say that I am a little diffident whether I can rise to the heights to which my two predecessors! have risen because I am a small man, I cannot go to that extent. But generally as a down-toearth man, I will only go on exposing and placing before the House the views of a man who is always down to earth. Otherwise, I cannot rise to those heights. It is just like Everest to me. Also there is experience. We know what everybody is. So it is not possible for me, because there are some limitations of my own.

Sir, one hon. Member said here that corruption has become institutionalised. I agree that explaining corruption as a global phenomenon will not do any good to this But corruption has country. been institutionalised and the symptoms which we see are only symptoms, but the disease is very deep: it is like cancer; and we are in danger of the nation being degenerated. I do not understand why in a single generation we have come to this pass. In a single generation from being an honest society, we have come into a dishonest one. That is what my friend was saying. Sir, a part of the cause might be perhaps that the static society with some static technology has turned into a dynamic society and perhaps the change has upset the old values. But Our exposure to wealth is so new that no new values have yet been developed to take the place of the old ones. Status and functions of today increasingly depend on possession of wealth. With the mad race for money, the process of economic development, which requires ideological pursuit of material prosperity, must

necessarily, to a certain extent, lead to an exaggeration of the importance of attachment to money.

Rule 76 304

Sir, the new entrants into the political life, I am very sorry to say, are, by and large, not men who are interested in policy. A large number of them would be hard put to enunciate what the election manifestoes of their respective parties contain.

In this connection, I also see that the corruption which has been institutionalised is being beautifully packaged. Venality is wrapped in the. colourful hues of public service. It is rarely and by chance that the vile contents are exposed. This ig what I see the present national scene or panorama to be, i am aware that people like Kamraj, people like Comrade Ram Kishan, the then Chief Minister of Punjab who himself stays in a cooperative housing complexi where I have a place and our erstwhile leader, Sl:ri Bhola Paswan Shastri, are some examples of persons who even after acquiring power, have shown the way persons in high office should live. When I say this, it is not that such examples are rare; such examples are very very rare. But, Sir, to allege that the press publishes material and gets away with impunity will be an injustice to the press itself. I know that in the olden days the press had stalwarts like Kuldip Nayyar and Girilal Jain and now there is Arun Shourie and there are many others; I don't want to name them all. These are all the stalwarts who had expressed strong views on corruption and it is not that J they got away with impunity. The courts have justified whatever has been said. So, what I would like to say is that we should not blame the press for it.

Sir, it is said "Rajah kaalasya kaa-ranam." It was said long back and this is the malady that is afflicting this country today. Somebody quoted Gandhiji. I can also quote Gandhi jiin one respect. Sir, we are aware

that when Arun Shourie's article appeared in Gunday-which was men-tioned some three days back by Dr. Bhai Mahavir-about Nagarkar report on the collection of funds far a souvenir, nobody took cognizance of it here. See what Gandhiji did in the case of T. Prakasam, the Andhra Kesari, the Father of the new Andhra State. It was now Gandhiji's turn to try to bring Prakasam to heed. "It is stated that all the papers he had sent to Sardar are now sending to me show how, in my opinion, you have been instrumental, however unwillingly—as I would put i't—in corrupting public life." This is what Gandhi ji had stated. Even to accept advertisements for a souvenir was frowned upon by Gandhiji, Pandit Nehru and Sardar Patel. I don't want to quote because the time is very short. But there are many good quotations which I would recommend to the House and friends on my side to read... (Interruptions)... You read a'.l this material. It is for both the sides.

Luckily I was going through some newspaper reports and I found a statement by Shamim. I don't know whether it is in the Hindustan Times or some other paper. Under the caption "Congress culture under celluloid fire", he had evaluated the latest films being released during the last two years. And what were the themes of the films? They all depict on the Congress culture and corruption. This is the present position as outsiders see it.

Sir, I am not going to charge that only the ruling party is responsible. Perhaps it was my predecessor who said that it is the political system which is generating this type of a dreaded disease. It is the political system in the sense that elections in this country cost very heavily. The criterion for the selection of candidates is such that it is not the merit but the elective merit. You know it; you come from Uttar Pradesh, the most important State; you know what

type of casteridden society it is and how you people get through and only you know how to get through-because I do not belong to your party.

MR. .DEPUTY CHAIRMAN: In Maharashtra also it is the same system.

SHRI ARVIND GANESH KUL-KARNI: What I am saying is, the political system which is responsible for this is also one way or the other putting a premium on corruption.

There is another aspect of the corrupt practices to which I am coming now. Now the theory being pronounced in this country is this. We are old Congress people and we. knew it up to 1970. It was right from the taluk level that congress has to come through service to people process and slowly we had to travel up to 4 P.M. the Pradesh, level. God knows when one comes to Delhi. . It took me thirty years before I was elected to the Rajya Sabha in 1967. So, Sir, this was the process. Now that institution has been more or less eroded. No elections are taking place, whether in their party or in my party. Everywhere (no criteria are being adopted and that is why undesirable persons come in and the problem starts.

MR. DEPUTY CHAIRMAN: Not 'undesirable' but 'undeserving'. Don't say 'undesirable'.

SHRI ARVIND GANESH KUL-KARNI: Undeserving. 5TT" 5TT बोलते हैं। धनडेजायरेवल बोलें या धनडिज विग बोली, जो भी हो।

Then this loyalty phenomenon enunciated by the party in power is also to be blamed. Sir, the leader of that party is a very capable leader. I had two days back said that she is just like a pillar in this country, to whom we should see, that she protects this country. I have no doubt

[Shri Arvind Ganesh Kulkarni] about that. But consider the class of people who have gathered around. One is Bradman and the others are linesmen who does not know bow to hold the bat. My friends, in Maharashtra, you have seen in the last two years what type of loyalty grew. Two licences for liquor, Chairmanship of cement' distribution. Finished; loyalty purchased. Corporation Chairman; loyalty purchased. So on the loyalty criteria, I think the Leader of the House will take into consideration the point made. It is like a cancer. You do not depend on loyalties. Loyalty means encouraging what you

Discussion under

call the dictatorship, encouraging the authoritarianism. We feel, the old generation feels, that the loyalty is to be to the principles, the belief in the programmes. I do believe that the Congress Party which is the ruling party has got the highest responsibility in implementing this. You cannot see through us. We are a fragmented Opposition; you are, what is called, internally striven party. So both of us are on the same platform. The only thing is that your leader is a stalwart and so your party is running the drama. We cannot run that because there are no actors capable. Now new people are coming in. My friend Mr. Mohanarangam is there.

(Interruptions) I do not blame your leader. So, Sir, celluloid characters are coming, but that will not solve the problem.

SHRI DINESH GOSWAMI (Assam): Imagine if Mr. Mohanarangam has to play the role of a hero.

SHRI R. MOHANARANGAM fTami] Nadu): I do not expect Mr. Goswami will come in as a heroine.

SHRI ARVIND GANESH KULKARNI: Through you, Sir, I appeal to everybody that the loyalty criteria has done the biggest damage in the country and should be discarded. Loyalty criteria, purchase of the loyalties and adherence to the leadership, etc. etc—these are all flimsy

false promise of things. And that is not going to create a viable and what you call strong democracy in the country. So I would request the Leader of the House, who is, also the Finance Minister, to look into the question of loyalties. You have your own criteria for appointing people on the Board of Directors. There is an article in some papers on this; I do not want to refer to that. We find that many of the persons appointed on the Board of Directors have nothing to do with banks but are Congress I partymen. And I also find a very beautiful lady has been put there. I could not even make out whether she is an actress or otherwise...

SHRIMATI SAROJ /KHAPARDE: You should be happy about it.

SHRI ARVIND GANESH KUL-KARNT: Sir, you see,...

SHRIMATI SAROJ KHAPARDE: You should be happy about the appointment of the beautiful lady.

SHRI ARVIND GANESH KUL-KARNI: Madam, I am not disappointed in the sense that I have got a good wife. Why should I be disappointed? I have get a wife. No problem. But I am appealing to Mr. Pranab Mukherjee. Whether she is 'Miss' or 'Mrs.', God knows whether married or remarried. She is one Megha Patii who was sometime staying in the Gulf countries. She came on some mission, liked to stay here, it is said married some people, divorcer! f-nd now si «• is on the Bank of Maharashtra. What type of implementation of the 20- Point Procramtrie will you ever have? I think that beauty and physical qua^fications should not be the criteria.

SHRI R. MOHANARANGAM: Sir, Mr. Kulkarni is in a very good mood today.

SHRI ARVIND GANESH KULKARNI: All these youngsters are really getting interested, I think. I will introduce her to them. Mr. Pranab Mukherjee should invite the famous director from the Bank of j Maharashtra and have a dinner patty or a lunch party. I will also join you.

I come to another aspect of it. I am just taking five, ten minutes.

MR. DEPUTY CHAIRMAN: Fifteen minutes are over.

SHRI ARVIND GANESH KUL-KARNI: Please, Sir. Do not disturb me.

MR. DEPUTY CHAIRMAN: Follow the example of the Mover of the Motion.

SHRI ARVIND GANESH KUL-KARNI: I am in a mcod to enlighten. The House is interested to listen to me. See that ladies. How quiet they are today. The ladies are <sup>a</sup>U quiet. You do not worry about it.

SHRIMATI SAROJ KHAPARDE: Mr. A. G. Kulkarni, you are disturbed by the name of Mrs. Meglia Patil. Do not get disturbed more now.

SHRI ARVIND GANESH KUL-KARNI: I am coming to your problem. Do not worry. Leave aside the board of directors.

I would request very seriously that the Minister should again review the names. A recommendation from the Chief Minister is not the only thing or the party-membership is not the only thing if you really want the banking industry to subserve the common people.

Then Sir, I come to two or three other problems. Corruption has spread. Sir, I have not got the highest respect for Mr. J. R. D. Tata one of the ablest industrialists in this country, who doe- not believe in corruption. What happened? His Managing Director had the wrong company of a Chief Minister. You must have seen the reports. It hae now been published that a Tata company gifted some money against F.S.I, in Nariman Point, given to the Tata Art Centre, the worldwide famous institution, in

return for the grant of a gift to those trusts, various trusts, of 60 lacs Or 70 lacs of rupees. Again, Sir, by an ingenious method this money has been brought back. The Managing Director of that institution has been on» of the sophisticated peddlers in the power corridors in Delhi. I am very sorry to say this.

About this Taj Mahal Hotel in Delhi, the din of pleasure for politician without cost, I do not want to go into. I can go into them very much. Perhaps my friends would be more embarassed, and I do not want to embarrass them.

This is the way Tata has encouraged corruption. What to talk of Birla. Jalan, Goenka or somebody also. They can be taken as second rate, third rate, fourth rate, whatever it is.

Then, Sir, here is a news item published, which has come in reply to a question in the Maharashtra Assembly. Sir, COFEPOSA detenus have been released on parole. You arrest under COFEPOSA. It is the Finance Minister and his Central Intelligence Bureau—I think the Home Minister has gone away—they arrest..

MR. DEPUTY CHAIRMAN: He is there.

SHRI ARVIND GANESH KULKARNI: He is there, but my friend Zail Singh is not there. If he is not there, there is no interest. If Zail Singh is there, one can get interested.

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): COFEPOSA is under the Finance Minister.

SHRI ARVIND GANESH KULKARNI: Yes, I know. So they were arrested. And they were quietly released on parole. Who recommended it? Not a single opposition ML A from Maharashtra recommended it. It is all Congress (I) MLAs along with the Senapati of Shiva Sena, the great Bal

[Shri-Arvind Ganesh Kulkarni]

Thackeray, who recommended it. This is given in a reply in 'the Assembly. This is the way corruption goes on. I think Mr. Mody was reciting some new awakening in him of Gita or whatever it is. Actually one must go down to the earth. Otherwise corruption cannot be properly explained and after open debate remedies found out and you cannot properly reply to us without this discussion. You must properly reply. So that is another aspect of it.

Then I mentioned some days back the Asiad. I do not want to go into the Asiad because, first of all, I support the Asiad very much. But the way it is being managed is a different thing, fattf 3ft WT  $*qVZ^T *JS$  5fTS Sfff  $^{\wedge}$  **f** !

I mentioned some aspects here then. But since the Finance Minister i» here, I want to mention another matter how corruption is perpetuated. There is a committee to look after the participants who are coming from abroad and some of the members of that committee are influencing your Customs officers from now on. The Asiad is to start in November 1982. And, Sir, I was told another thing. I am very sorry to narrate this. When I was coming to attend the session, luckily as usual the plane was late by two hours. So I was sitting in the VIP Lounge. I am also connected with some committees, but not of Asiad-I am not lucky to that extent -some other committees, minor committees. Some officers came. I asked: where were you? They said, there was a meeting of the Asiad sub-committee on customs. What happened? Mr. Mukherjee, you.will be surprised to know that somebody told me, "From now on, we are being pressurised by these members." One iKaty Mirza, who is an, actress in Bombay, came with diamonds and necklaces from Ab'u Dhabi, or God knows where

it is produced, and she was released under pressure in a quite way. Whether it is Katy Mirza or Kitty Mirza, I do not know; I cannot remember Parsi names very quickly. So what I isay is, th.it:. is the way in which corruption is going on.

I come to the last point. I was very much interested in an article written by a very intellectual editor of a newspaper, the Times of India, But before that, I would also say that the Chief Ministers in various States are under a cloud the Chief Minister of Bihar because of the Urban Bank scandal, the Chief Minister of Kar-nataka because of the cement scandal, and the Chief Minister of Maharashtra. Here the new Maharashtra Chief Minister should have been very careful. He gave a certificate to my very honourable colleague, Saroj Khaparde. I was surprised. Baba-saheb Bhosale must not have known who Saroj Khaparde is. That certificate it:

### srtsr !?T<T£ w. feintf; f i

[Interruptions by (Shrimati Saroj Khaparde) in Marathi]

AN HON. MEMBER: Please translate it.

SHRI ARVIND **GANESH** KUL-KARNI: I will do it afterwards.

Now this is my last point. I draw the attention of the Treasury Benches and the senior Ministers sitting here to what an intellectual editor has written. I will quote only one paragraph. Before that I say at the outset i that it is only Mrs. Gandhi who can remove corruption, but the sycophants mnd her in her Party will always oppose her in doing it. I believe in this. Now, in the end I will quote one paragraph from what he has said:

> Mrs. Gandhi is on trial at the bar,, of history. It will be to her credit' if she somehow keeps the system going so long as she is around. But

that will not win for her the kind of place Jawaharlal Nehru occupies in Indian history. She will secure such a place only if she can ensure that when she finally leave, the scene, the Indian State i, strong and vibrant and the Indian people resonably well off.

I would request the Treasury Benches and the Leader<sub>s</sub> of the House to remind themselves of what this intellectual editor has said. That is our own experience. Corruption is in the blood *of* fihjai Ministers and Ministries' in various States. It i<sub>s</sub> not only a problem of the Central Government which may scrape through because of Mrs. Indira Gandhi. But the Chief Ministers away from you and with shoddy records will bring you down alongwith Your Party. I do not want that to happen to your Party. Your Party shoifld bring stability. That is my only desire.

SHRI P. N. SUKUL (Uttar Pradesh); Mr. Deputy Chairman, I am really thankful to you for giving me this opportunity of speaking on this serious and very relevant and most interesting subject of corruption.

To establish corruption in public life is not very easy, although we are all talking of it.

[The Vice Chairman (Dr. Shrimati) Najma HeptuUa in the Chair] Personally I do not know what will be the outcome of this discussion. This is only an academic discussion. I do not know why our opposition friends wanted to have this discussion. I am at a loss to know the reason. Our Prime Minister, while addressing a conference of the CBI and allied State agancies said:

"Although it i<sub>s</sub> difficult to collect statistics to prove corruption, a feeling about itg pervasiveness could not be denied."

That it is there cannot be denied. But to establish it is very difficult.

Our friends, Mr. Piloo Mody, Dr. Zakaria and' Mr. A. G. Kulkarni have all discussed corruption and generally stated the state of corruption today. But they have not been able to tell us why this corrupion is there. What is the remedy? To say that there is corruption in the society is not suifficint. In fact in a discussion like -this in this august House where many leaders are sitting, somebody should have pointed out the reasons for corruption and the genesis of corruption. Remedial measures to set things right should also have been pointed out. Then one can say that there will be some usful outcome of this discussion for which our opposition friends have been clamouring.

Madam, corruption is no new phenomenon. It has always been there in the society almost since the beginning of our civilization. All our old texts and treatises on polity tell us about the corruption that was there at different points of time in QUV history. In the Artha Shastra of Kautilya, we come across a description of corruption that was there in various forms. So, even at that time corruption had existed in our society. Later, when there was the feudal system, there was corruption. In England and in America, corruption was reportedly very much rampant in the last century and, personally, I think it has only gone deeper and today, it is much more there in those countries. Even in the socialist countries, corruption is there although in a diffierent way. But corruption is a very serious thing and it is not easy to get rid of this monster of corruption. Agencies like the CIA and the KGB have had much to do with the propagation of corruption, with its multiplication. The Lockheed scandal we have read about and we have read about the Watergate scandal and so many other things are there in the international sphere. We have come across so many such things at the international level and, because - ' of these agencies and political vestea^-

society.

Rule 176

I am talking of the present corruption, the corruption that has been caused by the colonial system, the colonial regime and, morever, 'the corruption caused by our industrialisation, by the development of the .big industries, by the growth of big business. Today, these are responsible for the corruption in our society and since all these things are going on multiplying, corruption is also growing.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALPNATH RAI): Private property also is the cause.

SHRI P. N. SUKUL: Yes. That is why this corruption is there. As I was saying, our erstwhile colonial rule had much to do with corruption and had much to do with plaguing our people, especially the Government services, with corruption. It helped in creating a class of people who would do anything an' everything, even anti-national acts, just to get some more money, just to get certain titles of 'Rai Bahadur', 'Rai Saheb', etc. and for getting certain favours from the erstwhile colonial ruler<sub>s</sub> of thi<sub>s</sub> country. And, since the generation that was there has not yet completely died out, corruption is there. Personally, I think that the generation that has been born after our independence is not that much corrupt.

SHRIMATI MARGARET ALVA "arnataka); It is worse.

SHRI P. N. SUKUL; It is not. It is worse only because we are there, the old-timers are still there. Then, the World wars also had much to do with this corruption. Thousands of crores of rupees had to be invested in the various projects and that generated corruption. Today, the worst corruption we see is in some of our engineering services, revenue services, police services, excise services—, I come from the services and, so, I know about the services—and corruption is there in all these services. It is very much there. But, a<sub>s</sub> I was saying th<sub>e</sub> rapid growth of industrialisation in our country, in this century or the last, is mainly responsible for the present state of corruption and its growth to abominable proportion\*. Whether today you want to have a permit for something or you want to have a licence for something, a contract for something, whether there have to be certain purchases by the Government or the public sector undertakings, or sale Or disposal, corruption is there. Today it seems really difficult to get things done without resorting to corruption, and it is due to this corruption that smuggling is there blackmarketing is there, hoarding is there, and with a parallel economy black money is there in our country because of which so many problems are there before us and our Government. Twenty thousand crores or rupees are supposed to be there in our country as black money, and it is this money which is responsible for corruption. Our industrialists, our Birlas, our Tatas—Mr. Kulkarni just talked of one-these people are responsible for corruption Ou<sub>r</sub> financial inequality is responsible for our corruption today. That has to be mitigated, that has to be" removed. And, Sir, of course it is always the Government which is criticised, it is always the ruling party which is criticised, and that is why our Opposition friends wanted to have a meaningless discussions, as I feel it ...

SHRI MANUBHAI PATEL (Gujarat): Why did you agree to discuss it if it  $i_s$  meaningless?

SHRI P. N. SUKUL: Just to oblige you. What remedies are you going to suggest except merely saying: there is corruption, there is corruption there is corruption? It is not going to take us anywhere or the country anywhere. We have seen the games of variou parties—Ii do not want to name any, as I do not want .0 raise any controversy or undesirable dis'-caussion.. (Intrruptions).

SHRI ARVENTD GANESH KUL-KARNI: The Prime Minister ha<sub>s</sub> not given any remedy. (*Interruptions*) What i<sub>a</sub> the demedy? (*Interruptions*)

SHRIMATI USHA MALHOTRA (Himachal Pradesh): If you go into the policies, the programmes, the Budget, you find the remedy. (Literions)

SHRI P. N. SUKUL: Our Congress Governments which have been there most of the time since Independence have spared no pains to get rid of this corruption from the services or from the public life. But as our 'sanskaras' are still there, as our lust for more money, for more material gain, is still there, corruption also is still there. I was going through the old records of Parliament vesterday and I came across the records of the Lok Sabha on the 6th June 1962. Shri Lai Bahadur Shastri was the Home Minister at that time. There was also at that time a great hue and cry on the floor of the House regarding corruption. People wanted to discuss corruption, and Shri Lai Bahadur Shastri then said—I quote:

"I feel this matter should not be entirely left for consideration in the hands of officials. It is desirable that there should be an exchange of views between them and the public men of experience."

That's why the Santhanam Committee came into being- I have gone through its report also, and the remedy which our friend, hon. Kulkarni,

wa<sub>s</sub> asking about is contained there. It is for us to decide whether we want this remedy or we do not want thi<sub>s</sub> remedy. The Santhanam Committee on Prevention of corruption said: And I quote:

"There is a large consensus of opinion that a new tradition of integrity  $ca_n$  be established only if the example is set by those who have the ultimate responsible for t;-e governance of India, namely,' our Ministers of the Central and the State Governments."

The Committee also said;

"Next to Ministers, the integrity of Members of Parliament and of Legislatures in the States will be a great factor in creating a favourable social climate against corruption. We are aware that the vast majority of Members maintain the highest standards of integrity expected of them. Still it has been talked about that some Members use their good offices to obtain permits, licences and easier access to Ministers and officials for industrialists and businessmen."

Now, we have to do a little bit of introspection whether we are responsible for this corruption or not, whether only the Government i<sub>s</sub> responsible or only the Ministers are responsible. The Committee has also gone on record:

"What the public believe  $i_n$  the prevalence of corruption at ~high polietical levels has been strengthened by the manner in which funds are collected by polietical parties, especially at the time x)f elections. Such suspicions are attached Hot only to the ruling party but to all parties,  $a_s$  of  $e_n$  the Opposition can also support private vested interests as well as members of the Government party.'

Sir, in this connection, I remember a saying of Haji Mastan. Our friend, hon. Snri Kulkarni was telling about others, smugglers or some other peo[Shri P. N. Sukul]

319

pie. Haji Mastan said in his interview ing party's ideology is always the best, upblished in the 'Sunday': "The ruling party's ideology is always the best, 'be it the Congress, the Janata Or the Lok Dal." You see, those who are responsible for these corrupt ways of living and earning money like Haji Mastans and Yusuf Patels and Bak-hias, these people always toe the line of the Government. When our party was not there in power, even then these people had to part with their money, with their purses to oblige the then ruling party. So, it is always the ruling party that is attractive for these persons of corruption and to which these corrupt people, the corrupt elements in the society cling like leeches. And since there is not much time, I shall now tell you about the remedial measures which to me appear to be really very good although I am rather very dubious about their implementation and acceptance by our Members here. In that Committee in which also many MPs were there, at that time, I am sure, our political corruption was not of this order which it is today. At that time defections had not been taking place on a major scale. And it Wa.; only after the defections started in our political life that we became more and more corrupt and today we are talking of Aya Rams and Gaya Rams and all these things.

Madam, so many remedies were suggested by the Committee. But three remedies in particular are worth our consideration. No. 1. Companies should not be allowed to participate in politics through their donations. But, I am sorry, that the Members, whether on this side or on that side, when we were in the Opposition or you were on the Treasury Benches, never cared for going through the Report of this Committee and taking these remedial measures. The second thing is, all political parties should keep a proper account of their receipts and expenditure. (Interruptions)

SHRIMATI MARGARET ALVA: Bring a resolution. We will pass it. (*Interruptions*)

Rule 176

SHRI P. N. SUKUL: Ask your party leaders. I can tell you about the person who comes from my State. I am sorry that all my preparation has gone to waste. (Interruptions) Don't be so emotional (Interruptions)

SHRIMATI MONIKA DAS (Karnataka): He said, all parties.

SHRI P. N. SUKUL: I am saying, all parties. Only when you stood up, I had to say something. Otherwise, I would not have said... (*Interruptions*)

SHRI MANUBHAI PATEL: They are supporting you.

SHRI P. N. SUKUL: I can tell you, there ane so many political parties which are not maintaining their accounts properly. Their leaders get fat purses, crores of rupees in donations, this and that and neither they pay taxes nor do they credit all the money to the accounts of their parties. That is why, corruption is there even at the top of the party.

SHRI MANUBHAI PATEL: I agree with you.

SHRIi P. N. SUKUL; Thank you very much. The third think is that, the Press can do a great deal to create a proper social claimate. This was the most important, the third important, suggestion hy way of remedial measures to root corruption out of our society. The Press can do a great deal to create a proper social climate for the public services. It can expose and condemn corruption on the part of public servants and political workers too. But sa I said about the other two things, I am sorry to say that even this third remedy has not been found successful Although our Press is publishing, day in and day out, such things—so many things are being publi?hed the Press that ought to have been really very good, if we have to achieve socialism, if we have to have the real benefits of socialism, is not

so. As we are, so, is the Press. As we are, so is our Government. As we are, so are our political parties. I do not blame anybody in particular. It is the totality that has to be studied, that should be studied. I know of the position in my own State of Uttar Pradesh. I have a lot of experience in this field.

SHRI HAREKRUSHNA MALLICK: In corruption?

SHRI P. N. SUKUL: Mr. Mallick, do not provoke me. (Interruptions) Chief Ministers from your side have hired Pressmen (Interruptions)

SHRI HAREIKRUSHNA MALLICK: Sir, he should not take my name. 1 am only interjecting, which is necessary. (Tntrruptions) I have the right. It is my duty. (Interruptions)

SHRI P. N. SUKUL: When Members from youn side were speaking, I never raised my voice. You must not disturb me. Today, I kept totally quiet. Now, Sir', the question is, what is the dimension of corruption in our society? I have seen people belonging to the Press being hired by politicians, by political parties; I am saying, hired. They are 'given scooters, cars, flats and 'they are regularly provided with wine and BO many other things. This is the position. we are not in a position to root this corruption out of our society. This is a stark reality and we must admit it. Merely an academic discussion on the floor of this House is not going to be so meaningful a<sub>s</sub> to root corruption out of our society, Mr. Patel.

SHRI MANUBHAI PATEL: Which Patel? SHRI P. N. SUKUL; Madam, Vice-Chairman, our hon. friend, Mr. Kul-karni, although he made a very good speech, in the end, he mentioned one Chief Minister, the poor Chief Minister of Bihar.

AN HON. MEMBER: Poor?

SHRI P. N. SUKUL: And that too in connection with a case in relation to an urban development bank.

SHRI INDRADEEP SINHA (Bihar): Urban co-operative bank.

SHRI P. N. SUKUL: That petition has been dismissed suo motu by the High Court. And if the Supreme Court has admitted an appeal or a petition, that is not very material.

AN HON. MEMBER: There is a prima facie case.

SHRI P. N SUKUL: That also will be rejected ultimately. It would have been better, if it had net been mentioned. Before I conclude, I must tell you that it is only Mrs. Indira Gandhi and her Government who can deliver the goods in this respect. The Opposition will have to cooperate with their heart and soul and not only by waxing their eloquence. Thank you very much.

SHRI MANUBHAI PATEL: So you realise the importance of this discussion.

SHRI P. RAMAMURTI (Tamil Nadu): Madam, Vice-Chairman...

VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA]: You can sit and speak if you are not feeling well.

SHRI P. RAMAMURTI: Doesn't matter.

SHRI PRANAB KUMAR MUKHER-JEE: You can sit and speak. No problem.

SHRI P. RAMAMURTI: Madam, Vice-Chairman, the problem of corruption in India is now accepted by all sides. But the problem is how to tackle it. Our Prime Minister is on record as stating that corruption is a worldwide phenomenon. This only means acquisence. And Dr. Zakaria, for example, just now said that corruption has always been there from the dawn of society. Yes, corruption has been there from the dawn of civilisation. By "dawn of civilisation" I mean the stage of development of society when society was rent into classes-of people possessing land

[Shri P. Ramamurti] and proper :y and people not possessing property. Only when the society was rent into classes did the class division in society take place. The moneyed peopls tried to become richer and richer by becoming) corrupt. Therefore, ft is not as if the society has always been corrupt. Time was when there were no classes in the society and in a classless society, there is no question of corruption. This is the first point I want to make.

He was also waxing eloquent about the fact that Mahatma Gandhi nnd so many other people were preaching to us during the freedom movement about the need to fight corruption. And he was talking about the period of 1937 when 'the Congress Party first came to power. But I want to tell him that the Congress Party of 1937 was not the Congres Party of today. In character, in appearance, in all aspects that fighting Congress Party was a different Congress from the Congress of today. Then he was also mentioning that even after Independence enquiry commissions had been appointed against a galaxy of great names and that the Congress Government had done all these things. But may I ask him what happened to the reports of these commission:? May I ask him was one Chief Minister, one dignitarir, against whom the Commission had reported practices of gross abuse of power and corruption, sent to jail. Leave alone sending them to jail, was any action taken against a single person? Removing him from the Chief ministership is no action at all. I would like to point out to him that one person among them who was the Chief Minister and who comes from Orissa —I am referring to Mr. Harekru Mehtab—and against whom corruption charges were proved by the commission of enquiry was la'ter -on made the Governor of the then state of Bombay. This is your record; therefore, don't boast about it. That i I would like to say.

DR. RAFIQ ZAKARIA; Madam, should I reply to him?

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: No, you listen to him.

SHRI P. RAMAMURTI; A<sub>t</sub> any rate, no action has been taken. Even the ill-gotten money and the property that they acquired 'through corruption were not confiscated by the Government. Even that simple action was not taken by the Government. This is what I would like to point out.

After 35 yeans of Independence, after the new Congress has come with complete power in its hands, today everybody talks that corruption is corroding our public life. It is a common saying in outside countries that corruption is the Indian way of life. Now I would like to point out that Mr. Piloo Mody was saying that all this is due to licences, quotas and permits. When he founded the Swatantra Party, Rajaji also used to say 'the same^thing. I had arguments with Rajaji on this question. I had told him, in a developing country if you do not regulate imports and exports then what would happen to the economy of the country? Moneyed people will go on importing Chevrolet cars and Impala cars; and the foreign exchange needed for developing industries in this country will be wasted in the import of those floods which are not necessary at all. Therefore, that is not the reason. We must find out the root cause. And the root cause is, ever since the second World when there were shortages. blackmarketing started. When black-marketing started, the officials who caught the blackmarketeers would be bribed. Therefore, the whole thing started rolling from the beginning of the second World War when the economy of the country was not a competitive economy, and when the goods were becoming scarcer and scarcer, it was easy to make money in the black market. This is the

position that has developed, fm-ther today.

process of development we certainly placed an alluring resolution on paper with regard to development —the Industrial Policy Resolution. What happens now? The public sector in this country jg the biggest source of corruption. I say it with authority and with knowledge. I can give in stance after instance. I had to fight the proposed BHEL—Siemens agree Janata Party ment was in Government. But what^ happened? What is the attitude of the p-renl Government? That Government has gone but, even after that people in side the BHEL organisation were and harassed being ostracised and show-cause notices were served on of asking them to a number people answer allegations that they had passed on the information to me. Now, the service rules are such that no information with regard to deal ings with foreign multinationals with regard to such corrupt practices bv these undertakings can be passed on Members of Parliament. even to of information i<sub>s</sub> no freedom . of although the Government of India was a party to a convention of the UNESCO where freedom of informa tion with regard to science and tech nology is a fundamental right. That was a convention of the UNESCO but the Government of India's Govern ment Servants' Conduct Rules are an the public sector undertak plied in ings. Now then, can we get the in formation? Now, I know that some of the trade unions were interested in bringing corrupt practices the knowledge of the Government and to eradicate them. Those trade unions are ostracised and their office victimised. I can give bearers are you example after example, Take, for example, the Hindustan Photo Films. Here on the floor of this House there It<sub>s</sub> godown and office was a debate. were raided and on that there was a CBI inquiry. I am talking with authoand authentic knowledge. CBI had reported that there has been

a case of corruption against a number of big officials in that organisation and they must be prosecuted. But the Board of Directors in their meeting said these people are inno:ent and a charge-shee: need not be filed. I am challenging-the-Minister of industry to contradict this. Why does it hap Then take another example. I had levelled charges, our union had levelled charges, and when' I' made' those charges on the floor of the House, the Minister oi Industry, Mr^ Charanjit Chanana said that he was appointing a committee. What is that committee? That committee is an officer, a Joint Secretary, who himself was a member of the Board of v Directors. You do not appoint a person who himself is a party to all these corrupt practices. What can you expect from that enquiry? And I told him on the floor of the House that we would not co-operate. But despite that, I gave photostat copies which proved to the hilt that the Managing Director was a thief, that the Managing Director was a corrupt person. But nothing happened. This is the kind of things happening.

Then, a<sub>s</sub> I told you, the CBI inquiry report is lying in the CBI office gathering dust; and no action is being taken against those people. I fought against the BHEL-Siemen agreement." But see what is now happening. After this Government came into power, when BHEL was proposing a collaboration agreement with the same Siemens for the manufacture of 200 MW condenser. I came out against it publicly, saying that the BHEL Board of Directors have asked the R&D at Hyderabad to develop our own condenser and the work is in an advanced stage and therefore we need not go in for collaboration. One of the Directors was directed to contradict me in a public statement: and he did con-radict me in a public statement saying that the BHEL Board of Directors had not asked for the development of this condenser by the R&D and also that they had never supplied any kind of a condenser to any industry.

[Shri P. Ramamurti]

327

Next day, I published the minutes of the meeting of that committee which was asked to develop that product and the report showed the stage of development. They kept their mouths shut. I sent letters to the Government of India later on. The condenser was developed one month ahead of schedule, a prototype was made; and then what happened? Then the Board of Directors finding it impossible to go ahead with their collaboration proposal, sent if for vetting by the Siemens with whom they wanted to enter into an agreement. I wrote a letter to the Prime Minister that these people wanted to enter into a collaboration and the same Siemens were vetting it. Then I got a letter from Dr. Chanana saying that yes, it is true that we have asked for its development, but unfortunately there were some gaps; therefore, we are going in for this collaboration. Could not the gaps be filled up? Allowing the multinationals to penetrate deeper into his country, where will it lead to? I can understand in the first phases of development of an underdeveloped country, We have certainly to go in for some collaboration agreement in order to develop, but after entering into a collaboration, is it not the duty of a great country like ours possessing wonderful talent in engineering, science and technology to develop it further and further so that for the second and third generations of the products we do not again go in for foreign collaboration? We have failed to do that despite the existence of our CSIR, despite the existence of so many institutions of research and development and crores of rupees are going down the drains over and we are getting into collaboration and more new generations of equipment that is developed in fori countries and more of foreign exchange is spent on that. Recently, for example, for F56 again there was a collaboration agreement with Siemens, although in this country we have got 5 com-

panies, including four public sector companies and one Tata company, i who have got collaboration agreements for the same product, F56, with different manufacturers the Alsthom of France, the EEC of Britain, the GEC of America and Mitsubishi of Japan. AH those could be asked to pool their knowledge and further improve the product. Instead of that, why do we go, why do we allow these people to go? It is because money is there. Instead of developing the things here, we go in for collaboration. These multinationals are competing with each other to capture the wast Indian market, and, therefore, they bribe they give money, and this money is distributed among so many people it is distributed among the bureaucrats, it is distributed among the directors, it is distributed even among the technologists who are also being purchased and politicians in authority. This is one thing.

Rule 176

The second aspect is about the land reforms. The question of land reforms is a major source of corruption in this country. Land reform laws are passed. Tenancy laws are passed. (Time bell rings) Here we have the report of a committee of the Ministry of Rural Development. The report has been published the other day. It states clearly that even the record of rights has not been maintained and that because the record of right, has not been maintained, it is not possible to implement these things. It is not a new thing. Long before, Mr. Appu who happened to be in the Planning Commission in charge of the land reforms Cell, had reported that the main reason for not implementing the land reforms was the lack of political will, the innumerable threads binding among the landlords, the police and the revenue officials and the politicians. He had reported it long ago. Therefore, with this kind of lack of will to implement the most elementary thing, the minimum wages Act to the agricultural labourers and the reforms that we have passed, how-do you expect the economy of this

country to be better?. Therefore, these are the main sources. It i<sub>s</sub> not merely political. Politics is a question of political will. But on the other hand it is the economic system that we have got in this country, in which you go in for more and more collaboration.

Discussion under

Our big monopoly houses do not want to encourage development here. They want to go in for collaboration and get easy money from foreign multinationals, and these things are primarily responsible for the growth of corruption. Therefore, unless we are able to eradicate this, we will not be able to do much. Many people here were saying—this is the last point-that it was ultimately Mrs. Gandhi who would be able to eradicate this corruption. I want to go on record, Sir, that Mrs. Gandhi would not be able to eradicate this corruption. It is ultimately the people of the country, the working people of this country, the toiling people of this country, the working class, the peasantry, the middle class, who, when they realise that they are being exploited by the system, when they rise, when they know the direction in which they have got to go, and when they become conscious of their strength and when they unite, will be able to change the system, and not any individual leader of any party. Therefore, Sir, if we are really interested in eradicating corruption, I invite all those people to join us in rousing the working people to fight against the present system, to root out the system that breeds this massive corruption increasingly. Thank you, Sir. 5 P.M.

क्षो संबद रहमत ग्रली (ग्रान्ध्र प्रदेश): मोहतरमा वाईस-चेयरमैन साहबा, जिस तरह ग्रभी राम मृति साहव ने ग्रपनी तकरीर के आखिरी हिस्से में इस बात को रिकार्ड कराने की कोशिश की है कि इस मल्क से करण्यन को श्रीमती इंदिरा गांधी दर नहीं कर सकती हैं बल्कि इस मुल्क के अवाम बडी पेहनत के बाद करणान को दर कर सकेंगे।

मैं इस बात को रिकार्ड पर लाना चाहता हं कि राममृति साहब ग्रीर न सिर्फ हिन्दुस्तान की सियासी पार्टियां, बल्कि सारी दुनियां इस बात से ग्रच्छी तरह वाकिफ है कि श्रीमती इंदिरा गांधी ही हिन्दुस्तान की एक वाहिद ऐसी शस्तियत हैं जिनके पीछे हिन्दुस्तान के करोडहा ग्रवाम हैं ग्रीर इन्हीं की कियादत ग्रीर रहनुमाई में (व्यवधान) मलिक साहब जैसे चीखें लगाने वाले हिन्दुस्तान के हर चौराहे पर दिखाई देते हैं।

Rule 176

लेकिन मैं यह बात ग्रजं करना चाहता हं कि आज हिन्द्स्तान के आवाम ने महसूस कर लिया है कि इस मल्क के जो मसायल हैं, उन मसायल को हल करने के लिये श्रीमती इंदिरा गांधी की कियादत्त ग्रीर रहनुमाई ही हमारे लिये बेइंताह जरूरी है और हमारे मल्क के सामने, जो तनासुबे ग्राबादी के लिहाज से दुनिया का दूसरे नम्बर का मुल्क करार पाता है. मसायल का हिन्द्स्तान को सामना करना है। इस में शक नहीं कि जब हमने सियासी तौर पर ग्राजादी हासिल कर ली थी तो मुल्क की सियासी आजादी के बाद मुल्क की तामीरेनी के लिये, ग्रगर तारीख के भौराक में हम देखने की कोशिश करें तो हमारे सामने यह वात ग्रायेगी कि इंडियन नेशनल कांग्रेस ही एक ऐसी सियासी जमात है जिसे मुल्क की तामीरनी का बडा मल्क की ग्राजादी के बाद जो उठाया था, उसको निभाते ग्राई है ग्रीर इसको हिन्द्स्तान के अवाम बहुत अच्छी तरह महसूस करते हैं।

मुझे बड़ी खुशी है ग्रीर मुस्सरतं है कि इस खवाम में पील मोदी साहब ने, डा० रफीक जकरिया ने, कुलकर्णी साहब ते, ग्रीर दूसरे बजुर्गों ने करण्यन जैसे ग्रहम-तरीन मोज पर वड़े ही गरांकद्र ख्यालात का इजहार किया है और अगर मैं यह कड़ं तो मेरा तास्सुर गलत न होगा कि

[श्रो सैबद रहमत बनी 1 पिछले दो वर्षों से इस हाउस की कार्यवाही को मैं सुन रहा हूं, लेकिन आज जो डेलीबेशन्स ही रहे हैं, वह मेरे दो साला मुशाहिदे के लिहाज से वाकई आज के मुबाहिस की नोइयत बिलकुल ही जुदा-गाना और मियारी है। मेरी दिलीतमन्ना है, पोलिटिकल वर्कर की हैसियत से कि हम इस एवाम में मबाहसे के मयार को बरकरार रखने की कोशिश करें।

मोहतरमा बाईस चैयरमैन साहब . आप और हम जानते हैं और हमारी अपो- जीशन के दोस्त भी जानते हैं कि मल्क में आजादी के आने के बाद कांग्रेस ने जहीं बहुत से मतायल के हल करने के लिये कानुनमाजी और दूसरे अमली प्रोग्रामों को शुरू किया था, रिश्वतखोरों, करप्शन ग्रीर बदउनवानियों के खात्मे के लिये भी न सिफं क्वानीम बनाये गये, न सिफं कमैटियां वनाई गई, बल्कि जो मजरिम कराए पाये गये उन्हें गिरफ्तार किया गया, उनके खिलाफ मुदकमें चलाये गये ग्रीर जो ब्राइया थीं, उन व्राइयों पर रोक लगाने को कौशिशों की गई। लेकिन हम इस बात से इंकार नहीं करते कि आज हमारे समाज में कर शन है।

मैं यह पूछता हूं कि हमारा समाज जो 70 करोड़ की आवादी से ज्यादा वाला समाज है, इस 70 करोड़ में हम सुद्धालिक वाक्स आफ लाइफ से ताल्लुक रखते हैं, कोई संतरी है, कोई मंत्री है, कोई कर्ल्क है, कोई सन्तकार है, कोई नाजिर है, कोई काक्तकार है, कोई पालिटिश्यन है, कोई जियासी फारकुन है, तो हमें यह देखना पड़ेगा कि हम एक शहरी की हैसियन से क्या कर रहे हैं अगर समाज के लोगों की इसलाह करनी है, मआश्ररा करना है, . . (अववान)

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]:
Mr. Kulkarni, will you read the newspaper outside?

SHRI ARVIND GANESH KUL-KARNI: Madam, one can read the newspaper keeping it like this. That is the convention.

Rule 176

श्री सैयद रहमत अली: अच्छी सोसायटी बनानी है, तो हर फर्द को, श्रीर हमारी सोसायटी की एक-एक ईकाई को इस बात का तसिफया करना पड़ेगे कि गलत जराय अपने अगरात के लिये इस्तेमाल नहीं करेंगे। अगर हर फर्द इस बात का तसिफया कर ले कि मैं नाजाइज तरीके को नहीं अपनाऊंगा, तो फिर एक-दो फर्द से हम पूरे समाज कें ठीक कर सकते हैं।

लेकिन अगर फर्द का अहसास ही मर गया है, सोसायटी का ग्रहसास मर गया है तो हम इस महज काननता ी के जरिए करप्शन पर काब नहीं पा सकेंगे । इसके जिये खुद इंतखावी के जज्दे के साथ हमें जी समाज के हर फर्द को काम करना पड़ेगा तभी हम इस समाज को ऊंचा ग्रीर ग्रच्छा समाज बना सकेंगे। मैं इस मौके पर यह बात ग्रर्ज करना चाहता हं कि हमें इस बात का तसफिया करना पड़ेगा कि ग्रगर मेरा भाई, मेरा लडका या बजर्ग दफ्तर में काम करता है और वोह अपनी नाजाइज कमायी से मेरे अफरादे का पेट पालना चाहता है तो उसके अरवाद खानदान से श्रपने सरपरस्त के साथ तथाउने श्रमल नहीं करना चाहिए। जब हम यह जज्बा पैदा करेंगे तभी हम अपने समाज को एक अच्छी श्रीर श्राला समाज बना सकेंगे। मैं इस मौके पर यह अर्ज करना चाहता हं कि सबसे बड़ी बजह यह है कि आज हमारा जो निसाव तालीम है उस निसाव तालीम में मजहबी तालीम कोई जगह नहीं रखती। एक जमाना था जब हिन्द्स्तान में बच्चे को सबसे पहले दीन ग्रोधरम की तालीम दी जाती थी । ग्राज बच्चा दीन ग्रोधरम

मैं इस के साथ साथ एक बात छोर यर्ज करना चाहता हं कि बड़ी खुशी की वात है कि हमारे इस मुल्क में जितने भी मजाहिव गुजरे हैं उन सारे मजाहिब की तालीम का अनर हम जायजा लेंगे तो हम यह महसूस करते हैं कि हर मजहव में कराशन से, बुराई से, झुउ से, वद उनवानी से ट्र रहने की तालीम दी है। लेकिन हम करण्शन की बात करने वाले जरा गिरेहतान में मुंह डाल कर देखें, श्राया हम ग्रपने बच्चों को ऐसी तालीम देरहेहैं ? अ⊲र हम ऐसी तालीम नहीं दे रहे हैं तो बाहिर है कि जिस करण्यन का सामना है वह करण्यन -वही एक शैतान की शक्त में ग्राप ं ही नहीं, सारे समाज को श्रीर सारे संसार को खा जायेगा । मैं गवर्नमेंट से इस बात की मांग करता हं कि हमारे समाज में निवाद तालीम का जायजा लेते हए ग्रखलाकी तालीम को ग्रगर निसाय तालीम में शारीक करें तो हम एक नयी नसल को बना सकेंगे और फिर में इस भरोसे का इजहार करना चाहना हूं, जैसा कुलकर्गी साहब ने कहा, कि श्रीमती इन्दिरा गांधी की कवादत और रहनुमाई में जहां हम कदम व कदम ग्राजादी इंसिल किये हैं, यक़ीनन ग्रीर विलाश्वहा

नक्शे दीवार की तरफ यह बात कहने की हिम्मत में अपने में रखता हं कि श्रीमती इन्दिरा गांधी की क्यादत में हम उस करण्यन के ताबत में आखिरी कील ठोंकने की हैसियत से तारीख में याद किये जायेंगे।

Rule 176

†[شري سيد ,حدث على (أندهرا يوديش): امتحدمه وائس چيرمهن صاحبه جس طرح ايهي وام مورتی عاهب اینی تقریر کے آخری حصہ میں اس ہات کو ریکارڈ کوانے کی کوشھر کی ھے کہ اس ماک کے کرپھوں کو شربتی اندرا گاندهی درز نهین کو سکتنی دون بلکه اس جاک کے عوام بی معدات کے بعد کویشن دو دور کر سکیر کے -

مهي اس بات كو ريكارة ير لايا جاها هن که رام مورتی صاحب اور نه صرف هادوستان کی سهاسی یارتهای بلکه ساری دایها اس بات سے اچهی طرح واقف هیس که شریمتی اندرا کا دهی هی هندرستان کی ایک واحد ایسی شخصیت میں جن کے یمنجهے علدو۔ تان کے کروزوں عوام هیں اور الهم کے قهادت اور وهاممائم میں (انقریشوں ہر) ملک ضاحب جوسے چینغیر لٹانے والے ہادوءتان کے مرحوزامے پر دکہائی دیتے میں كريشرن أور هوگا -

مهن يهان يه بات عرض جامتا عول که أج هادوستان کے عوام

<sup>†[]</sup>Transliteration in Arabic Script.

مهن یه کپون تو فلط نه هوگا که چهها که چهها که چهها که کی کاروائی کو ساتگا آها هون لهکن آچ جو قیلهبریشن هو رها ههن واقعی آچ کی ساله مشاهده کی توهیست واقعی آچ کے میاشته کی توهیست جالکل هی جداگانه اور مصاوی ها مهری دلی تملا ها پولیگیکل ورکر مهین مهاشت سے که هم اس ایوان مهین مهاشته کے معهار کو برقرار میں مهاشته کے معهار کو برقرار میں مهاشته کے معهار کو برقرار

ر معقرمة وائس چيرمين ماهيه -آب اور هم جائتے هيں اور همارے ایوزیشن کے دوست بھی جانتے ھیں که ملک میں آزادی کے آنے کے بعد كانكويس لے جهاں بهت سے مسائل کے حال کرنے کے لئے قانون سازی اور خاوسرے عملی پروگراموں کو شروع کھا۔ تها - رشوت خوري - کوپھري اور جد علوائیوں کے خاتمے کے لگے بھی ازر صرف قوانهن بدائے گئے - نه صرف كمهتيان بنائي كثين يلكه جو مجرم خرار پائے انہیں گرفتار کیا گیا ۔ ان کے خلاف مقدمے چلائے کئے اور جو عرائهان تهين ان براڻيون پر روک الکانے کی کوششیں کی گئیں ، الهکن هم اس بات ہے انکار نہیں ارتے کہ آلم همارے سمام صیب کرپشق تهیں۔

میں یہ پوچینا جامعا میں کہ حسارا سماج جو سعر کروڑ سے زیادہ

[ شرق مید رحمت علی ] نے محصوس کو لیا ہے کہ اِس ملک کے جو مسائل ہیں اور کو حل کرنے کے لئے شریبتی اندرا گاندھی کی تهادت اور رعلمائي هي هماري الله بے انتہا " ضرور<sub>ات</sub> ہے - اور همارے مالک کے سرملے جو ہمارے ملک کی آبادی کے لحاظ سے دنھا میں همارا مانک تلاسب آبادی کے لتصاط سے دنیا کا دوسرے ایک ہوا ملک قرار باتا ہے ۔ لا تعداد مسائل كا هلدوستان كو ساملا كرنا هـ اس میں شک نہیں کہ جب هم نے سیاسی طور پر آزادی حاصل کر لی تھی تو ملک کی سهاسی آزادی کے بعد ملک کی تعمیر توع کے لگے اگر تاریخ کے اوراق میں هم دیکولے کی گوشف کریں۔ تو ہمارے ساملے یہ بات آئیکی که المذیق نيشلل لانكريس هي ايك ايسي سهاسي جماعت هے جو ملک کی تعمهر لوع کا ہدوا ملک کی آزادی کے ساته جو اللهايا تها اس كو نههاتي آئي هے اور اس کو هندوستان کے عوام يهت اچهى طرح معصوس كرتي میں -

مجھے ہوی خوشی اور مسرت ھے

کہ اس ایران میں پھلو دودی
صاحب نے - ڈاکٹر رفیق ڈکریٹ نے کلکوئی صاحب نے اور دوموے ہارگوں نے
کریشن جیسے اہم موضوع پر ہوے ہی
گرانقدر خیالات کا اظہار کھا ھے - اور

لوکا - یا بزرگ دفتر سیس کام کرتا هے اور وہ ایشی تاجائز کمائی سے مهرے افراد خاندان کا پیٹ باللا جاهتا مے تو اس کے ارباب خاندان کو ایم سرپرست کے ساتھ تعاون تھیں كرنا چاهئے - جب هم يه جابه پیدا کریں کے تبھی هم اپنے سمایے کو ایک اچها اور اعلی سمای بفا سکیں گے - میں اس موقعہ پر یہ مرض کرنا چاہیا ہوں که سب سے ہوی وجه یہ ہے کہ آج ہمارا جو نصاب تعليم مهن مذهبى تعلهم كولى بهى جگه نهين ركهتى - ايك ومانه تها که هدوستان مهن بچه کو دین و دهرم کی تعلیم دی جاتی ثهی أج بحجه دون و دهرم دى تعلهم سے پھکاتم ہے - مذھب سے درری فرد کو تھاھی ز اور بربادی کے دھانے پر پہنچا دیتی ھے۔ ا آج همارے سماج امیں افترورت ہے کہ ا بچرں کے اندر اچھی ارر بری بات میں تمیز بیدا کرنے کو تربیت دیں - اگر بنچہ کو سڈغهی تعلیم سے دور رئیس کے تو ظاہر ہے کہ یہ بحجه جو کل کے هدوستان کا مستقبل ہے اس میں وہ اخلاقی قدرین پیدا نهی کر سکهدی اور اس المُالِق الدرون کے تھ ہوتے کی وجہ سے . ظاهر هے که کریشن کا دائرہ اور - المثرة بعلهم

میں اس کے ساتھ ساتھ ایک بات آور عرض کرنا چاھتا ھوں کہ ہوں خوشی کی بات ہے کہ عدارے اس ملک میں جتاب ہیں مذاہب گزرے

إ آبادي والاسمام هم اس ستر كرور مهن هم مختلف واكس أف لألف ہے تعلق رکھتے ھیں – کوئی سلتری 🕆 ھے ۔ کوئی ملتوی ھے ۔ کوئی کلوگ هے کوئی صلعت کاز ہے - کوئی تاجو ہے ۔ کوٹی کاشتگار ہے – کوٹی پالیٹیش*ن* ھے ۔ کوٹی سھاسی ھے ۔ او ھبھن يه ديكها كه هم اينا ايك شہری کی حیثیت سے کہا کر رہے هیں - اگر سماج کے لوگوں کی اصلاح کرتے ہے - معاشرہ بنایا ہے . . . . (مداخلت) ایک اچهی سوسائیتی 🦳 ینا ہے ہے تو ہر قرق کو اور ہماری سوسائیتی کی ایک ایک اکائی کو اس بات کا تصفیه کرنا پریکا که فلط ذرائع اپنے افراض کے لئے۔ استعمال تهین کرینکے ۔ اگر هر فرد اس بات كا تصفيم كرلي كم مهن ناجائز طريقون کو نهون اپداونکا تو پهر ایک ایک رد سے دم پورے سماج کو ٹھیک كر سكتے هيں - ليكن اگر فرد كا وحساس هي مراكها هے اسرسائهائي كا الحساس مرائيا في تو هم محض قانون سازی کے ذریعہ کریشن پر قابو نہیں یا سکیلگے ۔ اس کے لئے خود انعقامی کے جڈید کے ساتھ عبین اور سمانے کے هر قرد کو کام کرفا ہویگا ۔ تهای هم اس سماج کو اونتها اور اچها سام بنا سکیلکے ۔ میں اس موقعه ير يه بات عرض كرنا جاهتا هو*ن* که همهن اس بات کا تصفیه كرنا يويمًا كه اكر ميرا بهائي - ميرا

(شرب سید رهدت علی ) : هوں ان سارے مذاهب کی تعلیم كا اكر هم جائزة ليلكي ثو هم يه محصول کرتے عیر که عر سن اب میں کریشن سے - برائے سے - جهوت سے-ید علوانے سے - دور ردلے کی تعالیم دی ہے - لیکن هم کاچان کی بات كرنے والے فارا قريبان مهر منه قل کو دیکیوں که آیا هم اسے بحص كم أيسى تعليم دري وفي مين - الر هم ایسی تعلقم نهوی دے رہے ہوں توظاءر هے كا جس كريش كا سامنا نے وہ کویشیں وہی ایک شیطان کے دكل أيكو هي فهين - ساوے سماح کو اور ساری سلسار کی کها جائیگا ۔ سیق گوراعات سے اس بات کی مانک کرنا چاهدا هون که هماری سمای مین نصاب تعليم كالجائرة ليتي هوئي اخلاني تعليم كباكر نصاب تعليم میں شریک کریں تو عم ایک نثی نسل کو بلا شکولگے اور پیر میں اس بهروسه کا اظیار کرنا جاهتا هون جيسا کلکرني صاحب نے کہا که شريمة اندرا كاندهى كي قيادت ارد رهلدائی سیس جہاں هم قدم به قدم أزادي حاصل كلُّه هو، - يقهلاً ارر بلا شهه نقص دیوار کی طرح یه بات کہنے کی هدت دیں ایے جیں راہتا هوں که شریمتی اندرا کاندمی کی قیادت میں هم اس ک پشن کے تابرت میں آخری کمل الهرالمے والے کی حیثیم ی تاریخ یی ماد کئی حاد نمر -

श्री लाडली मोहन निधन : मोहति म सदर साहिया, एक श्रजान मस्तिष्क ने यह वात तक भी कह डाली कि आज जिस महे पर हम सब बहन कर रहे हैं वह बहस एक बहुन ही रह जाएगी, बल्कि बंध्या बहुस हो जाएगी । मैं इतना ही कहना चाहता हं कि वहस एक मंधन है और मंधन जब तक नहीं होता तब तथ उस से कोई रत्न निकलते नहीं हैं । यह बात सही है कि विषय को यहा संगीन बना दिया है क्योंकि जब हम वह तक कह देते हैं कि वह हमारे खन में बायरता हो गया है. तो अप्टाबार हटाया ही नहीं जा सकता, प्रांकि सारी द्वियां में ऐसा वातावरण चल रहा है, तो मधे ऐसा लगता है कि जो जवान या जो श्रादमी ऐशी बात कहता है उस ने अपने उत्तर से, जान े अपर मे, शाने यांनी एवं के अपर वे उपका अहीदा और भरोता खरन हो जाता है। में अपनी नाकामयाची को छिपाने के लिए धनर किसी काम को नहीं कर नकता तो में सारे समाज को इस बात के लिए दोषी ठहरा दं कि सारा समाज दोषी है, इस बास्ते न सधरं नहीं सकता, तो फिर मैं समझता हं इतियां में कोई काम आगे चल नहीं

उरम्बाध्यक्ष महोदया, ध्रसल सवाल है
किसी प्रमाण ो बदलने वाले लोग हमेणा मुद्री
भर हुआ करते हैं, उदाहरण रचकर लोग झाने
वाली पीड़ी और ौम को प्रमानित किया करते
हैं। घर का मृद्धिया जैसा होगा, लाजिम है कि
उसके पड़ोसी पर, उसके घर पर, उस की
विरादरी पर और उसके साथ सारे माहोल पर
ओर देल पर कैसा असर पड़ा करता है। मैं
इस बहुत में लंबा नहीं जाऊंगा। मैं चाहुंगा
कि आज इक्ष निर्मृण बहुत को सकारात्मक
कैसे बनाया जाए। अगर भ्रष्टाचार है तो
क्यों है उसके कारण हैं। अगर
कारण खोज लेंगे तो फिर उसका निदान भी
खोजना मुक्किल नहीं है गर्त सिर्फ एक है
कि हमारा इरादा और संकल्य क्या है।

क्योंकि मुझे ऐसा लगता है कि जो अपने को समाज का अगुवा कहते हैं उनसे कहीं ज्यादा दूर दराज के रहने वाले इंसान शायद ज्यादा समझदार है।

Discussion under

मुझे एक देहात की कहावत बहत याद ग्रा रही है। जब देहाती कहता है कि ''जिसकी लाठी उसकी भैंस" तो इस एक वाक्य को हम समझने की कोशिश करें तो मैं समझता हं कि सारे महे की जह हम उसी में पकड सकते हैं। लाठी को भैंस से जोड़ने की उस ग्रज्ञान, बेपढ़े-लिखे ग्रादमी के लिए क्या ग्रावश्यकतः थी लेकिन उसका एक ही वाक्य हमारे लिए मार्गदर्शक का काम करता है। हक्मत और लक्ष्मी, सत्ता और दौलत का चौली-दामन का साथ रहा है। जिसके हाथ में ताकत होती है, दौलत भी वहीं रहती है। दौलत के साथ जुड़ा हुआ। है म्रिप्टाचार । सीधा सवाल यह है कि जो सत्ता के ब्रालम्बरदार हैं, जो सत्ता को मुधारने का दावा करते हैं, अगर वही यह फैसला कर लें कि सत्ता का जितना ज्यादा से ज्यादा विकेन्द्रीकरण हम कर देंगे तो हो सकता है कि उससे केन्द्रित भव्टाचार होता ही चला जाता है जिससे कुछ आदमी सने होते हैं. वह कम से कम मिट सकता है। क्या वजह है कि हिन्दुस्तान में वावजूद इस निज्ञाम को बदलने की कोशिश करने के लिए इतनी वडी दौलत और सरमाया लगाया जाए और उसके बाद भी हम मनचाही तरक्की न कं: पायें ? तो उसका कारण सिर्फ एक ही है। ऐसी जगह पर ही दौलत या सम्पत्ति लगाने का काम किया जाता है जहां पर स्वार्थ होता है। ग्राज के समाज में और ग्राज की व्यवस्था में कोई अपने कर्म ग्रीर फेथ को लेकर या ग्रपने ग्रादर्श को लेकर चल रहा है ? स्राज की सारी व्यवस्था को चलाते के दो सबसे बड़े खम्बे हैं ग्रीर शगर

मुझसे कहा जाए तो मैं कहंगा कि दो डंडे हैं। एक डंडा लालच का ग्रीर दूसरा डंडा डर का। लालच ग्रीर डर इन दोनों का इस्तेमाल करते हुए सत्ता और लक्ष्मी पर कब्जा बनाये रखें हुए हैं। तभी तो दिन पर दिन सत्ता भी समेटते जा रहे हैं और लक्ष्मी भी बढ़ती जा रही है। ग्रमीरी भी बढ़ रही है श्रौर गरीबी भी बढ़ रही है। इसके लिए एक ही तरीका हो सकता है कि राजनीति करने वाले हम लोग ग्रगर चाहते हैं कि इसमें बुनियादी सुधार आये तो है राजनीतिक पद्धतियों और उसके साथ जुड़ी हुई व्यवस्था को हमें सुधारने का प्रयास करना पड़ेगा। मैं यह मानकर चलता हं कि हिन्दुस्तान में पहले भ्रष्टाचार नहीं था। मैं उन लोगों में से नहीं हं जो यह कहते हैं कि जब से मनुख्य पैदा हन्ना तब से भ्रष्टाचार चला ग्रा रहा है, इस वास्ते कह नहीं सकते कि जब तक मन ध्य है तब तक यह चलता रहेगा। तो मै यहत धरव से कहना चाहता हं कि जिन लोगों ने मजहब को धर्म के सथ जोड़ने की कोशिश की है उनको मैं बताना चाहता हं ...

Rule 176

श्री कल्पनाथ राय : धर्म को राज-नीतिक से . . :

श्री लाडली मोहन निगम: धर्म को राजनीति के साथ जोड़ने की कोणिण की है, कमोवेश धर्म की कुछ ब्राइया आज राजनीति में भी था गई हैं। धर्म इंसान को ग्रच्छाइयों का प्रचार करना तो बताता

श्रि लाडलो मोहन निगम

है लेकिन बराई से लड़ना नहीं सिखाता । बराई से लड़ने का इरादा ब्रापको देसकती है र जनोति लोकिन वह ग्रच्छाई का प्रकार नहीं कर सकती मिसाल के लिये मैं ग्राप से कहना चाहता हं कि--"बुद्धम गरणं गच्छामी, संघम् शरणम गच्छामी, संघम् शरणं गच्छामी" कमोवेश वही है और एक दर्पण ग्राज हिन्द्स्तान की राजनीति में भ्रागया है।

नेता संगठन से चलता है । ग्राप कल्पना करो कि अगर विश्व को बदलना है तो कहीं पर ग्रापको नियम बनाना होगा और ग्रगर नियम बना सको धम्मं शरणमं, संघम् शरणम्, बुद्धम शरणम् सिद्धांत सर्वोपिर , उस के बाद संगठन बौर फि: नेता । अगर यह कम आ गया नियम में तो सामहिक संकल्प की कल्पना करनी होगो और जब भ्रष्ट चार से लड़ना होगा तो एक साम्हिक संकल्य के साथ लड़ना होगा ग्रीर इस के बुनियादी ग्राधार हो सकता है समता का । वह चाहे शिक्षा के क्षेत्र में हो या ग्रवसर प्रदान करने के क्षेत्र में हो। ग्रगर किसी ग्रादमी के मन में यह भावना बनी रहे-वैसे लाख हम बात करें लेकिन शद्ध राजनीति से कुछ मिलने वाला नहीं है ग्रीर जो ग्रादमी काविल नहीं है उस को दूसरे रास्ते से जो भी वह चाहे मिल सके तो ग्राखिर वात कैसे वनेगी । जब कभी इन चीजों पर वहस चली, जब भी बहस उठायी गयी है तो यह देखा गया है कि राजनीति को ग्रगर शुद्ध करना है तो दो ही तरीके हैं। इस के लिये दो ही जगहें हैं जहां सुधार हो सकता है, एक तो राजनीतिक दल ग्रौर दूसरे राजनीतिक लोग । क्यों ऐसा कानून या संकल्प नहीं हो सकता सर्वसम्मित से कि हिन्दस्तान की राजनीति में जो खादमी खाता है इस

को मजहब समझ कर, इस को ग्रपना कौल ग्रीर फीथ समझकर, उस को सब से पहले ग्रपनी परिसंपत्ति की घोषणा करनी पडेगो। ऐसा करने पर तो वह राजनीति में रह सकता है वरना वह चलवाज ग्रीर धोखेबाज ग्रादमी है। जब हम एक तरफ बात करते हैं कि सरकार की व्यवस्था शद्ध और साफ होनी चाहिए तो हम को तैयार रहना चाहिए कि हमारे राजनीतिक दलों के खाते खुले होने चाहिए ग्रीरखुली सरकार हम को चलानी चाहिए । इस के लिये हमारे दल भी खुले रहने चाहिए। जब तक दल ग्रीर उन के खाते खुले नहीं होंगे उस समय तक कोई सरकार भी खुली नहीं चल सकेगी। इसलिये मैं कहना चाहता हं कि भ्राज जिस बात पर हम को गंभीरता से सोचना है कि जिस राजनीति के चलते, जिस व्यवस्था के चलते आज आदमी की दूरी आदमी से बढ़ती चली जा रही है, ग्रीर हर ग्रादमी ग्रपने कां श्रपमानित महसूस करता है, हर वडा ब्रादमी अपने से छोटे ब्रादमी को अपमा-नित करने में धानन्द महसूस करता है ग्रौर इस ग्रपमानित करने की प्रक्रिया से पीछे भी एक तरीका है--सत्ता एक ही चीज सिखाती है कि जब तक जिस पर राज करना हो उस के मन में तुम्हारे लिये डर नहीं पैदा होगा जब तक तुम उस पर राज नहीं कर सकते, तो डर कैसे पैदा किया जाय इस की एक प्रक्रिया है। ग्रगर मझे इस बात का भरोसा हो कि हमारी सेवाधों का मुधावजा हम को नहीं मिलने वाला है, केवल चापलुसी करके ही मुद्यावजा मिलने वाला है तो यह एक तरीके का डर होता है ग्रीर इस का कोई आर्थिक फायदा उठाता है, कोई दूसरा फायदा उठाता है ग्रौर ग्राधिक फायदा तो तभी मिल पाता है कि जब हम किसी न किसी मजब्री का फायदा उठाने की कोशिश करें। तो मैं कहना चाहता हूं कि जब तक दनिया में इंसान है उस के साथ कोई न कोई

मजबूरी जुड़ी हुई है और अगर किसी की मजबूरी का फायदा उठाना है तो उस के लिये कोशिश करनी होगी और ग्रगर इस को रोकना है तो जिन हालातों के। वजह से इंसान की मजबरी होती है. जिन हालात की वजह से वह इस स्थिति में पहुंचता है उन को भी दूर करना होगा अपीर यही राजनीति को देखना है ग्रीर मजब्री इस से ज्यादा स्त्रीर क्या हो सकती है कि कभी बहस चली थी इसी सदन में कि हिन्दुस्तान के सब से बड़े नागरिक, मुखिया का 25 हजार रुपये का जो खर्च है, वह उस समय था, ग्राज पता नहीं कितना होगा। उस पर कोई बंदिश क्यों नहीं होती । यह वहस क्यों नहीं होती कि मुखिया या नेता के बेटे पर कितना खर्च होता है, ग्रौर किसी दूसरे के बेटे पर उतना खर्च क्यों नहीं होता। तो अगर इन बातों पर बहस करेंगे तो कुछ फायदा हो सकता है। ग्रगर भ्रष्टाचार दूर करना है तो हम को उस के लिये कुछ नियम बनाने पड़ेंगे । उस के लिये कुछ संकल्प लेना होगा कि हिन्दुस्तान में हर ग्रादमी का खर्च, उस की सीमा इतनी होगी । च हे कोई बड़े से बड़ा ब्रादमी हो, मेरो जबान में इतनी ताकत तो नहीं कि मैं किसी की ग्रामदनी की सोमा बांधने की बात कह सकुं। लेकिन खर्च पर सोमा जरूर लगानी पडेगो, वह चाहे दो हजार की हो या 5 हजार की हो लेकिन यह सीमा जरूर बांधनी होगी कि इस से ज्यादा कोई खर्च नहीं कर सकता। ऐसा होने पर तो ग्राप ग्रागे की बात भी कुछ कह सकते हैं (समग्र को घंटो) मेरे कितने मिनट हैं ?

Discussion under

उपसमाध्यक्ष (डा॰ श्रीमती नाजमा हेपतुल्ला) आपके 15 मिनट हो चुके हैं। सब को 12 से 15 मिनट बोलने दिया गया है। अप्रीर लोग इतना ही बोले हैं। इस को

6 बजे तक खत्म करना है इस लिये ग्राप संक्षेप में ही ग्रपनी बात कहिये।

Rule 176

श्री लाइली मोहन निगम : मैं यह कहना चाहता हं कि ग्र**ंज वहत चर्चा** होती है काले धन की । समानान्तर व्यवस्था भी चल रही है। यह क्यों भल जाते हैं कि जब हम किसी ग्रादमी को कहते हैं कि द्याज तुमने कितना काला धन बनाया है तो हम भी उसमें हो सकते हैं। ग्रगर हम ग्रपनी ही बात कहें तो कल से देश में परिवर्तन शुरू हो सकता है। ग्रगर ग्राज गृह मंत्री या खजाना मंत्री यह बता दें कि हिन्दुस्तान कें कितने लोग हैं जिन्होंने स्वेच्छा से ग्रपने काले धन की घोषणा की जब तीन वर्ष पहले वालियंटर डिसक्लोजर स्कीम लागु हुई थी, इन लोगों के नाम हिन्दुस्तान के लोगों को बता दें कि ये वे हैं जिन्होंने ग्रपना काला धन बता कर सफेद बनाया है तो लोगों को पता लग जायेगा । मैं नहीं कहता कि ग्राप उसकी सजा दें, जैल भेजें । ग्रगर ग्राप में इतनी ताकत हैतो एक ही काम कर दीजिए कि उनको किसी भी सार्वजनिक काम में हिस्सेदारी से रोक दीजिए। वे कोई चनाव न लईं। ग्राप यह कह दीजिए कि वह किसी बैंक का डायरेक्टर नहीं हो सकता, किसी कारखाने का डायरेक्टर नहीं हो सकता। उसे समाज से बहिष्कृत माना जायेगा। मैं समझता हं इससे कल हिन्दस्तान में एक नई हवा बन जायेगी ।

श्रो बुद्ध प्रिय मौर्य : आपकी तरह रहना चाहिये । शादी करनी ही नहीं चाहिये ।

श्री लाडली मोहन निगम : ग्राप तो ऐसी बात मत कहिये ।

श्रीमती भाग्रेंट श्रास्त्रा : शादी न करने से श्रष्टाचार तो दूर नहीं होगा ।

श्री लाडली मोहन निगम : हम इसके लिये तैयार हैं । कल ग्राप इस तरह का नियम बना दीजिए कि ग्रगर कोई मंत्री बनेगा तो उसको ग्रपनी संतित ग्रौर सम्पत्ति छोड़नी होगी । ग्रगर वह ऐसा करेगा तभी वह मंत्री बन सकता है । मैं इसको मानने के लिये तैयार हूं ।

ग्रव हिन्द्स्तान में एक सबसे ग्रच्छी बात यह हो व्ही है कि अब सारा करप्शन है, सारा भ्रष्टाचार है उस पर लोग सोचने लगे हैं । चौराहे पर, पान-बीड़ी की दुकान पर बहस होना शुरू हो गया है । मैं इतना ही चाहुंगा कि इससे जनमत बनना चाहिये और जनमत बनाने के लिये सबसे जरुरी यह है कि में अगर उपदेश देता हूं और अपने को नहीं सुधारता हूं तो कुछ नहीं हो सकता, हमें ग्रपने गिरेवान में मुंह डाल कर देखता चाहिये । जो सियासत से जुड़े हुए हैं उनको देखना चाहिये कि उनका दामन कितने पानी में है । कोई भी इंसान जो सार्वजनिक जीवन में लगा हुआ है उसकी पूरी सम्पत्ति को कोई भी, कभी

भी, किसी भी वक्त खोज की जा सकती है। एक भ्रीर रास्ता हो सकता है कि हम हिन्दस्तान में सब लोग साथ बैठ कर कोई आचार संहिता बनायें राजनीतिक जीवन की गुद्धता के लिये । दूसरे मैं यह कहना चाहता हं कि हिन्द्स्तान के चुनाव इतने खर्चीले हो गये हैं कि ईमानदार भ्रादमी उसमें खड़ा होना पसन्द नहीं करता, अर्थात खड़ा हो नहीं सकता । इस पर हम वहस कर सकते हैं, कोई रास्ता निकाल सकते हैं । श्राने वाली पीढ़ी के लिये श्रच्छा भविष्य बना सकते हैं ताकि हिन्द्स्तान में प्रजातंत्र से उसकी ग्रास्था न ट्टे। वह यह विश्वास करने लगे कि जो बेईमान हैं, जिसके पास काला धन है वह चुनाव में हिस्सेदार नहीं वन सकता । मैं इतना ही कहना चाहता हं कि वहत ग्रन्छा हम्रा कि बहस हुई इस मामले में । पहली मर्तवा यहां पर भ्रष्टाचार पर कोई बहस हुई । हो सकता है कि इस बहस से धीर कुछ नहीं तो हम सब को श्रात्म विशलेषण का मौका मिले । अगर सूचना मंत्री जी यहां हों तो मैं चाहंगा कि यह जो ग्राज की बहस हुई है इसको डी ए बी० पी० के जरिये प्रचार करायें ताकि लोग सोचने लगें कि इन सदनों के ग्रन्दर भी निगर्ण नहीं सगण दहस हो सकती है। इस वास्ते भ्रष्टाचार ो खत्म करने के लिए मेरे तीन सझाव हैं। एक तो इस विषय पर सभी राजनैतिक दलों की एक इ उन्ड दैवल कांफ्रेस बलाई जाय । दूसरा उसके साथ यह भी सवाल जड़ा हुग्रा है कि चुनावों में किस तरह से सुधार हो सकता है, खर्च की सीमा कैसे बांधी जा सकती है ग्रीर व्यक्तिगत खर्च में सीमा कैसे बांधी जा सकती है, इनके बारे में बहस होनी चाहिए । चौथी चीज में यह कहना चाहता हूं कि सम्पत्ति पर सीमा ग्रापको लगानी पड़ेगी ।

हमारे घर मंत्री जी यहां पर बैठे हए हैं। हमारे भीष्म बाबू भी यहां पर बैठे हुए हैं । उनसे मैं यह कहना चाहता हं कि ग्रा। ऐसा कानुन लायें कि जिससे दिल्ली शहर में श्रव कोई भी मकान 5 लाख रुपयों की कीमत से ज्यादा कीमत का नहीं बन सकता है । श्रवंन सीलिंग की बात मैं नहीं कर रहा हं। किस तरह से हमारे देश में अध्यासी अप्रौर विलासिता फैल रही है, उस पर ग्रापको सीमा लगानी पड़ेगी ग्रौर उसको खत्म करना होगा...(**इय**वधान) । मैं 5 लाख रुपयों की मिसाल इसलिए दे रहा हं कि आप लोग अपने घरों में 10 लाख रुपये तो बाथ रुम पर लगा कर बैठे हैं। ग्राप ग्राने घरों को जा कर देखिये । मैं बहत ग्रदब से बोल रहा हुं ग्रीर सिर्फ इतनाही कहना चाहता हं कि हम लोगों को खर्च की सीमा बांधने के लिए, चुनावों में सुधार लाने के लिए और पैसे का दुरुपयोग न हो. उसके लिए राजनैतिक दलों का हिसाब-किताब सार्वजनिक बनाने के लिए ग्रौर सम्पत्ति को घोषित करने के लिए कोई न कोई संहिता अवश्य बनानी चाहिए । मैं यह नहीं कहता कि इन चीजों से तत्काल भ्रष्टाचार खत्म हो जाएगा, लेकिन इतना जरूर कहना चाहता हं कि इस तरह से हम भ्रष्टाचार के उन्मलन की तरफ कदम जरूर बढाएंगे।

Discussion under

उपसमाध्यक [डा॰ (श्रीमती) नाजमा हेपतुल्ला]: श्री जे० के जैन । ग्राप पांच मिनट में ग्रयना भाषण खत्म कर हें।

थीजे के जन : उपसभाध्यक्ष महोदय, ग्रापने यह पावन्दी श्री लाडली मोहन निगम जी के ऊपर नहीं लगाई।

उपसमाध्यक [डा॰ (श्रीमती) नाजमा हेपतुल्ला]: मैं तो घंटी बजा रही थी, लेकिन वे चप ही नहीं हो रहे थे।

*Rule* 176

श्री जे के जैन : उपसभाध्यक्ष महोदया, ग्राज की राज्य सभा की डिबेट को देख कर ग्रीर सून कर कुछ ऐसा महसूस हो रहा था कि शायद मैं राज्य सभा में नहीं बैठा हं, बल्कि हाउस प्राफ लार्ड्स की दर्शक दीर्घा में बैठ कर इस डिबेट को सुन रहा हुं। आज यह बात बिल्कुल साबित हो चुकी है कि हम लोग पहाड़ों की तरह से हैं। पहाड़ों के ऊपर जिस तरह से जाकर कोई व्यक्ति ग्रावाज देता है तो वह ग्रावाज उसी तरह से वापस ग्रा जाती है। उसी तरह से आज यहां पर हो रहा था । ग्राप जानते हैं कि इको पहाड़ों पर ही होती है । अगर कहीं पहाड़ों में कोई ग्रच्छे-ग्रच्छे की ग्रावाज लगाता है तो दूसरी भावाज भी भ्रच्छे-भ्रच्छे की श्राती है। ग्रगर कोई ब्रे-ब्रे की श्रावाज लगाता है तो बुरे-बुरे की ग्रावाज ग्राती है। हम लोग भी इसी प्रकार पहाडों की तरह से हैं । ग्राज इन्होंने डिबेट के स्तर को बहुत ऊंचा उठा दिया । मझे खशी है कि श्री पील मोदी जी ने डिबेट को एप्रिसिएट किया और उसकी इको प्रपोजीशन के हमारे भाइयों ग्रौर सत्ता पक्ष के भाइयों, दोनों ग्रोर से सुनाई दी । इसके लिए हम लोग शायद उनकी तरफ से धन्यवाद के पान जरूर हैं...(व्यवधान)। मैं यह नहीं कह रहा हं कि ग्राप धन्यवाद दीजिये। मैं कहता हूं कि ग्राप धन्यवाद दें या न दें, यह भ्रापकी महानता है । भ्राप धन्यवाद मत दीजिए ।

मैं यह कह रहा था कि श्री पील मोदी जी ने जो म्रावाज उठाई उसका यहां से भी इको हुआ। मेरा यहां पर श्रिः जे० के० जैन

सिर्फ निवेदन यह है कि भविष्य में भी श्राप इसी प्रकार की मर्यादा दिखाएंगे। हमारी तरफ से भी सभी लोग मर्यादित रहेंगे । इससे राज्य सभा का स्तर अवश्य ऊंचा उठेगा ।

SHRI ARVIND GANESH KUL-KARNI: Youi will always remain above corruption.

श्री जे० के० जैन : श्राप इसका म्रानन्द ले रहे हैं, यह म्रच्छी बात है। श्रीमतो, करप्शन की बात इस सदन में चली । मैं इस करप्शन की बात को सून रहा था । सब लोग बिल्कुल उसी तरह से बोल रहे थे जैसे कोई कहता है कि शेर ग्राया, शेर ग्राया । लेकिन मैं यह कहना चाहता हूं कि अगर आपको शेर ग्राया, शेर ग्राया की ग्रावाज सुनाई दे रही है तो जब तक ग्राप बन्दक लेकर नहीं जाएंगे तब तक ग्राप उसका मुका-बला नहीं कर सकते हैं । शेर स्राया, लेकिन उसको पकड़ने के लिए कोई सुझाव नहीं दे रहा है । हमारे विरोधी दल के साथियों को भ्रष्टाचार को समाप्त करने के लिए सुझाव देने चाहिएं थे। अगर हमारे देश में करप्शन है तो इसको किस तरह से निपटाया जा सकता है. इस बार में आपको सुझाव देने चाहिएं। श्राप जानते हैं कि कार्यक्रम के द्वारा ही देश का उत्थान हो सकता है। समाज का विकास हो सकता है। लेकिन यदि कार्यंकम ही न हो, सिर्फ एक ही कार्यक्रम दिया जाये तो उससे देश का विकास नहीं हो सकता । जैसा कि हमारे कुलकर्णी जी महाराज ने ग्रामी कहा लायल्टी प्रोग्राम के प्रति होनी चाहिए । मैं उनसे कहना चाहता हूं कि हमारी जो लायल्टी है वह प्रोग्राम के प्रति है, एक सूत्री कार्यंक्रम के प्रति

नहीं है । हमने प्रोग्राम जब दिये तो उसकी ग्रालोचना की गई ।...

Rule 176

श्रो अरविन्द गणेश कुलक्णी : ग्राप ग्राईने में देखें । अन्तुले ने जो प्रोग्राम दिया वह लायल्टी है । दूसरी कहां लायल्टी है आपकी ? . . . (ब्युवधान) . .

उपसमाध्यक्ष [डा | (श्रीमतो नाजमा हेपतुल्ला]: ग्राप बोलिये ।.. (व्यवधान) ..

श्री जे॰ के॰ जैन : उपसभाध्यक्ष महोदया, मेरा ग्रापसे निवेदन है कि मेरा जो समय है वह अभी शुरू नहीं हुआ।

उपसमाध्यक्ष [डा॰ (श्रीमती) नाजमा हेपत्रला : शुरू हो गया। स्नाप बोलिये ।

श्री जे के जन: कुलकर्णी जी ग्रानन्द ले रहे हैं, बोल रहे हैं बराबर । इसलिए मेरा समय अब काउन्ट कीजिये, यह मेरा ग्रापसे निवेदन है ।.. (व्यवधान) . . .

उपसभाध्यक्ष (डा० (श्रीमती) नाजमा हेपत्ल्ला : डाक्टर साहब, ग्राप उनको बोलने दीजिये, काहे को गुस्सा करते हो।

श्री जे के जैन : उपसभाध्यक्ष महोदया, जब तक समाज की क्रीतियों को उखाड नहीं फैकेंगे तब तक मैं समझता हं कि यहां पर जो भ्रष्टाचार की बातें हैं वे शेर शेर ग्राया की तरह होती रहेंगी ग्रौर भ्रष्टाचार इस देश से कभी भी खत्म नहीं हो सकता है। मझे आज यहां यह कहते हए बडा दुख हो रहा है कि जब हमने देश के सामने समाज को सुधारने के लिये कुछ कार्यक्रम रखे तो उनका किस तरह से मजाक उड़ाया गया । सभी जानते हैं कि हमारे देश में, समाज के अन्दर किस तरह की कुरीतियां व्याप्त हैं । लड़की जब घर में जन्म ले लेती है तो उस दिन से उस घर का मुखिया उसके लिये

हौरी इक्ट ठा करने के लिये बैठ जाता है। यदि वह सर्विस में है तो मौका देखता है कि कैसे रिश्वत मिले ग्रीर इस रिश्वत को लेकर वह जमा करे। क्योंकि उसको दिखाई दे रहा है कि 20 वर्ष बाद उसकी यह लडकी ब्याहने लायक होगी । यदि वह छोटे उद्योग धंधे में है तो वह मिलावट करता है, नकली दवाइयां बनाता है । क्यों बनाता है ? क्योंकि उसको दिखाई दे रहा है कि समाज उसको जीने नहीं देगा, उपसभाध्यक्ष महो-दया, केवल भ्रष्टाचार का नारा लगाने से हम भ्रष्टाचार को समाप्त नहीं कर सकते। हम को इस के लिये प्रोग्राम देना होगा। जैसा कि मैंने अभी कहा कि मझे इस बात को कहते हुए दुख हो रहा है कि जो हमने कार्यक्रम दिये हैं, 5-सूत्री कार्यक्रम जो हमने दिया था, उस 5-सूत्री कार्यक्रम के तहत दहेज का विरोध था। क्या यह बरा कार्यक्रम था ? कोई कह सकता है कि अनपड़ को पढ़ाना बरा कार्यक्रम है ? स्राज देश के अन्दर बढ़ती हुई स्नाबादी की बात कहीं हुई ? ग्राज कितना ही ग्रनाज पैदा कर लीजिये, कितनी ही रेल पटरियां बढ़ा दीजिये, कितने ही रेल के डिब्बे आप बना दीजिये लेकिन उपसभ ध्यक्ष महोदया, इससे इस समस्या का समाधान होने वाला नहीं है। जब हमने कार्यक्रम दिया था कि छोटा परिवार होना चाहिए तो उस वक्त किस तरह से इसकी खिल्लो उडाई गई ग्रीर इस कार्यकम की धज्जियां उन्होंने उडा दी । मझे इस बात को कहते हुए दुख है भाइयो, कि यदि आप सच्चे दिल से भ्रष्टाचार को इस देश से हटाना चाहते हैं समाज की भलाई के लिये तो ग्रापको हमारे साथ बैठ कर, एक जट होकर इस को सफल बनाना चाहिए । आइये हम आवाह्न करते हैं और आपको खुली बाहों से आमंत्रित करते हैं कि आधी, इन कार्यकर्मों में कंधे से कन्धा भिडाकर

हमें सहयोग दो। ग्रगर ऐसा ग्राप नहीं करते तो मैं समझता हूं कि श्रष्चाटार की बातें सिर्फ राजनीति से प्रेरित हैं । हमारे इरादे ग्रच्छे हैं, हम श्रष्चटाचार को हटाना चाहते हैं । लेकिन भाइयो, इन इरादों में हम ग्रापका सहयोग चाहते हैं। ...(ब्याव्धान) ...

ग्राप जो मर्जी बोलिये। श्रापको जो मेरी बातें हैं वे ग्रच्छी लग रही हैं या बुरी लग रही हैं या बुरी लग रही हैं । बोलिये। कार्यक्रम की बातें मैं कर रहा हूं जरा ... (व्यवधान) ... देश की भलाई के लिये जो कार्यक्रम हैं ग्रगर उन कार्यक्रमों में ग्राप ग्रपना हाथ बंटाने के लिये तैयार हैं तो हम ग्रापके सामने ग्रपना मस्तक नवां लेंगे। यह बात ग्राप यहां पर कह रहे हो, ग्राप यहां पर इस बात का भी ग्राप्वासन दें कि जो कार्यक्रम देश को बनाने के लिये, समाज को सुधारने के लिये हैं उन कार्यक्रमों के लिये हम तहेदिल से ग्रपना सहयोग प्रदान करेंगे।

उपसभाध्यक्ष महोदया, अभी यहां पर
चर्चा हुई चुनाव प्रणाली की । मैं विल्कुल
सहमति रखता हूं अपने भाइयों के साथ कि
चुनाव प्रणाली वाकई गलत है । एक समय
आने वाला है और वह समय हमारे और
आपके होते हुए उस समय आयेगा जब
व्यक्ति चुनाव लड़ने से कतरायेंगे और
देश का प्रजातंत्र खतरे में पड़ जायेगा ।
चुनाव के ऊपर चुनाव प्रचार के ऊपर
किस प्रकार से अनाप-शनाप रुपया खर्च
होता है इस पर हमको बैन लगाना होगा ।
उपसभाध्यक्ष महोदया, यह कुछ ऐसी वार्तें
हैं जिन के ऊपर

SHRI ARVIND GANESH KUL-KARNI: May I ask you if it is not a fact that one member from your party spent Rs. 50 lahks in Andhra Pradesh? What are you talking?

SHRIMATI USHA MALHOTRAS You should address the Chair.

\* THE VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA]: There should not be cross-talking because we want to maintain decorum.

SHRI ARVIND GANESH KUL-3CARNI: He is taking it seriously.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Jain Saheb, please continue. {Interruptions}

श्री जे के जन: तो मैं गरू कर दं, अगर आपको इजाजत हो तो।

उपसमाध्यस डिं। (श्रीमत्री) नाजमा **हेपत्ला**]: ग्राप चुनक्यां होते हैं ग्रव तो ग्राप को खत्म करता है।

श्री जें के जैन : पीलु मोदी जी अपभी अधि हैं उनको यह बता दंकि जो भाषण ग्रापने दिया है मैंने उसकी प्रशंसा की है। ग्राप चिन्ता मत कीजिये ग्रापके साथो ग्राप को बता देंगे । उपसमाध्यक्ष महोदया, मैं दो तीन वार्ते कहना चाहता हुं। ग्रनी हमारे भाइयों ने कहा कि करप्शन वहत बढ़ रही है। कोई काम बिना पैसे के नहीं होता है। चाहे अधिकारी हो, कर्मचारी हो, कोई भी हो पैसा लेकर काम करते हैं। तो मैं यह कहना चाहता हुं कि कोई अधिकारी तीन सौ करोड़ रुपये का प्रोजेक्ट आप उसकी कलम से पास कराना चाहते हैं तो ग्राप उसको तनख्वाह के रूप में क्या देते हैं सिर्फ 15 मी रुपये । इतना बडा प्रोजेंकट यदि ग्राप पास कराते हैं उस ग्रधिकारी से जिसको तनख्वाह 15 सी रुपये मिलती है तो भ्राप क्या उससे एक्सपेक्ट कर सकते हैं।

[थो उपलबापित पोडासीन हए] उपसमापति महोदय, मेरा निवेदन है कि हमारा जो प्रशासन का ढांचा है उसमें तबदीली करनी होगी । ग्राप ंकिसी भूखे ब्यक्ति के सामने लड्ड भर कर थाली में रख दो ग्रीर उससे यह उम्मीद करो कि वह उसमें से लहू उठा कर खायेगा नहीं तो ऐसे साध हनारे देश में ग्रमी नहीं हैं । ग्रापको सोचना होगा किस प्रकार से हम ऐसे अधिकारियों को जिनके पास इस प्रकार के प्रोजेक्ट ग्रप्रवल के लिये जाते हैं उनको बहुत ग्रन्छी तनख्वाह दें, उनके भत्ते कुछ इस प्रकार के हों ताकि वे उससे एटेक्ट न हो सर्वे ... (व्यवधान)

Rule 176

श्री पील मोदी : 15 साल पहले यह होता था । ग्राप जरूर उनकी तनस्वाह बढ़ाइये, जो कुछ भी करिये । 15 साल पहले वह दस्तखत करता था, यह मैं भापको याद दिलाना चाहता हं।

श्री ग्रास्थित्व गर्गा कुलकर्णी : राज्य सभा मैम्बर के लिये 15 लाख रुपया खर्च करते हैं तो क्या होगा ?

श्री जे के जैन : उपसभापति महोदय, मझे दुख है इस बात का कि इतने वयोवद्ध नेता यहां पर वैठे हैं। वे 15 लाख रूपया खर्च कर के राज्य सना में ग्राये हैं तो उनको नहीं ग्राना चाहिए था । ऐसी बात कहना कि 15 लाख रुपये खर्च करके राज्य में ग्राते हैं...

SHRI ARVIND GANESH KUL-KARNI: Who will do it, your party or our party?

श्री जे के जैं: ग्राप ग्रपना चेहरा अगर आईने में देख लेंगे तो ज्यादा ग्रापकी तस्वीर के दोनों पहलू दिखाई दोंगे। ग्राप ग्रपनी तस्वीर के एक पहल को मत देखिये । ग्रापने जरूर खर्च किया होगा, शुगर लाबी को आप कंट्रोल करते हैं । अगली बार शायद इनके दल में अब शक्ति नहीं रही हो सकता है कि इनको 15 लाख रुपये नहीं तो 30 लाख रुपये खर्च कर के ग्राना पड़े। इनकी वात का मैं जवाब दे रहा हं। यह मैंने पहले ही कहा है कि हम लोग पहाड़ हैं आप पहाड के ऊपर जहां भी जैसे भी स्रावाज लगायेंगे बैसे ही सुनने को ग्रापको भी मिलेगा। इसलिये आप मर्यादा रखिये यदि हम को भी मर्यादित रखना चाहते हैं। मर्यादा से बाहर भाप जायेंगे तो हम उससे श्रधिक मर्यादा से बाहर जाना जानते हैं। अभी कुछ प्रेस की बात हुई कि प्रेस को खरीद लिया जाता है। प्रेस को पैसा दिया जाता है। प्रेस को कुछ मकान दे दिये जाते हैं। तो प्रेस वाले भी तो इस देश के नागरिक हैं। यदि राज्य सभा के सदस्यों को मकान ग्रीर बंगले की ग्रावश्यकता है तो प्रेस वालों को मकान श्रलाट किये जाते हैं तो कोई बुरी बात नहीं है, (व्यवधान) उपसभापति महीदय, यह बात ठीक है कि हर तालाब के अन्दर गंदी मछली भी होती है लेकिन यह कहना कि सारी मछलियां खराब होती हैं इस बात से मैं सहमति नहीं रखता हूं। धाज जो भ्रष्टाचार के ऊपर यहां पर इस प्रकार का डिवेट हम्रा है मैं श्राशा करता हं कि हमारे विरोधी दलों के सदस्य इस भाष्टाचार के डिबेट की केवल डिबेट न बनाकर इस को श्रमली जामा पहनायेंगे इतना कहकर मैं समाप्त करता हं। धन्यवाद ।

Discussion under

श्री उपसमापति : डा० भाई महावीर, समय कम है इस लिये थोड़ा इसका ध्यान रखें।

डा॰ भाई महावीर: न बोलं, ग्राप शुरुष्रात से ही ...

श्री उपसमापति : ग्रापसे नहीं कह रहा हं सब से कह रहा हं।

हा भाई महावीर : जितना समय बराबर की पार्टियों के नेताओं को दिया है उतना तो समय देंगे या हमारे साथ कोई पक्षपात है। भाप तो पक्षपात नहीं करते ।

श्री बद्ध प्रिय भौर्य : श्रीमन, एक क्षण व्यवस्था के प्रश्न पर । डेव् घंटा ग्रापने नियक्त किया था, इनका डेढ घंटा समाप्त हो गया है । ग्रगर चाहें तो ग्राप बता दें कि यह तो हमारा समय बचा है। इस में से ग्राप बोलिये रव गत है लेकिन ग्रापका डेड़ घंटा समाप्त हो गया है। मोदी साहब ने 30 मिनट लिया, कुलकर्णी साहव ने ...(व्यवधान)

श्री मन भाई पटेल : किसी का भी समय नहीं है, राजन का समय है।

श्री पील मोदी: टाइम कीपर बर्ने

डा॰ भाई महावीर : उपसभाव्यक्ष जी, केल बहस होगी इस बारे में जब अखबार में खबर छपी तो शाम को एक सज्जन मुझको मिलने के लिये ग्रा गये। पहली बार मिलने के लिये ग्राये ग्रीर इस खबर की पढ़ कर हो उनको मझसे मिलने का विचार श्राया । उनकी कहानी सुनकर के जो मेरे मन पर गजरी उसका थोडा सा विवरण मैं भापको देना चाहता हं।वह सज्जन श्री गरूदयाल उपाध्याय नाम के एक जनियर इंजीनियर हैं जो सी ०पी ० डब्लू ० डी ० में सन 1950 में नियुक्त हुए, 1958 में घौल-पूर के पास चम्बल पर पूल बन रहा था वहां उन को ट्रांसफर किया गया। उस पूल पर 55 में काम गुरू हम्राया भीर 60 में सम्पन्न हुआ । गैवन इंडिया प्राइवेट लिमिटेड नाम की एक कम्पनी द्वारा वहां काम हो रहा था ग्रीर इस छोटे से व्यक्ति ने-ग्रभी कहा गया कि ग्रगर भूखा ग्रादमी होगा ग्रीर उसके सामने लडू का थाल रख दिया जाये ती वह क्यों नहीं खायेगा---मैं यहां यह देख रहा हूं कि जो व्यक्ति कम ग्राय प्राप्त कर रहा था, उस व्यक्ति ने यह धनुभव किया कि सीमेंट की 40 प्रतिशत बोरी हो रही है, 40 प्रतिशत बोरिया

डिंग भाई महावीरी ब्लैक में बेची जा रही हैं ग्रीर इस प्रकार से कुल 24 सी टन सीमेंट चम्बल को उस पल से निकालकर, बेचकर बाहर भेजा गया । उन्होंने रिपोर्ट दी और इस रिपोर्ट के बाद उन्होंने यह भी बताया कि कई तरह से पैसा बनाने की ग्रोर भी कोशिश होती रही है। लेबर की इस्प्लाईमेंट के गलत आंकडे रखे गये हैं, श्रोबर टाइम के गलत इंदराज दर्ज किये गये हैं और इस चीज के बारे में उन्होंने यह कहा था कि 14, 15. 16, 17, 18 ग्रीर 19 नम्बर के पायस हैं उस पूज के , वे कमजोर रहेंगे, .गिर जायेंगे। 1973 को मार्च को यही पायसं इस पुल के गिर गये । 12 वर्ष भी ग्रभी नहीं बीते थे कि यह पूल सावित कर गया कि जो इस जुनियर इंजीनियर ने इस बारे में आशंका प्रकट की थी बह सच थी। चार करोड़ रुपया भीर लगाकार फिर से उस पूल को बनाया गया। स्रेकिन किस व्यक्ति ने यह बात पहले चेतावनी के रूप में कही थी, उसका क्या हम्रा? महोदयं, उसको रास्ते से हटाने की भरपुर कोशिश हई। उस को एक बार उसी चम्बल नदी में फेंक दिया गया । इस्तीफा देकर यहां से दफा हो जाग्रो इस पर दबाव डाला गया, उस पर गन्डे छोडे गये और अब वे सब दाव नाकाम हो गये तो उसको ग्रागरा के पागलखाने में भरती करवाकर उसको इन्सेन डिक्लेयर करवा दिया जाय, यह भी कोशिश हुई । उसके ऊपर छापे करवा कर और अनलाइसेंस्ड ग्रामं का केस करवा दिया गया, तलाशी उसके घर में करवायी गयी। किसी तरह से उसे झठे इन्डैन्ट में माल निकाल कर फंसा दिया जाय, ये सब कोशिशों हुई लेकिन वह व्यक्ति ग्रभी तक विका नहीं और पैमानदारी से वह प्रन्याय के खिल फ. अष्टोबार के खिलाफ लडाई लडता रहा है। महोदय, सरकार ने उस को 1980

की 11 जुलाई को सस्पेंड कर दिया था।

सरकार ने एक चम्बल ब्रिज इन्क्वायरी कमेटी बनाई जो कि पूल के गिर जाने के बारे में जांच करे। इस व्यक्ति ने उनके सामने पेश हो कर गवाही देने की इच्छा प्रकट की लेकिन उस कमेटी ने उसे अपने सामने पेश होने का मौका नहीं दिया । एक कोई झठा मुडा एक्सप्लेनेशन स्वीकार करके उस कमेटी ने फाइलों का पेट भर दिया। अब कोई कहेगा कि नदी के बीच में पुल बनाया गया तो हो सकता है कि पानी का बहाव होगा। ग्रभी कोई पानी का बहाव ज्यादा नहीं है. न ही कोई बाढ़ आई । इस बात को उठाने के लिये , मेरे मित्र उधर समाधान करें. उन की पार्टी के कम से कम चार पांच सदस्यों ने मंत्री जी को, प्रधान मंत्री जी को चिद्रियां भेजीं और उनका ध्यान इस ग्रोर ग्राकृष्ट किया। ... उन्होंने यह भी लिखा उन चिट्रियों में--मेरे पास इन चिट्टियों की प्रतिलिपि हैं-कि पौन किलोमीटर वहां से परे एक रेलवे ब्रिज है, उसी नदी के ऊपर, और वह सौ साल से आज भी ठीकतरह कायम है, ठीक तरह से काम कर रहा है। लेकिन हमारे बनाये गये पल के बारे में ऐसा क्यों हम्राम्भीर जब इस व्यक्ति ने 1960 में जिसको ससपेंड किया गया था. 1980 में बीस साल बाद एक शर्त लगा करके उसका संसपेंशन वापिस लिया गया कि तुम्हारे खिलाफ जो डिपार्टमेंटल कार्य-वाही है. वह ग्रभी भी हम जारी रख सकते हैं, उसने कहा कि अगर बीस साल के ससर्पेशन में अगर कुछ मेरे खिलाफ नहीं साबित कर सके, तो यह सशर्त वापिसी क्या है उस ससपेंशन की ?

यह झगड़ा चलता रहा, मगर वह ससपेंशन विदड़ा करने का नतौजा यह निकला कि उस को जो ससपेंशन अलौंस मिलता था, यह खत्म हो गया । जवानी के दिनों में जो उसने एक भूल की, गलती, की, भ्रष्टाचार की भ्रोर उंगली उठा करके देश को सावधान करने का साहस किया ग्राज उसके बाल सफेद हो गये हैं ग्रीर वह पछता रहा है कि कौनसा मेरा पाप था जिसका दंण्ड मुझे ग्राज तक मिल रहा है।

में नहीं जानता था कि मंत्री जी उसके बारे में कुछ कर सकेंगे कि नहीं। लेकिन में इस उदाहरण को इसलिये सदन के सामने प्रस्तुत करना चाहता हं कि जब वह जब वे बहत ऊंची बातें करते हैं सिद्धांत की, ब्यवहार की, वह बातें अपनी जगह पर सही हैं। उन बातों से मेरा कोई विरोध नहीं है, पर मैं कहना चाहता हं कि ग्राखिर हम एक वस्तुस्थिति में रहते हैं वास्तविकता के जीवन में हमको जीना है, तो क्या यह सवाल जरूरी 'हमारे सामने नहीं उठेगा कि जब ऐसी घटना सामने आये. तो क्या किया जाये, आखिर समाज में गलत तत्व होंगे--मैं नहीं कहता कि आपके ही कारण पैदा हए, समाज में कई कमजोरियों के कारण पैदा हए हैं, लेकिन जो गलत तत्व होगा, बह जब गलत काम करेगा, तो हमारे पास कोई ऐसी परिपाटी, कोई प्रणाली, कोई पद्धति, होनी चाहिए कि नहीं कि उस गलत काम करने वाले के ऊपर रोक थाम लगे. इसके खिलाफ कोई कायंवाही हो और उसे ढांक किया जाये और जिसने इस बात को, इस राज को प्रकट किया, उसको अगर आप इनाम नहीं दे सकते, तो कम से कम उसको सुरक्षा दें कि वह अपने काम पर कायम रहे और उससे जो दराचार बढ़ता जाता है, वह बचता जाये। यदि हम यह नहीं करते, तो सचमच में भ्रष्टाचार के खिलाफ हमारी बहत बडी-बड़ी बातें कौरी हवाई तीर जैसी चीज है, उनसे कोई ग्रर्थ नहीं निकलेगा ।

महोदय, मेरे सामने एक और उदाहरण है, एक प्रिंसिपल साइंटिफिक आफिसर, साइस के क्षेत्र से पिछले दिनों मेरा थोड़ा बहुत संबंध रहा है। एक प्रिंसिपल साइं-

टिफिक ग्राफिसर जो डिफेंस ग्रागेनाइजेशन में डिफेंस रिसर्च एण्ड डेवेलपमेंट ग्रागें-नाइजेशन में था, उनको ससपेंड किया गया 12-10-1979 को, चार्जशीट किया गया दिसम्बर, 1979 में, डिसमिस कर दिया गया 8 जलाई 1981 को । उन्होंने क्या कसूर किया था, क्या जुमें किया था, उनका जमें यह था कि उन्होंने कहा कि एक करोड रुपये का फारेन कोलेबोरेशन बिना जरूरत के करने की कोशिश की जा रही है--रेडार डेटा िडक्शन टैकनीक के लिये, और 75 लाख रुपये का कम्प्यूटर खरीदने की कोशिश की जा रही है, जिसकी कोई जरूरत नहीं है। यह बात उन्होंने लिखो और साथ में ही उन्होंने यह कह दिया कि जब इसकी जरूरत नहीं, तो कुछ भ्रष्टाचार है, कुछ लोग इस में से पैसा खाना चाहते हैं, यह इसलिये किया जा रहा है । यह ग्रारोप उन्होंने लगाया । इन ग्रारोपों के लगाने के जुमें की वजह से उनके ऊपर चार्जशीट जारी की गई । चार्जशीट में क्या कहा गया ---

**Rule 176** 

"He made allegation of corruption, baseless, defamatory, false to his knowledge, irresponsible and malicious, often using insulting, offensive, threatening language."

यह चार्ज और इसके आधार पर मिनिस्ट्रो आफ डिफेंस, डिपार्टमेंट आफ डिफेंस, डिपार्टमेंट आफ डिफेंस रिसर्च एण्ड डेवेलपमेंट की भ्रोर से चार्जमीट किया गया । एक आदमी ने अगर गलत आरोप लगाये हैं, जुमें साबित कीजिये, उसको फांसी पर चढ़ाइये । एक बार भी इन आरोपों को जाँच करने की कोशिश किसो न नहीं की । उनको बुला करके, इन को साबित करो यह नहीं कहा गया । उनसे सबूत नहीं मांगे गये, सिर्फ उनको सजा दी गई और जब सजा दी गई—यह मैं कोई अपनी तरफ से नहीं कहा। —जब विजिलेंस कमीशन के पास यह मामला गया ...

[डा० भाई लहाबोर]

363

महोदय, विजिलेंस कमिश्नर ने 20-4-1981 को जो रिपोर्ट दी उसके नंबर, 21/ डी एस/ एस में इस प्रकार है:

It is true that the officer ha<sub>s</sub> mad<sub>e</sub> certain allegations of corruption. But no evidence ha<sub>s</sub> been placed before me to show whether these allegations were ever investigated into and what wa<sub>s</sub> the result thereof. In the absence of any such evidence before me, it cannot be said whether these allegat>ion<sub>s</sub> were "baseless, irresponsible and malicious, defamatory, false to his knowledge, often using insulting, offensive and threatening language."

यह कोट किए हैं देवेन्द्र सिंह, कमिशनर फ़ार डिपार्टमेंटल इंक्वायरी, विजिलेंस कमीणन ने । महोदय, यह जो उन्होंने लिखकर दिया कि यह जो चार्जेज हैं उनकी इंक्वायरी कीजिए, उसका कोई जवाव नहीं दिया गया । भ्रगर विजिलेंस कमीशन के सामने मामला आने के बाद कार्यवाही न हो तो जो ईमानदार अफ़सर हैं, वह क्या करे ? और अगर ईमानदार श्रफ़सर क्या करे, यह समस्या उस के सामने रहती है, तो यह समस्या जिस पर हम ग़ीर कर रहे हैं-देश के भीतर बढ़ते हए भ्रष्टाचार को कैसे रोका जाए तो मैं निवेदन करूंगा, हमें इस के बारे में कोई न कोई प्रणाली बनानी पड़ेगी जिससे कि भ्रष्ट लोगों के खिलाफ़ कार्यवाही हो सके ग्रीर भ्रष्टाचार का पर्दा उठाने वालों के हक में कोई न कोई व्यवस्था निर्माण की जा सकती है।

यह मैं अफ़सरों की बात करता हूं, तो स्वाभाविक रूप से राजनीति के अंदर राजनैतिक पदों पर जो आसीन हैं उन की बातें आती हैं। पिछले दिनों में पटना कोआपरेटिव बैंक के बारे में कुछ कार्यवाही हुई। मैं उसकी ज्यादा डीटेल में नहीं जाऊंगा। बेकिन उस में एक व्यक्ति जो मुख्य मंत्री हैं वे ही एक्यूज्ड हैं; उन्होंने उस केस को विदड़ा कर लिया और उस विद्ड्रावर्ल के खिलाफ़ सुप्रीम कोर्ट में मामला ग्रा गया। तो प्रश्न यह उठता है...

श्रीमती प्रतिभा सिंह (बिहार) : एक मिनट के लिए मुझे कह लेने दें। यह जो मामला है जिसके बारे में ग्राप जिक्र कर रहे हैं यह वहां हःईकोर्ट के सामने गया है...

डा० भाई महाबोर: अब श्राप श्रपनी बारी में कहिएगा। मैं तो नहीं यील्ड कर रहा हुं। श्राप जबर्दस्ती कर रही हैं।

श्रीमतो प्रक्षिमा सिंह : नहीं, उपसभापति महोदय .. (व्यवधान)

श्री उपसभापति: श्रापका नाम है, ग्राप बोल लीजिएगा।

श्रीमतो प्रतिभा सिंह : छः बजे तो ख़त्म हो जाएगा ।

डा॰ माई महाबीर : : कैसे खृत्म हो सकता है ? (Interruptions)

SHRIMATI PRATIBHA SINGH: How can he refer to it? It is in the court. First, it is contempt of court. Secondly:.....(Interruptions)

भी उपसमापति: अब हो गया । दूसरी बात कहिए।

डा॰ भाई महाँबीर : एक श्रष्टाचारी का नाम लेने से कितनी घवराहट पैदा होती है। मैंने सिर्फ यह कहा यह इतिहास है... (क्यावधान) मैं उसके आगे नहीं जा रहा । सुप्रीम कोर्ट फैसला करेगी कि वह ठीक था या नहीं। परन्तु महोदय, जो सुप्रीम कोर्ट में नहीं गए, वे मामले तो कम से कम आपके सामने और हमारे सामने हैं। श्रद्धवारों में आया, श्रान्ध्र प्रदेश में सैंक ड़ों मकान नियम-विरुद्ध श्रलाट किए गए और उस श्रलाटमेंट में श्राज के वहां के मुख्य मंत्री, हमारे विदेश मंत्री के सुप्रत और अनेक धपोजीशन के लीडर—

मैं नहीं कहता एक ही दल के लोगों ने उसका फ़ायदा उठाया होगा--विरोधी दल के लोगों को भी उसका लाभ पहुंचाने की कोशिश की गई और यदि यह भ्रष्टाचारण है तो उस भ्रष्टाचारण में दूसरों को भी साथ में लेने से बह सदाचरण नहीं हो जाता है। तो यह जो अलाटमेंट हुई है, उसमें 223 लोगों को फेवर करने की कोशिश हुई, इस में प्रश्न यह है कि बाउसिंग बोर्ड के बनाए मकानों को जानबझ कर डिले किया गया ताकि नियम बदले जाए भौर जो मुख्य मंत्री थे उन्होंने 10 प्रतिशत ऐसे मकानों को विशेष डिस्कीशन के बल पर लोगों को देने का अधिकार दिया । इसकी क्या जरूरत थी ? क्या बाकी लोगों की जरूरतों को ग्राप ने गौण मान लिया ? ग्रीर राजनीति वाले जब इस तरह का फ्रेबरटिज्म करेंगे तो मैं जानना चाहता हं कि हम भ्रष्टाचार को दूर करने की कहां तक सच्चे दिल से कोशिश कर सकेंगे ?

महोदय, सीमेंट के बारे में श्रापके सामने मैं बम्बई की बात नहीं कह रहा हूं, मैं कर्णाटक की बात कर रहा हूं जहां की पब्लिक श्रकाउण्ट्स कमेटी ने कुछ स्ट्रिक्चर्स दिए श्रौर उन्होंने यह कहा कि:

"The PAC was at a loss to appreciate how and why the Government thought it wise to divert cement specially released for Government works, to favour certain apartment builders. Surely it could not be unaware that its own construction works were suffering for want of cement."

She had clearly stated that all works of existing power and power projects should be completed without delay. Wag she aware that one of the reasons given by the

Irrigation Department for tardy progress of irrigation works was non-availability of adquate quantity of cement? Is she aware that while the quantity of cement for irrigation projects fell short of allocation, the take-off of cement by bulk consumers 1 for construction such as cinema theatres, hotels, high-rise buildings exceeded the allotment in 1980-81 & 1981-82.

**Rule** 176

यह पी । ए । सी । का कमेंट हैं । इसके बाद क्या हम यह नहीं कह सकते कि हमें ऐसी व्यवस्था करनी पड़ेगी जिसमें कि ऐसे ब्रारोपों की ठीक से जांच हो सके ?

महोदय, बिहार के ग्रन्दर स्पिरिट की कीमतें बढ़ाई गईं। पहले 5-10 पैसे की कीमत बढ़ाने के लिए सरकार ग्रानाकानी करती थी। नये मुख्य मंत्री जी ने लीटर के 35 पैसे बढ़ा दिये ग्रीर कई लोगों को लाखों रुपये का फायदा हुग्ना। इस प्रकार का निर्णय क्यों किया गया? क्या इसके लिए किसी कमेटी की सिफारिश मांगी गई? क्या उसके लिए पड़ताल की गई?

महोदय, सालबीज एक प्रोडक्ट है जिसमें से तेल निकलता है। वन विकास विभाग को उसके बीज इकट्ठा करने का ग्रीर बेचने का ठेका दे दिया गया । 1980 में नई सरकार ग्राने के बाद कहा गया कि ठेका नीलाम से तय होगा । खुली नीलामी हं।गी जिसमें बाहर के लोग भी शामिल हो सके । 1981-82 में 1900 रुपये टन का भाव था । लेकिन एकाएक उसको बदलकर मुख्य मंत्री जी ने 175 रुपये टन पर वह कुछ लोगों को दे दिया जबकि उसकी कीमत मध्य प्रदेश में 2185 रु टन थी ग्रौर बंगाल में 1752 रुपये टन । कम से कम 7 करोड़ 32 लाख रुपये का घाटा विहार के टैक्सपेयर का हुआ। यह निर्णय ग्रगर किसी तरह से सही है तो इसके बारे में भी तथ्य बताये जायैं।

श्रीमन, श्रो मिल का चुनावी वायदा था कि शराबबन्दी खत्म की जाएगी और जनता पार्टी के दिनों में नशाबन्दी की गई । कुछ लोग कह सकते हैं कि नशाबन्दी गलत बात है। यह भी कहा जा सकता है कि 20 सूत्री कार्यकम तभी सफल हो सकता है जब हम लालपरी के साथ बोलचाल का रिश्ता रखेंगे। परन्तु मैं बताना चाहता हुं कि ग्रगर शराबबन्दी वापस होनी है तो यह नीति तय की गई कि ठेकों का नीलाम किया जाए। पहले मख्य मंत्री ने घोषणा की कि ठेके नीलाम किये जायेंगे, लेकिन ग्राखीर में इनकी नीलामी कैंसिल करके पहले ठेकेदारों को शराब के ठेके दे दिए गये। किस लिए यह निर्णय हम्रा. इसके पीछे कोई कारण हो तो हम जानना चाहेंगे कि ऐसे आरोपों की जांच करने के लिए हमारे पास कोई व्यवस्था है या नहीं ?

महोदय, नेफैंड के बारे में हमने यहां पर बहुत प्रश्न उठाने की कोशिश की पर नहीं हो सका। अखबारों में आ चुका है कि कुछ लोगों को प्याज के नियति के लिए ठेके दिये गये. सरकारी तंत्र के माध्यम को छोड़कर कुछ ठेकेदारों को लाभ पहुंचाने के लिए विशेष सल्क किया गया।

श्री (मौलाना) असरारूल हक (राजस्वान): इसमें कौन सी ग्रापत्ति की बात है ?

डा । भाई महाबार : श्रीमन, ये कहते हैं इसमें क्या आपत्ति की बात है ? ग्रापत्ति की बात यह है कि इससे करोड़ों रुपये का नुकसान हुआ जो प्याज उगाने वालों को लाभ हो सकता बा। जब इसके बारे में कुछ ग्रारोप उठे तो इसकी जांच के लिए एक कमेटी बैठाई गई। पर जब उस कमेटी की रिपोर्ट उनके हक में नहीं आ रही है, यह देखा तो कमेटी को मंग कर दिया ग्रौर कहा कि बोर्ड फैसला करेगा। जब बोर्ड में फैसला करने की नौबत माई तो हरेक सदस्य को एच ०एम ०टी ० की · एक-एक घड़ी उपहारस्वरूप दी गई। क्या यह

भ्रष्टाचार दूर करने का तरीका बरता जा रहा है ? (व्यवधान)

*Rule* 176

मैं निवेदन करना चाुा हं कि यह बहस इस पार्टी या उस पार्टी व बीच में नहीं है, यह बहस भ्रष्ट भीर ईमानदार लोगों के बीच में हो रही है। मैं यह नहीं कहता कि उधर सब भ्रष्ट हैं, इधर भी हो सकते हैं। मेरे अन्दर भी वेईमानी हो सकती है। अगर हमने भ्रष्टाचार को रोकना है तो यह देखना है कि क्या हमने ऐसी व्यवस्था कर रखी है कि जिससे उसको रोका जा सके। मैं विरोधी 6 P.M. दल में हूं। सारी सरकारी मशीनरीमेरे खिलाफ चल सकती है लेकिन अगर मैं सत्ता में बैठा हुं तो क्या होगा । महोदय, एक सज्जन यहां के अमरीका गये और वहां उन पर फाड ग्रौर भ्रष्टाचार का ग्रारोप लगा। उन पर केस बना। उस केस के बारे में बाद में यह खबर छपी वीक ऐंड रिव्य में, 2 मई 1982 市 1

श्री (मौलाना) ग्रसरारूल हक: इस बहस के लिये 3 घंटे का टाइम मकर्रर हुआ था, लेकिन यह बहस ग्रभी भी चल रही

डा० भाई महावीर : किसी-किसी वक्त आप को टाइम का बहुत ज्यादा ख्याल आ जाता है।

श्री उपसमापति : लेकिन ग्रब ग्राप समाप्त करिये।

डा० भाई महाबोर: मैं दो-एक मिनट में खत्ल कर रहा हं। In "The Weekend", of 2nd May, 1982, it has been said.

"Efforts are repotedly being made at the diplomatic\* level to resolve the crisis that erupted when a US Court fouttid Mohammed Yunus's son guilty of fraud and forgery. When Adil Shahriyar's commission of the crime was proved, Yunus-, who is a family friend of the Gandhis, rushed to No. 1, Safdarjang Road, for help. After a great deal of discussion, the External Affairs Ministry agreed to approach the Reagan administration to intervene in the matter.

Two top Intelligence officials were despatched to Washington. But the US administration expressed its inability to intervene in a judicial matter.

ं में नहीं जानता कि यह कहा तक सच है। लेकिन भ्रगर यह झुठ है तो इस के बारे में 双字子 载子 🕏 सफाई होनी चाहिए ।

डा > रकोक जिस्तेया: क्या जरूरत थी ऐसी बात कहने की । इस से तो हम भष्टाचार को खत्म नहीं कर सकते।

डा० भाई महाबोर : प्रष्टाचार के बारे में संतानम कमेटी नियुक्त हुई थी ग्रौर उस ने कुछ सुझाव दिये थे। संतानम कमेटी ने कुछ सूझाव दिये थे इस लिये मैं यह कहना चाहता हूं ग्रीर मेरा यह श्रान्त्रिश व्वाइंट है, मैं इसी के साथ श्रपनी बात समाप्त कर रहा हं कि जब कभी किसी मुख्य मंत्री के या किसी मंत्री के खिलाफ तीस तीस या 50, 50 सांसदों ने या विधायकों ने लिख कर दिया है कि इन के बारे में कोई कार्यवाही होनी चाहिए तो भी उसके बारे में कोई बात पता नहीं होती । कारण यह है कि जब मध्य प्रदेश की सरकार के बारे में वहां के विधायकों ने लिख कर राष्ट्रपति जी को आपन दिया और उस के बाद गह मंत्री जी मध्य प्रदेश के किसी स्थान पर गये और वहां उनसे पूछा गया कि श्रापने उसके बारे में क्या जांच की उन्होंने कहा कि हम ने उस को देख लिया है भौर उसके मन्दर कोई बात नहीं है । ्रवाद लोक सभा में एक प्रश्न पूछा गया । राज्य मंत्री जी जो गृह ्विभाग के हैं उन्होंने कहा कि हम उस को जांच कर रहे हैं। जांच कर रहे हैं या कर च के हैं यह दूसरी बात है लेकिन सवाल यह है कि गृह मंत्री जी ने गुजरात के बारे में कह दिया कि हमने देख लिया है। जांच कर ली है। इस के अन्दर कुछ नहीं है। तो अगर इन वातों को गह मंत्री जी देख कर उनका फैसला कर रहे हैं तो ठीक है। मैं उन की नीयत पर कोई शक नहीं करता। परन्तु जो संतानम् कमेटी ने सुझाव दिये थे उस में उन्होंने कहा था और यह दो वाक्य पढ़ कर मैं खत्म कर रहा हं:

*Rule* 176

"There is a large consensus of opinion that a new tradition of integrity can be established only if the example i<sub>s</sub> set by those who have the ultimate responsibility for the governance of India, namely, the Ministers of the Central and State Governments. There is widespread impression that failure of integrity is not uncommon among Ministers and some Ministers who have held office during the last Ifl years have enriched themselves illegitmately, obtained good jobs for their sons and relations through nepotism and reaped other advantages not consistent with any notion of purity in public life."

# उन्होंने कहा कि यह हो सकता है कि गलत हो, लेकिन यह जनरल विलीफ है।

".. .The general belief about failure of integrity amongst Ministers is as damaging as actual failure. That these Ministers have held office in the name of the Indian National Congress which had the inspiration of Mahatma Gandhi has given rise to an exaggerated view of their failure to maintain high standards of integrity. It is a pity that neither the Congress authorities nor the great leaders who took over the Government of India realised the importance of evolving a suitable machinery and procedure

# [डा० भाई महाबीर]

for preventing and dealing with such corruption. We are convinced that ensuring absolute integrity on the part of the Ministers at the Centre and the States is an indispensable condition for the establishment of a tradition of purity in public ser vices. Therefore

Specific allegation of corruption on the part of a Minister at the Centre or a State should be promptly investigated by an agency whose findings will command respect. ..."

MR. DEPUTY CHAIRMAN: Don't repeat the whole thing.

DR. BHAI MAHAVIR: -'...We, therefore, suggest that if a formal allegation is made by 10 members of Parliament of a Legislature in writing addressed to the Prime Minister or Chief Minister, through the Speakers and Chairmen the Prime Minister or Chief Minister should consider himself obliged, by convention, to refer the allegations for immediate investigation by a Committee as has been suggested later in this Section..."

(Interruptions)

श्रीमन, प्रधान मंत्री जी के बारे में जो बात कही गई है ...

श्री उपसभापति: ग्रब हो गया। समाप्त करिये।

डा॰ भाई महाबीर : मैं समझता हं यह बात सच है कि वही आज ऐसी स्थिति में है जो देश को इस भ्रष्टाचार से निकलने वाले खतरे को रोक सकती है। जब यह खतरा प्रधान मंत्री जी रोक सकती हैं तो यह बहत बड़ी जिम्मेदारी है उन पर । खाली उनकी जय करना, खाली छनकी चापल्सी करना यह कोई देश से भ्रष्टाचार इटाने का तरीका नहीं है। (व्यवधान)

श्री उपसन्तापति : हो गया । समाप्त करिये।

**Rule** 176

डा॰ भाई महाबोर : जब आप यह कहते हैं कि सिर्फ वही बचा सकती हैं और सारी जिम्मेदारी ग्राप उन पर डालते हैं तो भाप उन को इस जिम्मेदारी की निभाने के लिये सामध्यं कीजिये। (व्यवधान)

बद्धिय मौर्य : उपसभापति महोदय, बहुत ही ग्रन्छे वातावरण में. को किस तरह जाय रही थी । इसका श्रेय जहां श्रापको जाता है ग्रध्यक्ष के नाते. अहां हमारे सदन के नेता माननीय प्रणव मुखर्जी को जाता है वहां करीब-करीब उतना ही श्रेय हमारे माननीय सदस्य पील मोदी को भी जाता है। बहुत ग्रच्छे वातावरण में वहस शुरू हुई थी और मैं भी किस तरह का सिद्धांत अपनाया जाये कि भ्रष्टाचार समाप्त हो इसी पर बोलने बाला-था लेकिन ग्रंत में वातावरण दूषित हो गया । जिस तरह की मने।वित्ति होती है उसी तरह की मनोवृत्ति वातावरण को दुषित कर देती है। (अयवधान)

SHRI MANUBHAI PATEL: Don't get excited. Maintain our standard. Don't get excited. (Interruptions).

श्री बुद्धप्रिय मौर्य : श्रीमन्, मैं बाद में माऊँगा प्रपने माननीय सदस्यों की सलाह मानता हूं। मैं उस पर बाद में भ्राउंगा पहले भ्रपनी बात कह दं।

भ्रष्टाचार और शिष्टाचार इसका ग्रन्तर कर लें पहले हम । इस देश के सभी नेता भ्रष्टाचार भ्रौर शिष्टाचार में भ्रन्तर कर लें। ग्रगर कोई पुलिस का सिपाही ध्रपनी बेटी की शादी में लाला जी के यहां से दो बोरी चीनी ग्रौर ग्राटे को जबरन उठा लें तो रिश्वत हो गई,

भ्रष्टाचार हो गया । श्राई जी की लड़की की शादी होती है वहां पर दो लाख का तोहफा चला गया तो शिष्टाचार हो गया । एक पेशकार की लडकी की शादी होती है ग्रीर जज के सामने मकददमा जल्दी लगाने के लिये कोई चार-छ: रुपये का हिसाब लगाकर दे ग्राता है तो भ्रष्टाचार हो गया । लेकिन कमिश्नर के पास उसके बेटे की शादी में पांच लाख के तोहफे थ्रा गये तो यह शिष्टाचार हो गया । इसका ग्रन्तर करेंगे तो भ्रष्टाचार को समाप्त कर सकेंगे । कानन की ग्रिफ्त में शिष्टाचार नहीं ग्रा सकता । ग्राज इस सदन के, दूसरे सदन के ग्रीर प्रदेश के सभी सदनों को इस पर ध्यान देना चाहिए। जहां तक भ्रष्टाचार का संबंध है, मैं यह कह कर इसको व्यवस्था नहीं देना चाहता लेकिन यह कहना चाहता हं कि एक ही मांकी कोख से जन्में हुए दो जुड़वां बच्चे जो एक ही साथ पैदा होते हैं, जब एक दूध पीता है मां का तो दूसरा दूध पर हाथ रख लेता है ताकि कहीं दसरा न पी जाये । यह मनोवत्ति समाज की है। यह मन वित्त मैंने स्वयं भ्रपनी ग्रांख से देखी है । इस मनोवत्ति को कैसे रोका जाये। जहां तक भ्रष्टाकार का सवाल है समाजवादी राष्ट्रों में कम लेकिन यही से ग्रारम्भ होता है ग्रीर पंजीवादी व्यवस्था में चरम सीमा पर पहंच जाता है ।

मैं उस पूजी वादी व्यवस्था की बात कह रहा हूं जिस पूजी वादी व विश्व या में श्री पीलू मोदी प्रेरणा लेते हैं जब वहां पर राष्ट्रपति का चुनाव होता है तो ग्रम्बैसडर के भ्रोहदे नीलाम होते हैं। जजों के श्रोहदे नीलाम होते हैं, मैं यह नहीं कहां कि खरी दे जाते हैं। यह बात मैं नहीं कह रहा हूं, त्यूयार्क टाइम्स में, जब वहां पर चुनाव हुए थे तो इस तरह के एकी टोरियल आये थे। भ्रष्टाचार समाजवादी राष्ट्रों में भी है, लेकिन वहां पर कम है भीर ग्रगर कोई

पकडा जाता है तो वह गोली का शिकार होता है। हम प्रगतिशील राष्ट्रों के बीच कें हैं। न इधर के और न उधर के हैं। प्रगतिशील राष्ट्रों के सामने समस्यायें हैं ग्रीर भारत के सामने भी अनेक समस्याबें हैं। भारत के नेताओं ने स्वयं सन 1947 में किस तरह से भ्रष्टाचार को रोका जा सकता है, इस के लिये क नून बनाया । यहां पर रिपोटों का भी हवनाला दिया गया कुछ आपने दिया और कुछ डा महाबीर ने दिया। भ्रष्टाचार को कैसे समाप्त किया जाये, इस के लिये कमैटियां बैठाई गई । सी वी ग्राई > की स्थापना हुई, सैन्टल विजिलेंस कमीश न बनाया गया । ये तमाम भ्रष्टाचार की रोकथाम के लिये बनाये गये । लेकिन हम सब अपने गिरहवान में देंखें कि हमारा बया रूप है ? सकलेचा को हम छ नहीं सकते जिन्होंने 50 करोड रुपये पडोसी मल्क में रख दिये । कर्पुरी ठाकूर को नहीं छ सकते, चाहे उनके व्यक्तिगत जीवन पर कितना ही घिनोना दाग नयों न हो। लेकिन मिश्रा जीको इस लिये नहीं छोडेंगे कि उस के कुछ कारण है। डा अ भाई महाबीर ने अभी एक रिपोर्ट के बारे में कहा। मैं भी एक रिपोर्ट के केट कर रहा है। डा॰ भाई महाबीर विहार के मख्य मंत्री पर इतनी मेहरबानी क्यों करते हैं ? क्योंकि उन्होंने घोषणा की है और स्वयं में इस सिद्धांत को मानने वाला हं कि धार एस एस अ एक फिरकापरस्त जमात है। जिस तरह से दूसरी फिरकापरस्त जमातें देश के वातावरण को दूषित करती हैं उसी प्रकार से यह जमात भी करती है, इसलिये इसको बैन कर देना चाहिए भाई महाबीर इस लिये बिहार के मख्य मंत्री के ऊपर मेहर-बानी करते हैं । जमशेदपुर में सन् 1979 में कम्युनल राइट्स हुए थे जिनकी जांच के लिये जितेन्द्र नारायण कमीशन बैठा था । मैं उस कमीशन की रिपोर्ट

#### श्री बढ़ ज़िय मोर्थ]

को कोट करके आगे चलना चाहता हुं

Discussion under

Sir, I quote:

"The communal passion aroused amongst the Hindus by the intractable and domineering attitude of the Hindu commutnalists over the question of the route for the Dimna Basti akhara procession was the proximate cause of the riot that broke out in Jamsihedpur during the Ramnavami festival of 1979. The R.S.S. played their role in this matter, motivated by the long term political objective of gaining strength for their political wing, simultaneously with propagating their doctrine by arouising the communal sentiments of the large majority of Hindus."

SHRI BUDDHA PRIYA MAURYA: It further says;

यह मेरा कहना नहीं है । मैं कमीशन की रिपोर्ट कोट कर रहा हं।

डा० भाई यहाव ए: इस पर सदन में बहस हो चुकी है।

SHRI BUDDHA PRIYA MAURYA: "The speech made by Shri Balasaheb Deoras.....

...(व्यवधान) । ग्राप कहते हैं तो मैं कोट नहीं करता ।

**डा**ः भाई महाबोर: मैं यही कहरहा था कि इस पर सदन में बहस हो चुकी है। ग्राप कोट करना चाहते हैं तो कोट कर दीजिये।

"The speech made by Shri Bala-saheb Deoras, Sarsang Chalak of the R.S.S. at the public meeting in Jamshedpur on 1.4.1979 tended to encourage the Hindu extremists to be unvielding in their demand and amounted to communal propaganda. The Shakha<sub>s</sub> and camps held during the R.S.S. divisional

conference presented a militant atmosphere to the Hindu public. The R.S.S. with its extensive or-gainsation in Jamshedpur and' which had close links with the Jan Sangh and the Bharatiya Mazdoor Sangh, had a positive hand in creating a climate which was most propitious for the outbreak of the communal disturbance.'1

Rule 176

"The conduct of Shri Dina Nath Pandey, a member of the R.S.S. followed a line which was in fulfilment of the general scheme of the Hindu communalLsts of Jamshedpur and thus directly contributed to the outbreak of the riots at Jamshedpur."

श्री उपसभापति : मौर्यं जी, कृपा करके जरा संक्षेप में, सारांश में कह दीजिए। पूरा मत पढ़िये।

श्री बुद्ध प्रिथ मीर्थ : श्रीमन अगर ग्राप रोकते हैं तो मैं बैठ जाता हूं। मझे बोलने का शौक नहीं है।

श्री उपसमाप ति : संक्षेप में कहिये।

को बद्ध श्रिष मौर्य : उन्होंने 6 पेज ...

थी उपसमापति : छोडिये इसको ।

श्री बद्ध प्रिय मौर्य : ...की रिपोर्ट मेंशन कर ली और आप नहीं रोक पाये । मैं सिर्फ एक भी नहीं ग्राधा पेज कोट कर रहा हं।

श्रीमन, मैं आपसे यह निवेदन करना चाहता हं कि यह जो इन्होंने निराधार आरोप बिहार के मुख्य मंत्री पर लगाये हैं इसका कारण यह हैं कि विहार के मुख्य मंत्री इस विचार धारा के हैं कि ग्रार० एस० एस० को बैन कर देना चाहिए, इस वजह से उन पर ये ग्रारोप लगाये गये ।... (व्यवधान)

श्रीमन, ग्राज विरोधी दलों में दो प्रकार के नेता हैं। एक तो वे हैं जिनका

जन्म कांग्रेस के अन्दर से हुआ । उन्होंने श्राजादी की लड़ाई लड़ो ग्रीर जब देश ग्राजाद हमा तो वे सत्ता में रहे। उनमें से कुछ हैं जो 22 वर्ष सत्ता में रहे, 30 वर्ष रहे, उनमें से कुछ ऐसे भी हैं जो 32 वर्ष तक रहे, । नाम लेकर मैं किसी की भावना को ठेस नहीं पहुंचाना चाहा । ग्राज वे लोग विरोधी दलों के बड़े-बड़े नेता बन गये हैं जो कि सत्ता में रहे हैं, 20 वर्ष, 25 वर्ष, 30 वर्ष ग्रौर ग्राज जो भ्रष्टाचार व्याप्त है उसमें उनकी बराबर की साझेदारी है। इससे वे ग्रपने को ग्रलग नहीं कर सकते। इसमें उनकी बराबर की साझेदारी हैं. ग्रतः उनकी बराबर की जिम्मेदारी भी हो जाती है कि किस तरह से इस भ्रष्टाचार को समाप्त करें और किस तरह से वे इसमें अपना सहयोग दें । श्रीमन, दसरी एक ग्रौर नस्ल के नेता हैं जो कि ऋतिकारी नस्ल के हैं उनका अपना धमं है। एक डा॰ भाई महावीर की नस्ल के नेता हैं उनका अपना धर्म है। इन नेताओं को मैं एक बात कह देना चाहता हं ग्रौर ग्रभी मूर्ति जी ने एक बात कह दी । उन्होंने कहा कि इस देश के लोग भ्रष्टाचार को समाप्त करेंगे। लोगों की वात करते हैं। भ्रष्टा-चार किस तरह से समाप्त होगा, भ्रष्टा-चार को किस तरह से मान्यता मिली । उनकी पार्टी के एक नेता श्री नम्बद्रीपाद हम्मा करते थे करल के मुख्य मंत्री। श्री नम्बद्वीपाद ने बिरला के साथ एक एग्रीमेंट किया सरकार के बिहाफ पर ग्रीर वहां वांस के जंगलों का टेका बीस साल के लिये दिया, एक रुपये टन के भाव से ग्रौर उसमें साथ साथ यह व्यवस्था रखी, मोरारका साहब मझ से ज्यादा जानते हैं क्योंकि उस समय वह पब्लिक एकाउन्टस कमेटी के चेयरमैन थे। बह इस बारे में मुझ से ज्यादा बता सकेंगे क्योंकि वे मुस्कान देकर मुझे

Discussion under

377

समर्थन दे रहे हैं । 20 साल का कान्टैक्ट किया ग्रौर साथ ही यह व्यवस्था रखी कि ग्रगर कोई सरकार इस कान्टैक्ट को खत्म करेगी तो उसको विरला को 20 करोड रुपये कम्पनसेशन देना पडेगा । पब्लिक एकाउन्टस कमेटी इस पर बैठी क्योंकि वहां पर राष्ट्रपति शांसन लाग हो गया था । पब्लिक एकाउन्टस कमेटी ने अपनी रिपोर्ट दी ग्रीर उस रिपोर्ट को ग्राप जब देखेंगे तो पता लगेगा कि हमारे साम्यवादी नेता भी किस तरह से पंजीपतियों की गोद में खेलने लगते हैं। पब्लिक एकाउन्टस कमेटी के रिकार्ड से यह पता लग जायेगा कि जो एक रुपया टन के हिसाब से जंगल का ठेका दिया, उस वक्त उसका बाजार का भाव 17 रुपये टन था। मोरारका जी मैं गलत तो नहीं कह रहा हं ? ये इस तरह के लोग जो सत्ता में ग्राते हैं, सत्ता में श्राने के बाद उसका इस तरह का दुरुपयोग करते हैं । हम सब एक ही मिट्टी के बने हैं इसलिये इसको कैसे दुरुस्त करें इस बात पर हमको विचार करना चाहिए । ये सब ऐसी बातें हैं जो मैं कहना नहीं चाहता था, मैं वाता-वरण ही दूसरा पैदा करना चाहता था लेकिन मति जी ने जिक कर दिया । इसलिये मैंने कहा कि :---

*Rule* 176

"In the case of the people how how they make their own self."

हमने यह देखा है तो कहा कि साम्यवादी झंडे के नीचे चलते हैं लेकिन बात कुछ ऐसी करते हैं जो पंजीपतियों को ज्यादा ताकत पहुंचाती है । मेरा निवेदन यह है श्रीर मैं कूलकर्णी जी की इस बात का समर्थन करता हं.... कि प्रदेशों में भ्रष्टाचार केन्द्र के मकाबले ज्यादा है । इसका मैं समर्थन करता हं । फिर मेरा ग्राप सुझाव मान लें। ग्राज देश की एकता को भी खतरा हो गया है । विदेशी धन हिन्दुस्तान की राजनीति

## [श्री बृद्ध प्रिय मौयं]

में लग रहा है। मेरे पास दूसरी भी रिपोर्टंस हैं । मैं गांधी पीस फाउंडेशन के बारे में जित्र कर के ग्रापका समय नष्ट नहीं करना चाहता कि किस तरह से राष्ट्रपिता महात्मा गांधी की पविव भमि को इस देश में द्रोह को फैलाने के लिए इस्तेमाल किया जा रहा है किस तरह से उस नाम को ग्रासाम के अन्दर दंगे भड़काने के लिए इस्तेमाल किया जा रहा है, किस तरह से विदेशी रुपया यहां आया है यहां की राजनीतिक व्यवस्था को समाप्त करने के लिए किस तरह से रूपया ग्राया है। पंजीवादी राष्ट चाहे ग्रपने यहां पर जनतंत्र में विश्वास करें लेकिन विदेशों में उनको फौजी शासन ग्रच्छा लगता है । फौजी शासन माफिक ब्राता है ; मैं ज्यादा जिक्र यहां पर करना नहीं चाहता लेकिन कुलकर्णी जी माननीय सदस्य बहुत पूराने हैं बहुत समझदार हैं, तर्जुर्वेकार हैं, उन्होंने कहा प्रदेशों में भ्रष्टाचार है, मैं मानता हं। यह भी ग्राप मान लें कि यह 35 वर्ष ग्राजादी के बाद केन्द्र ग्रीर प्रदेशों में भी कभी आप कांग्रेस (ग्राई) में हम सब साथ में रहे ग्राज भी जहां पर कांग्रेस (ग्राई) सत्ता में है । ग्राज भी दो प्रदेशों में बल्कि एक छोटा प्रदेश और है वहां भी विरोधी दलों का शासन है। ऐसा शायद जनतंत्र में सम्भव न हो कि यहां पर केन्द्र में एक पार्टी का शासन हो और प्रदेशों में भी उसी पार्टी का शासन होतो हम सब सत्ता को भोग कर चके हैं । उस सत्ता का भोग करने के बाद चया ग्राप इस नतीजे पर नहीं पहुंचे कि केन्द्र को मजबूत बनाया जाए । हिन्दुस्तान एक बहुत बड़ी शक्ति बन गया है। मैंने माना दुनिया की आधी गरीबी हमारे हिस्से में या गई लेकिन धाप यह मान लीजिये कि दूनिया की बड़ी शक्तियों के ग्रन्दर हिन्द्स्तान भी एक वैलेसिंग पावर बन गया है । अगर एशिया के नक्शे से जनतंत्र भारतवर्षं हट जाए तो एशिया का नक्शा कुछ दूसरा बन जाए यरोप का नक्शा कुछ दूसरा बन जाएगा । जब यहां इस तरह की व्यवस्था है तो मेरा निवेदन है कि केन्द्र बहुत शक्तिशाली हो । केन्द्र को कैसे शक्तिशाली बनाया जाए इस के लिए परमपुज्य डा. ग्रम्बेड-कर साहब ने अपने सुझाव रखे थे। भ्राज हमारे सामने भ्रासाम की समस्या है। उसका एक ग्रीर भी कारण है। भाई दिनेश गोस्वामी जी नाराज न हों इसका एक श्रीर भी कारण है। लेकिन एक कारण यह भी है कि केन्द्र की जितनी शक्ति होनी चाहिये वह नहीं है। इसके पीछे एक इतिहास है लेकिन अब समय आ गया है कि हम केन्द्र को ग्रौर शक्तिशाली बनाएं श्रीमन, यह भ्रष्टाचार है क्यों ? (व्यवधान) मैं सून रहा हूं। सीखा ग्रापसे भी है।

श्री उपसमापति: उनसे ज्यादा मत सीखिये। भव समाप्त कजिये।

श्री बुद्ध श्रिय मोर्थ:श्रीमन बोलने दीजिय मैंने मन से तैयार किया है। पांच मिनट ग्रीर देदीजिये।

श्री उपसभापति : नहीं नहीं, एक दो मिनट ले लीजिये । बहुत बढ़िया कह दिया है भ्रपने ।

श्री बुद्ध प्रिय मौर्यः बिह्या तो स्रभी आ रहा है ठीक, है। चाहे सांसद हों, चाहे मंत्री हों, चाहे समाज— सुधारक हां, श्रमिक नेता हों, हम में से कितने हैं जो यह प्रतिज्ञा लेने को तैयार हैं कि उस शादी में शामिल नहीं होंगे जिस शादी में दहेंज लिया जाएगा या दिया जाएगा। हम में से कितने हैं। यह श्रष्टाचार के पीछे शादी का इतिहास है श्रष्टाचार के पीछे सैन्स भाफ इनसिक्युरिटी है, इस श्रष्टाचार के पीछे चुनावों के बड़े खर्चे

हैं। क्याधाज चक्त नहीं आ गया है कि भारत सरकार को भी सोचना पड़ेगा कि चनावों को इस तरह से चलाया जाए जिससे कि खर्च कम हों और हो सके तो बनाबों के खर्च मान्यता प्राप्त पार्टियों को सरकार से मिले । श्रीमन इस की जड़ में जाना पड़ेगा । मैं आपसे निवेदन करना चाहता हं क्योंकि बहुत सी ऐसी बीओं हैं। भ्रष्टाचार की बात कहते हैं। सब ने हल्ला मचाया कि चिमन भाई पटेल भ्रष्ट थे, सब ने जब हल्ला मचाया तो देश की नेता श्रीमती इन्दिरा गांधी ने विरोधी वलों के इस धारोप को मान कर कि तमाम विरोधी दल एक आवाज में कह रह हैं कि जिसन भाई पटेल भ्रष्टाचारी हैं उनको निकाल दिया जाए, उनको निकाल दिया गया ।

Discussion under

SHRI PILOO MODY: He resigned.

श्री बुद्ध प्रिय मॉर्य: जब उनको निकाल दिया गया तो वह आपके नेता बन गये। श्रीमन् परेशानी यह है कि यहां का भ्रष्टाचारी वहां नेता बन जाता है। तो फिर भ्रष्टाचार समाप्त कैसे हो। हम तब कर लें चाहे ग्राप में से हो, चाहे हम में से हों जिसके बारे में यह पता लग जाएगा कि यह भ्रष्टाचारी है उसकी राज-नीति से निकाल दें. कोई भी दल उसको बढाबा न दें तब भ्रष्टाचार समाप्त होगा (समब को घंटो) श्रीमन में समाप्त कर रहा हं । अभी दो मिनट में समाप्त कर रहा हं। श्रीमन क्या है? एक मिसाल दे कर में खत्म कर दुंगा में राज्य मंत्री था उदयोग विभाग में। 103 देक्साटाईल मिलों का राष्ट्रीयकरण किया गया देश की नेता देश की प्रधान मंत्री जोउस समय भी प्रधान मंत्री थीं ग्रीर देश की नेता थीं तो उनके ब्रार्शीवाद सेमैने एक सुझाव रखाकि नजदरों के डयज मजदरों की तनस्वाहें मजदूरों की ग्रेच्यटी मजदूरों, का प्राविहेंट फण्ड बोनस तमाम जो डयुज हैं मजदूरों के

मिलों पर जिनको सेठ मारत रहते हैं, दबाते रहते हैं और बैंक उनको एडवांस देते रहते हैं उन बैंकों के एडवान्स को रोक कर मजदूरों के इयुज को पहले दिया जायेगा यह सबसे पहले हिन्द्स्तान के इतिहास में इंदिरा जी के आर्शीवाद से बैंक की प्रायो-रिटी से पहले मजदूर की प्रयोरिटी हुई। हुआ क्या, मेरे जैसा आदमी जो चुनाव ग्रासानी से हारना नहीं सीखा, हिन्दुस्तान के बहत से उदयोगपतिय लग गये पांच पांच करोड़, दस करोड़ पता नहीं कितना कार्यकर्ता कुछ कहते कोई कुछ कहता है लेकिन मैं यह कह सकता हं कि कम से कम तीन करोड़ रुपया मेरे इलाके में पंजीपतियों ने खर्च किया। ऐसा बड़ा कोई घराना नहीं था पुजीपतियों का जिन्होंने मेरे खिलाफ काम नहीं किया। कैसे भ्रष्टाचार खत्म होगा ? इसलिए पंजीपतियों की बहुत सी ऐसी चीजे हैं उन्होंने अपनी प्रापर्टी के बहुत दाम लगा रखे थे । एक पैसा नहीं दिया गया नयोंकि कम्पनसेशन में वह जिम्मेदार थे (व्यवधान)

Rule 176

श्रीमन् मैं बता यह रहा था में अपनी बात को इसलिये कहना चाहता हं कि कोई भी मंत्री भगर सख्ती से चलना चाहे तो उसी के खिलाफ सदन में क्वेश्चन ग्राते हैं। क्या इस सदन में परम्परा नहीं पड गयी है कि क्वेश्चन बाहर से लाकर डाले जाते हैं। क्या यह परम्परा नहीं पड गयी है कि उदयोगपतियों के लाइसेन्स आफिसर यहां पर लाबीइंग करके के खिलाफ क्वेश्चन करवाते हैं। क्या यह परम्परा नहीं पड गयी है । इन परम्पराधों को कैसे रोका जाय। माननीय संसद सदस्य को यह सबक लेना होगा कि किसी भी स्रोधोगिक घराने से संबंध नहीं रखना है उसके कहने से कोई भी बहस सदन में नहीं होगी उसके कहने पर कोई सवाल नहीं डालेगा । हम देख रहे हैं कि सन 62 से दोनों सदनों में इस तरह की बातें चली

श्रीबद्ध प्रिय मौर्य]

383

जाती हैं । हम बेवफा न हो सके दुनिया के साथ साथ ये मैं सत्ताधारी दल कांग्रेस आर्ड का एसोशियटेड मेम्बर होने के नाते बनकी तरफ से धौर धपनी तरफ से कहा

"इम बेवफा न हो सके दुनिया के साथ-साथ अहले वफा के सिर पर यह इल्जाम हो तो है"

श्री उपसभादति : हो गया श्रव तमाप्त करिये ।

श्री बुद्ध त्रिथ मौर्य: मैं समाप्त करने जा रद्वा हो।

जब कभी भी कोई सक्त कदम डठाया जाता है तो उस सस्त कदम से नाजायज कायदा उठाने की व्यवस्था विरोधी दल कर लेता है। जब कभी भी समाज चाहे वह बाहे फीमली प्लानिंग हो, या कोई हो । प्रगर भ्रष्ट ग्रधिकारियों के मामले इस सदन में यहां उठते तो हम सबको फहा हो। मैं धपनी बात को समाप्त करने से पहले माननीय पील मोदी जी का धाधार मानता हं कि ग्राज की चर्चा वातावरण में शुर हुई जिससे हमें कुछ सी बने का मौका मिला। मैं ग्राभार मानता हुं सदन के नेता का जो इस तरह की व्यवस्था करा सके और धापका जिन्होंने मुझे बोलने का समय दिया, लेकिन थोडा । धन्यवाद ।

MR. DEPUTY CHAIRMAN: The Leader of the House.

SHRI PRANAB KUMAR MUKHER-JEE: Mr. Deputy Chairman, Sir, the debate is going on...

AN HON. MEMBER: Is he intervening?

SHRI PRANAB KUMAR MUKHER. JEE: I am intervening. The reply will be given by the Home Minister.

Sir for the last three and a half hours, the discussion which has been raised by the honourable Member, Shri Piloo Mody, on the effect of corruption on our body politic has

been going on and various view points have been expressed. At the very beginning I would Kike to express my appreciation and gratitude to most of the honourable Members who have not only maintained the standard of the debate but tried to make it as impersonal as possible. I would have been happier if I could say al) but, unfortunately, one or two Members did not maintain that: it wag not desirable. Because, if somebody wants to bring out some case\*, then it would be open for all. One case can be cited from this side and another case can be cited from the other side. But that was not the objective of the discussion. The objective of the discussion was to evolve a consensus the objective was to work out a modality, suggest one through which we can eradicate the influence or the evil effect of corruption.

Sir, first of all, I would like to differ with those Members who tried to project as various phrases have been used, that corruption has been institutionalised, corruption is rampant, it has reached a stage where we cannot live in this country without it. I do not agree with that view because, in spite of the fact that there is corruption here and there, at the same time, there is basic honesty in this country. It is in the people, it is in the system, it is in the apparatus through which we are functioning. The Indian Parliament itself is an example, with its alertness and its vigilance that corruption cannot be institutionalised in this country. At least three Members have mentioned the reports of the various parliamentary committees which have identified the areas of corruption and recommended corrective measures. As per the report which is being quoted, a commission was appointed by the Government, to whichever party it may belong-I am not referring to any particular party. They are fully

aware of it. Therefore, when there is awareness of it, when there is awareness ^at the evil effect of corruption is to be eradicated, when there is awareness that we cannot allow the corruption to spread. when there is awareness! to check it, cannot say that it has been institutionalised. But at the same time, it has to be kept in mind that every party in the game has to play its own role. It vitiates the entire atmosphere. One incident has been mentioned. I would not like to give the name. Unfortunately, we have developed a practice under which if A belongs to a particular party, he is corrupt but the moment he switches his loyalty to the other, he becomes honest. You cannot have a double standard. And here too, unfortunately, in the short interregnum when the friends sitting on that side were in power they made mistake. I do not say that they did H deliberately, but they did make a mistake: and if I may be permitted to say, I mentioned about this mistake while sitting on that side. I told them that if your entire effort is to establish that' the Minister of this country, who was the Prime Minister for 11 years and who is the most popular leader, is corrupt and her house is to be dug to find out whether there is hidden wealth in it, if different commissions are there to establish that she is the most corrupt person in the country, you demolishing the whole system and you are shaking the very base of the nation. Unfortunately, in your euphoria you became a victim of that, commissions appointed. after commissions were And what was the objective was to establish that a person who occupies the highest office in this country, leads the mcr^ powerJul owanisteition in the country, is corrupt. And as a result which of the damage you caused to the institution. to the system, you yourselves became a victim of it. What happened? In a parliamentary form of government where collective responsibility is there, we have seen on the floor of

this very House that letters have been exchanged—I am not going to refer to them—member, belonging to the same Cabinet were bringing allegations against one another. It is because you forgot that if this system is not protected and if you want to establish that a part of the system Is corrupt, you cannot escape the responsibility. Therefore, if you seriously mean that you would like to get rid of the situation, that you would like to eradicate it, you cannot take the position or posture which Dr. Bhai Mahavir took "I am honest, others are corrupt." If Mr. Santanam was asked to make a report, I think he would have come to the same conclusion about the performance of your Government also. There was no need of quoting so extensively from the report. That was appointed by the Congress Party. The Congress Party took note the fact that there-was corruption and that corruption was eradicated. and that to be institutionalised arrangements ought to be made. But some instances quoted. Yes, these have been quoted. This instances can be information can be sought for and this could be debated. But this was not the objective of this debate The objective debate was to create a of this situation in which we can find out consensus against corruption national wherever it exists, in the political system, in the civil service, in the industry, wherever it may be. But just mentioning a few instances here and there does not serve the purpose.

DPv. BHAI MAHAVIR: May I make one point?

SHRI PRANAB KUMAR MUKHER-JEE: Yes. I am prepared to concede to

DR. BHAI MAHAVIR: You are just a little unfair when you say that I took the position hat I was honest If I recollect, I said that it might be that I was honest. What I am saying is that we should have a system in which the complaints can be looked into and only for that the Santanam \ Report was the basic thing. My com-

[Dr. Bhai Mahavir] plaint was that we had not accepted the practice recommended by them. When massive practice complaints are made signed by large number, of the MLAs and the MPs, they should be looked into according to the procedure suggested by them.

Discussion under

387

SHRI PRANAB KUMAR MUKHER-JEE. That is all right. You have made your point. Precisely that i<sub>s</sub> m<sub>v</sub> point, that we have not been able to do it. It  $i_s$  no that all the MLAs and the MPs are corrupt. I do not agree with that. Unfortunately what hap pens is that we try to create an at mosphere in which everybody is said to be corrupt in this country. It is not so. It is only a handful, a small micro scopic minority.

Already we have seen in thi<sub>g</sub> House may Members belonging to that side, who have established very high standard. Some of the names have been quoted. Here I do not/ mind quoting names a person like Mr. Bhupesh Gupta, a person like Mr. Bhola Paswan Shastri, a person like Mr. Mahavir Tyagi. These instances are more. Somebody is saying that these instances are there. My point point is that these instances are more. I will give just one example. He is from my State, a political leader in my State. He was in office for more than two decades. When we were students in the 50s and 60s, we were told that he was the most corrupt man and that he had acquired crores of rupees. And today we know that the man depends on charities of others. Even those who made these allegations against him, today say that in the 50s and 60s they made a wrong assessment of him. He is an hones\* man.

Here, Sir, I would like to give just one instance. A very important and 'respectable person brought an allegation when I was in the Commerce Ministry. Mention hag been made about commission. That is why I am mentioning it. He said that \$400 commission was being collected per

tonne of cement. I simply quietly enquired from the gentleman whether he knows the price of one tonne of cement. The price of one tonne of cement, including the freight, is \$70, and the allegation being made is that \$400 commission is being collected by the Congress Party far one tonne of cement. What-happens? This is just an instance. What happens? It becomes completely incredible, simply without .verification, without looking into the matter we fry to indulge in it. I am no saying that this is being done by the Opposition. Sometimes we also become victims to it. We should not create a situation like that. This is my simple point.

Rule 176

Sir, here I would just like to quote a few lines.

"Our country has somehow become a vast whispering gallery in which character assassination seems to be a pastime or a child's play. Rumours seem to float as if they are facts. False news is served to credulus readers as if they are authentic and garbled versions are given as if they are statements of truth."

This is the situation. For God's sake don't create a situation like this. Yes, corruption is there. We are to fight out .corruption. We are to identify it. Specific cases should be investigated. But if you create a situation saying that politicians are corrupt, bureaucrats are corrupt, industrialists 1 are corrupt and if an impression is being given that there is nothing in this country but corruption, I am afraid, neither are we doing justice to ourselves, nor are we doing justice to anybody nor are we making serious efforts to eradicate the evil of corruption. Reference was made to Mr. Santhanam's observations. Till today we have at least 500 to 600 ex-Ministers who are living—taking the States and the Centre together. How many of them havfe become rich? In my own

State I have seen Ministers of 15 years, Congress Ministers, who cannot afford a car. I do not know of all the MPs coming from my own State.

Discussion under

#### AN HON. MEMBER; Gujarat?

SHRI PRANAB KUMAR MUKHER-JEE: Till date, not even two persons maintain a car. And simply should we generalise that all politicians are corrupt, that all politicians take money, that all Ministers are corrupt? Whose causes are we serving? It is not correct to say so. Here we should not try to score a point over our opponents. If there is corruption, you cannot just ridicule it by talking of globalisation. Yes, corruption is there. There cannot be any system which will be free from corruption. But what we can do is, through our collective efforts, collective wisdom, we can try to eradicate it, we can try to create a situation in which its effect is minimised.

Two contradictory views have conie. According to Mr. Piloo, Mody, who believes in a particiulaif economic philosophy, control is the root of carruption.

SHRI PILOO MODY: So do you.

[Shri Pranab Kumar Mukherjee] JEE: But according to a completely different school, without control, without regulation you cannot create a social order which will be free from exploitation. So there will be difference of opinion. In a system like ours, where it is the colonial legacy which we have inherited—the entire administrative apparatus-the most important function is auditing. And what is the basic presumption? The basic presumption is that we are not to believe any man. Sir, I had the opportunity of watching the working of the Public Undertakings Committee of the House of Commons of the U.K. I think the evidence of the Chairman of the British Steel Corporation was being taken. Some huge investment was being made and the decision was taken by the Chairman. When the Chairman said. "I had to lake that decision because of certain factors", immediately the Committee

members agreed to his views and there was no cross-examination or things like that to which we are accustomed here. And coming from India, I was quite surprised. Then I enquired, "You simply accept statement of the Chairman?" The reply was, "If we can't believe the Chairman of the British steel Corporation, then why should we keep him there?" And here even about a bonafide mistake of any public sector organisation or of a public servant, the basic presumption j<sub>s</sub> that he is corrupt, that he is doing something wrong- from the Minister down to the Chaprasis and Peons. You cannot fight with this approach. corruption presumption should be that basically people are honest. In a certain situation they may be dishonest. But I do not agree with view that corruption is rampant that corruption has been institutionalised. Corruption cannot be institutionalised because of the system; because of the vigilance and because of the checks and) balances which we have develop-ed all these years. Parliament is the biggest guarantee against corruption because of the amount of scrutiny it exercises and the searching questions which it puts. All sorts of transactions are discussed in Parliamentary Committees. We have made these institutional arrangements. therefore, correct to say that for the last 30 years corruption has increased.

Rufe 176

Sir, I would no like to take the time of the House. But one point I would like to submit. This is not to score a debating point. If we denigrate ourselves day in and day out, can we expect the people to have any confidence in us and respect for us? It has to be remembered that our system is new. After all our Parlinmentary system is only 35 years old. The British system had to pass through so many tests. Can we imagine during the last 30 years any scandal like the South Sea Bubble in our country whereas the British House of Commons and other Parliaments had

[Shri Pranab Kumar Mukherjee] to face such situations in their initial stages? Did we have a Watergate? You may say that our cement scandal is like the Watergate or South Sea Bubble scandal. But it has not been so. We have been able to develop certain standards and our objective should be to attain those standards and brighten our image instead of denigrating ourselves. I do not feel that we can strengthen out-system by a process of self-denunciation. If there are specific case, they will have to be looked into. Institionai arrangements, if necessary, will have to be made to strengthen our system: We have done it. Various vigilance organisations are there. Parliamentary scrutiny is. there. Accountability to the people is there. Our people are changing. They are not prepared to accept the same leadership all the time. Indian democracy has shown its maturity. Let Ug allow that process to develop further. Let u<sub>s</sub> not disturb that process or weaken that process by unnecesssarily apportioning blame which is not due nor desirable.

SHRI INDRADEEP SINHA; Mr. Deputy Chairman, I do not agree with those hon. Members of the House who held the view that corruption is a part of human nature or that it is a "world phenomenon", I want to limit the problem of corruption because efforts were being made to expand it. I do not agree with the proposition that corruption is part of human nature. I do not agree with the proposition that there has always been corruption and there will always be corruption.

As Mr. Ramamurthi pointed out, there was a type of society in which there was no corruption. And there will be a type of society in which thore will be no corruption. Even today corruption is primarily a phenomenon of the capitalist world.

But, Sir, I think we are not discussing the problem of corruption in Indian society as a whole. The pur-po $_{3e}$  of this discussion  $i_s$  much more limited. The purpose is to discuss the

problem of corruption in high places and crrnption in the administration. And, if we limit the problem like this, then we can consider certain aspects of it. I am not one of those who would like to name individuals. But I do want to point out certain patterns or certain forms of corruption or certain modus operandi of corruption. For example, a wellknown fact is the letter which the former Director of the Institute of Administration at Mussorie wrote, the letter which Mr. Appu wrote. Now, in that letter he has stated that a very alarming fact is the "close nexus" between "organised crime\*' and "amoral political power." I think this is essentially a statement of fact. It is very true and it is one of the basic elements of the situation which we are discussing today: a close nexus between organised crime and a political power which has no morality, which has no moral standards or which has very feeble or very poor or very elastic moral standards. That is the problem. Now, it expresses itself in various forms. For example-my friend, Mr. Manubhai Patel, will/ excuse me— during the Janata regime, a Janata Minister in Bihar stated in the Bihar Assembly that he patronised certain criminals and harboured certain criminals in order to win elections.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): H<sub>e</sub> harboured criminals?

SHRI INDRADEEP SINHA; Yes. He said that he used to harbour criminals in order to win elections. In order to win elections, he had to maintain criminals, in order to win elections he had to protect criminals, and in order to win elections he had to finance criminals. That is because he wants to use them for winning elections. This wa<sub>3</sub> stated by a Janata Minister himself in Bihar. In the Congress (I) regime, Sir, you know the famous Bhagalpur blinding scandal. The whole thing came out because of a notorious criminal who was living in the house of a Minister

-this time a Congress (I) Minister; I do not want to give the names—and the whole thing came out. I am only pointing out the type of "nexus" that lias come to exist between the professional criminals and some of the leading politicians including Ministers. . But thig is a very crude type, a type which can be detected very easily.

Discussion under

But there are more sophisticated types. For example, the Government of India, with the full concurrence of the Cabinet and of Mrs. Indira Gandhi herself as the Prime Minister," decided to legalise black money by issuing the Bearer Bonds. Is this not legalising criminal activities? Is this -not legalising black money generated through illegal activities, in violation of the law, through criminal acts? Instead of punishing the people who are responsible for this crime, they are rewarding these people by issuing the black Bonds. This is the type of "nexus" that is there between organised crime in industry, and trade on the one hand, and a political power, a political administration, on the other, which has no morals or very poor morals, very poor moral standards.

Sir, recently, in the course of a debate in the other House, the honourable Minister for Industry announced that all the industrial concerns which had illegally increased their installed capacity without a valid licence would be sanctioned that increased capacity, that is, all that illegal capacity will be legalised. Not only that all that would be legalised, but 33 per cent of additional capacity would also be allowed. So, here is a type of crime: violation of the licensing regulations of the Government. Instead of punishing the people who have deliberately violated the law, the Government somes forward with a proposal to condone it in the name of "productivity", of increasing production. The other day we had here a question on Colgate-Palmolive. Once again I wiH refer to Dr. Bhai Mahavir and Mr. Manubhai Patel. Their Government did a good when they

closed down the Coca-Cola outfit in the country. But it was during their Government that the Colgate-Palmolive increased its installed capacity four-folds, up to 11000 tonnes, which is enough to meet the entire toothpaste requirement of the whole country; and now this Government says; what can we do? I talked to the Minister. He says if you go to the court, they will be fined Rs. 500. So, for this type of violation of law, this type of criminal activity by big business houses, whether Indian or foreign, instead of being punished, instead of being suppressed, they are being rewarded. So, if violation of law rewarded-may be, without any consideration—corruption is involved. If this thing is done, this itself saps the moral fabric of the entire economic system. This itself lowers the moral standard of the Government in the aves of the people.

Sir, there is a case which ha,3 been referred to here, in Bihar. The platform of Patna Junction railway station was pledged to a bank and loan taken on the basis of that security. That case was withdrawn. If this is done, then tomorrow somebody will pledge the Rajya Sabha and the Lok Sabha and take a loan and the Government... (Interruptions) Do we have any moral? Is there any moral anywhere? Sir, I have a case—I won't name the person—I have a case from Orissa where the Government o-f India, Ministry of Mines, Department of Coal, wrote a letter to the Chiei Secretary, Government of Orissa, about some person or some concern who was engaged in illegal mining. In spite of this letter it goes on. Somebody who is big or small, I do not know, carries on. In Bihar, hundreds of illegal mines are being operated. Government knows it. No action is being taken. Recently in Bihar when the I.G. of Vigilance Department started some proceedings against some persons then the house of I.G., a police officer, an IPS officer holding the rank of an I.G., was raided by a D.I.G. on orders 'from above'. Now he has gone to

[Shri Indradeep Sinha] court. So, what we are seeing today is that one part of the administration is fighting another part. An IAS officer in Bihar refused promotion for certain corrupt practices by his superiors. You might be knowing Mr. Chatterjee, IAS officer, and why he refused promotion. It was because he was being removed from a post where he was acting as a check on corruption. So, in order to facilitate corruption he was being kicked up to a higher post. And he declined. Then he was put in the corridor and after being in the corridor for several months now he has been given a posting in a 'dry' department. In the rural areas, Sir, you are very well aware of the mass killings that have taken place in Sadhopore and Deoli or of the "atrocities" against Harijans that are going on everyday. And you know, Sir, that even if the victims go to the police station, no action is taken, even the FIR is not recorded. Even if the police is informed, they do not come. Even if they come, the landlord is able to persuade the police to file a counter case against the poo? Harijans and absolve the landlords. I do not know if every time money is paid. But whatever be the inspiration, here is another example of a close "nexus" between organised crime and the administration which has no morals. So, this is the problem that we are facing. How to rectify it? Dv. Bhai Mahavir correctly read out of recommendations the San-thanam Committee, and my friend, Mr. Pranab Mukherjee who is not here, was eloquent...

Discussion under

SHRIMATI PRATIBHA SINGH: He is listening from his room.

. SHRI INDRADEEP SINHA: Thank you, very much Madam, for your information. And he was waxing eloquent that it was the Congress Government which appointed that Commission. Sir, I am reminded of a sentence in Pandit Nehru's Autobiography. He wrote about Englishmen that "Englishmen who are strained at the sight of killing a gnat in England

are devouring camels in India." So, the Congress Ministers who were strained at trne sight of K. D. Mala-viya taking Rs. 10,000 from Sera-juddin, after which the Santhanam Committee was appointed, are today devouring camels. This is the difference.

AN HON. MEMBER: You can also say elephants.

SHRI INDRADEEP SINHA: May he, they are devouring even some bigger animals. So, this is the differ ence.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI INDRADEEP SINHA: I am just concluding. So, this is the difference between then and now. So, what ig the way out? Sir, I don't think that this corruption can be eliminated only by certain administrative measures or by certain moral sermons by certain people or by sending people to Dhirendra Brahma-chari for the practice of Yoga. (Interruptions).

SHRIMATI USHA MALHOTRA: Sir, how can he take the name of a person who cannot defend himself? (Interruptions)

SHRI INDRADEEP SINHA: Mr. Mallick, please have patience. I do not need this assistance. I can speak On my own.

So, Sir, my suggestions are four or five. Number one is that the monopoly houses, the multinational concerns are the first to be taken over by the Government in order to eliminate one of the big sources oil. corruption. And then takeover of wholesale trade in foodgrains and all essential commodities and their dis-tribution through a ramified public distribution system. Secondly, implementation of Radical Hand reforms so that another source of corruption in the village, landlordism and usury is eliminated. Thirdly reform in the whole electoral system sQ that toughs and professional criminals and i big money are not required for fight-

ing an election. Sir, I am not going into the details of electoral reform that we desire. Fourthly, we should enact an anti-defection law. Now, defections are a big source of corruption. We have seen an entire Goverment crossing from one side to another. If we want to put a stop to such things, only an anti-defection law is the answer. Much has been talked about it. Perhaps, a law has been framed. Perhaps, they want...

SHRI KALP NATH RAI: The Janata Government did not do it.

SHRI INDRADEEP SINHA; Neither the Congress nor the Janata nor the Congress (I) Government had the moral courage to enact this law. If you have the moral courage, please do it. This is on @ of the methods of curtalin'g or controlling corruption. And lastly, Sir, this House had adopted a resolution to appoint a committee to look into the charges of corruption against the son of the then Prime Minister and the son-in-law of the then Home Minister or the Finance Minister. We should establish a practice that when charges of corruption are levelled in the House against Ministers of the Central Government, this Parliament should appoint a committee to go into those charges and the same practice should be introduced in the State Assemblies also. Finally, Sir, I agree with Mr. Ramamurti that it is ultimately an awakened and politically conscious people, a public opinion, which will eradicate corruption by throwing out all the corrupt people from seats of power.

DEPUTY CHAIRMAN: Mr. Goswami. You have ten minutes.

SHRI DINESH GOSWAMI: Mr Deputy Chairman, Sir, I will take fifteen minutes. I will keep my word. Sir, the leader of the House.Mr.Mu-kheriee: was making a fervent' appeal to us all that we should not assail-the integrity of one another in the political life, because, in that case, we all become victims of character assassination. It is, to some extent.

true as Sir Ivor Jennings said that there is an increasing tendency on the part of political leaders to throw mud at one another and once mud is thrown, then, it is very difficult remove the mud and the mud sticks. But it is equally true that if notice of corruption is not taken, then, the pitch is queered to such a<sub>n</sub> extent that, it becomes very muddy that whether you like it or not, ultimately, the mud sticks to you. Therefore, it is essential that when we discus, this subject. but while doing so, we should speak with responsibility, that we do not make undue character assassination. I think, in this House, today, by and large, the discussion has been held with a greater sense of responsibility than we have seen on many occasions. We should also take notice that there is an increasing awareness and a feeling in this country that corruption is growing at all levels. Mr. Mukherjee was quoting from somewhere and said that the country has become a whispering gellery that there is abundant I do not know from which corruption. source he was quoting but I hope, he was quoting with approval. It is true, as he has said, we have got vigilance commissions and we have got different laws to deal with corruption at the administrative level. the unfortunate part is that, there is no machinery whatsoever to deal with political corruption. In fact, right from Independence, in spite of the recommendations made by many committees and commissions, no machinery has been set up to deal with political corruption. fact. the recommendations Santhanam Committee, in regard to political corruption, were not accepted by the Government. And whether it is the Congress Party or the Janata Party, which ever party has been in power, the tendency is because ultimately it touches us, we do not want to give authority to a body to enquire into political corruption and because. ..

Rule 176

SHRI PILOO MODY: Anti-corruption ha<sub>s</sub> to be institutionalised.

SHRI PINESH GOSWAMI: When corruption is growing at the political level, it is bound to percolate to the administrative Only a strong and clean level also. can-tackle administrative Government But if there is no machinery to coruption. deal with political corruption, at no point of time, yeu will be able fo deal with May I point administrative corruption. out that even the first Vigi-iande Commissioner of the Central Vigilance Commission, Mr. Srinivas Rao, lamented that without effective machinery to deal with political corruption, vigilance laws cannot function properly? This ha<sub>s</sub> bee<sub>n</sub> his experience that unless you deal with political corruption, vigilance laws are undoubtedly going to be ineffective. In fact I submit that we enter the portal of Parliament by committing an act of gross corruption. And that act is that we play a fraud on the Constitution by declaring that we have incurred an election expenditure of less than Rs. 35,000. I do not know whether the limit is now Rs. 1 lakh .or not. But even theoretically, if I am ealled upon to give a return of Rs. 35,000, I cannot do so, but I am compelled because the law is that. We are not prepared to change the law. Though we know that the law is practised in breach of it and compel the parliamentarians to play fraud upon themselves. This il the tragedy of the affair.

Undoubtedly, one can point to many types of cases of corruption. My time is short, but there are many cases when the Parliament has not done it, own duty in matter, of corruption. Regarding corruption, an earlier stage, an example was set in the casie of Mr. Mudgal. Mr. S. D. Mudgal was member of an who ran an organisation Parliament called M/s S. D. Mudgal Publications in Bombay. He took, according to the allegation, Rs. 20.000 to propagate the case of Association. Bombay Bullion The Association gave him some money to publicise their own documents. When

this matter" came Pandit Nehru up, took strong exception and he said did not take a that if Parliament serious note of the conduct of Mem of Parliament, the future would bers forgive them. So an enquiry was up to enquire info the conduct of Mr. Mudgal. Disciplinary action was about to be taken against him. but before that he resigned. Unfortuna tely, our Parliament has failed to live up to that standard. Today if somebody has taken Rs. 20,000 to pub licise in favour of an Association. there will be people who will there is no parliamentary impropriety May I point out involved in this. with all respect, two cases where Parliament did not play its role pro perly? One is Kanti Desai's case and the other is Antulay's case. I am not referring to individuals. What I am saying i<sub>s</sub> that if in Kanti Desai's case the ruling Janata Party would accepted at that time the Resoluion of this House, a new parliamentary precedent would have been set which would have put a new life into our Parliament. It was not accepted.But ultimately, Mr. Morarji Desai had to Equally go. in the Antulay's when we asked for a commission or a committee to enquire into Mr. Antu case, if that would have been lav's accepted, a new standard would have been set. But ultimately Mr. Antulay go because of court's had to direc My point is if Parliament does tion not take into account these matters leave it to the courts, or leave and these to be decided in the streets, Par liament ultimately suffers. Thafl is what has happened today in this country. The confidence of the people the parliamen\*ary in institution is getting eroded. Somebody may say that if we discuss these things, if we make allegations against one another, the integrity of the politicians will be in jeopardy, or the parliamentary institution may not be that strong. May I refer in this context to what Mr. Harold Wilson said as the Leader of the Opposition in the Profumo Scandt-at case. On June 17, 1963, while 'no was talking about the Profumo scandal, one of the scandals which must have made the British nation hang iter head in shame, he said:

Discussion under

'But our friends abroad are wrong if they draw the hasty conclusion that this country is entering the era of corruption which has heralded the decline of great civilisation of the past. The sickness of the unrepresentative sector of our society should not detract from the robust ability of our people as a whole to face the challenge of future. And in preparing to face that challenge, let us frankly recognise that inspiration and the leadership must come first here it. this House".

This is what I am trying to emp hasise that in all matters of corrup tion we try to shield them. Even if the allegation comes from that side. automatically I find there is an effort to drown that from the other side. If allegation comes from this side, the take sides' with this side. What I say is that this House must be a robust body to face the challenge. Equally I feel that time has come when we should once more have a fresh look into the recommendations of the Santhanam Committee. example, one of the recommendations of the Santhanam Committee was to have a code of conduct for Ministers with public servants in the acquisition of of matter property, acceptance of gifts and disclosure of assets and liabilities. I would not like to limit it only to the Ministers. Members of Parliament and Stalfe Legislature Members also should be brought under a code of conduct at par with public servants. We should also have a look as to how we can improve upon the Santhanam Committee's recommendations. We equally feel that the time has come when we should go in ior drastic electoral reforms because without drastic electoral reforms, when we are to collect money from

the big houses at the same time ii we say that there will be no guid pro quo to the big houses, there is a contradiction in terms. There must be drastic electoral reforms and I feel some machinery must be established at the political level so that we may prove that we are clean

Rule 176

Sir, to conclude—because you are looking at me and I promised that I will conclude within fifteen minutes— 1 will refer to an interesting conversation between Confucius and one of hia favourite disciples, K Ju Kun. On; day K Ju Kun asked his mas\*er, Confucius: What is most needed for a good government? Confucius answered: Enough food, enough weapons and people's faith in the ruler. Then K Ju Kun asked, "If it cannot be helped that we cannot provide all the three. what should be given up first?" Confucius answered, "Then the first item that you must give /up is weapons." The K Ju Kun askvd. "Supposing we cannot give them the other two, then what should be given up?" Confucius answered. "Then you can afford to give up food because if people have no confidence in the ruler, then the counljry cannot survive." What I am saving is, today, people have not only no confidence in ths ruler, people are losing confidence in the democratic system and the political system and in all of us and when this confidence is eroded, the democratic system and all the institutions which we cherish cannot survive and, therefore, if we want to bring that confidence back, what is essential is to create a climate or some sort of an organisation through which we can inquire into the cases of political corruption and can prove if a false allegation is made that that allegation is false but, at the same time, take stern action against a man if it fa proved that he is guilty. Unfortunately there has been an effort in this country that we trade wild allegations and at the same time we do not take any action with the result that everyone is painted with mud which is sticking to us and which is eroding the con[Shri Dinesh Goswami] fidence of the

403

effectively as possible, with corruption at the political level because if we can tackle corruption at the political level, the next step Is, we can tackle corruption at the administrative level. But if we cannot tackle corruption at the political level and if we do not have the political will to do it, it is no use

blaming corruption at the other level because

report as the base and also improve upon it.

But I would humbly submit to the ruling

party, let us do something to create an

institution through which we can deal, as

Thank you, Sir. I think 1 have finished within fifteen minutes. (Interruptions)

corruption is bound to stay.

SHRI IKHUSHWANT SINGH (Nominated): Mr. Deputy Chairman, Sir, I will be very brief. I am not a man of religion, but I am tempted to quote Christ's admonition to a crowd which was about to stone an adultress. He said: "Let him who is without sin cast the first stone."

We have to ask ourselves: Are we really without any sin? Sir, I am sure, if there is a public opinion poll taken outside today to find out the most corrupt section of Indian society, whether it is the police or the civil service, doctors or lawyers Or politicians, r don't think there would be

the slightest doubt in the mind of the public that the most corrupt element in our society today, are the poiiti-ciang and politicians include Members of Legislatures and Members of Parliament like ourselves. I think the public have good enough reasons to think so. Therefore, before we try to sermonise, we have to find out whether we are in position to sermonise. Other-when the people read these debates in the papers, the first reaction will be; "who are these people to talk about corruption?" I think it could be said quitle clearly that in the mind of the common man a politician preaching against corruption is like a prostitute preaching the virtues of chastity. How far the corruption haj? gone, I need not mention. We have had numerous reports on it, the Santhanam Committee Report, the Vaidyalingam Commission Report, the Khanna Commission Report and many others.

Rule 176

What surprises me is that a few important works on corruption have not been cited today. As far as corruption is concerned, there is a paper on Rajaji Memorial Lecture by Mr. B. K. Nehru, who has analysed the political 'corruption and given specific instances. He said that the average cost of a parliamentary election today is between 15 and 20 lakhs of rupees. (Interruptions) I am just quoting that Mr. Nehru has said; and I am quite sure that he knows more about it than you do. There are 542 Members of Parliament. In addition. there are more than 3.500 Members of the State Legislatures, where again, according to him largo sums are spent on elections. He has made many suggestions there. He has talked about the political reform, the electoral reform; he has also suggested a clearer division between the functions of the Executive and of the Legislature.

Even more rampant form of corruption exists in the bureaucracy. Professor Leslie Palmier, has written a work, which I would like to bring

to your notice. He has studied the problem of corruption in developing countries. He is of the view that there  $i_9$  no question of eradicating corruption in developing societies. The very best  $y^{\circ}u$  can do is to contain corruption within tolerable limits. I will only mention from his report a couple of sentences. He says that it is in providing opportunities to civil servants that you open a gateway of corruption. He says.

"Opportunities are presented particularly by the direct involvement of public servants in the administration or control of lucrative activities, whether import licensing or placing defence contracts... the more opportunities are offered, the more  $ar_e$  seized."

Another point which he makes, is that the Government wastes a lot °\* time in legislating on private matters, for example, on telling people what they should drink and what they should not. Any law which cannot be enforced leads to further and f<sup>ur</sup> ther corruption. On this we have the opinion of one of our own distinguished writers, Mr. Malayya. In his book Emergency: A War On Corruption, he says:

'Attempts at regulating the morals of the nation through laws ... have proved to be the fertile ground for growth of crimes and corruption."

It i<sub>s</sub> not ultimately the vigilance commissions or the police or the CBI which can control corruption. He has quoted figures and said that of the people charged of corruption less than one per cent are ultimately convicted of corruption. It has to beg something else; and ultimately it is really the social censure of the people who will have to be taught how to have nothing to do with the people who have been corrupt, who have been accused of corruption. Ban them from social clubs because ultimately it is social censure, the refusal to share with them beti and roti that

will count. Unless we can do that, we cannot hope to eradicate corruption.

SHRI SANKAR PRASAD MITRA (West Bengal): Sir, one point.

MR. DEPUTY CHAIRMAN. There is  $_{n}o$  time. No please.

SHRI SANKAR. PRASAD MITRA: I will finish  $i_n$  five minutes, Sir.

\*fr 7>W JU\*>: 5TWV 3f) =f? 5 ftPTT

#### «r> swurvFa: \*r^ sfifsw i

Eminent persons from that group have already spoken.

SHRI SANKAR PRASAD MITRA: Mr. Deputy Chairman,  $Sir_t$  I  $wa_s$  one of the sponsors of this Resolution.

MR. DEPUTY CHAIRMAN: Five minutes. Yes. Please go on.

SHRI SANKAR PRASAD MITRA: I also got a letter...

*DR.* RAFIQ ZAKARIA; Please come to the point now. Five minutes may be gone.

SHRI SANKAR PRASAD MITRA: I have many points, but I cannot mention all of them within the time. I will not indulge in character assassination. I do not think this debate should be utilised for this purpose.

My point is that I raised this question of corruption in the debate on the President's Address, and the hon. Prime Minister, replying to that point, said that she agreed that there had been erosion of the ethical and moral values in our country but that our basic values had remained i<sub>n</sub> tact. What are these basic values? On that question a long lecture can be given. But I do not propose to do that.

I draw your attetion to one thing. Mr. Kushwant Singh has referred to various authorities. Please also look into Carlton Washburne's "Remakers of Manldnd", (1932) Edition, pages 104 to 105. Here Mahatma Gandhi was a~,ked: "What is the goal in edvi-

(Shri Sankar Prasad MHra]

Discussion under

cation when India obtains self rule"" The answer that he gave straightway on the goal in education Was thit: "Character building. I would try to develop courage, strength, virtue, the ability to forget onself in working towards great aims..." What is the state of education in our country today? If I say something On my own, perhap", I may be open to criticism. But I om referring to the address of the Chairman of the University Grants Commission to ninety Vice-Chancellors on the 20th of February, 1982. These are the points \*ne Chairman had made: (1) There is growing indiscipline and violence on university campuses (2) Apart from increasing indiscipline among students" and em ployees, there are disparities in the selection of teachers and conduct of examination<sub>g</sub> an(\* political interference in the universities. She said that the selection of teachers was being done on the basis of religious, political caste affiliations in universities. The question is. Sir, thai with this kind of educational system, shall we be able to preserve our ba-ic ideals and help character building of future generations?

Sir, I suggested to the Government that Lbk Pal should be appointed for the Centre and similar authorities for the State Governments. I also suggest today that a permanent Parliamentary committee should be set up. The Government should consider the setting up of a permanent Parliamentary committee to carry on a seething campaign against corruption from one end of the country to the other and to act as a watchdog for preservation of purity in public life.

MR. DEPUTY CHAIRMAN: Thank you. Hon. Home Minister please.

गृह मंत्रो (ज्ञानो जल सिंह) सम्मान योग्य उपसभापति जी, बाज के मजमून में बानरेंबुल श्री पीलू मोदी साहब से लेकर अब तक जो बहुस हुई, उसनें बहुत से सुझाय भी द्याये और एक बहुत बड़ी बीमारी को खरम करने के लिए उसकी निन्दा भी की गई और कुछ मेम्बरों ने उसका फायदा उठाने की कोशिश भी की कि किसी का नाम क्षेकर दूसरी पार्टीको बुरा-भला कहा जाए। पील मोदी जी का भाषण जब आप हुआ। तो मैं सोचताथाकि इसी लाइन को पकड़ा जायगा बहुम में और हम बहु देखों ने कि समाज में जो एक बहुत बड़ी बाराबी है उस को बात्म करने के लिये हम चिन्ता करें और सोचें । मुझे मोदी साहब के भाषण में भी थोड़ा सा क्याल द्याया - वह बढ़े लायक सज्जन है ख़ौर उनको अपनी जबान पर काब् भी है। बात कह भी जाते हैं स्रोर मालम नहीं होने देते श्रीर झाज ऐसा ही किया ।

RnJe 176

अपनी दानायी के बायस तुम ने, श्रपनी नादानी में भी एक रंगभर दिया। में भागा नहीं रखता कि वरुई का नाम रखने वाले हिन्दुस्तान के प्रति यह भावना रखेंगे कि हम करण्ट हैं और हमारे यहां इतना करणान है कि दनिया भर में इतना करण्यन कहीं नहीं मिलता। मैं यह बात नहीं मानता । मैं कहता हं कि मानद समाज में भ्रष्टाचार जन्म से ही स्राया है। यह कभी बढ़ जाता है और कभी घट जाता है लेकिन हिन्दुस्तान के लोग, हिन्दु-स्तान की सरकार सरकार के कर्मचारी और यहां के व्यापादियों और हिन्द्रस्तान के हर तबके के लोगों में भ्रष्टाचार जितना है उस का परसंटैंज दुनिया के और देशों के मुकाबले ज्यादा नहीं बहुत कम ही है। श्रीर यह पालियामेन्ट का सेशन हो रहा है जिस का एक-एक लफज रेकाई हो रहा है श्रीर जनतक दुनिया रहेगी तब तक यह रहेगा । इसमें हमारे नेतामण ही अपने

ग्राप को प्रगर इतना बदनाम कर लेंगे तो इस रेकार्ड को लेकर ही लोग रखेंगे छीर कहेंगे कि इसने यह किया उस ने यह किया श्रीर इन्होंने इन के लिए यह कहा ना । तो इम दोनों की बात सच मान लेते हैं। अगर ऐसा हुआ तो खुदा जाने इमारा क्या हाल होगा और फिर सरदार व्यावन्त सिंह जी सच्चे हो जायेंगे। उन्होंने बड़ी ज्यादती की। वह कहते हैं कि पालिटोशियन्स की हैसियत प्र स्टीयटस जैसी है। किसी ने नोट नहीं किया तो इम न्याकरें। कई बातें रवानी में ऐसी होती हैं कि बोलने वाले को भी पता नहीं चलतः ग्रौर उन को पकड़ा नहीं जाता श्रीर बाद में कोई बात उस के लिये कर नहीं सकते। क्योंकि वह इंग्लिश के खिलाड़ी भी हैं और स्पोकर भी हैं इस लिये अपनी बात कहराये । तो मैं एक बात का जवाब तो नहीं देना चाहता चंकि बहत सी बातें हुई हैं श्रीर प्रणव मुकर्जी साहब बोल गये उन्होंने इंटरवीन किया और बहुत सी बातों का वह जवाब दे गये **और जो बहुत सी बातें हुई थे**। उनका जवाब हमारे मौर्य जो ने दिया, जन साहब ने दिया, तो इस बहस की खबसुरती तो बिगाइ दी गयी, लेकिन मैं प्रशंसा नहीं कर सकता चयरमैन साहब ग्राप की पील साहब की और अपने लीडरान की क्योंकि लोग हम से पूछते हैं कि कहां जारहे हो तो कहना पडता है कि करणान पर बहस चल रही है उस में जारहा हं।तो मौका मिलता है हम को बराजवा कहने का। यह कह सकते हैं। लेकिन अगर आप का यही बिचार था तो इस सदन के बजाय किसी बंद कमरे में सारे मेम्बरान राज्य सभा ग्राकरबील लेते ग्रीर श्रापस में विचार कर लेते लेकिन दुनिया भर के पेपर्स में ब्राज के भाषण जायेंगे ब्रीर मैं मोदी जी का मणकुर हं कि उन्होंने काफी गार्डेंड नैंखेज में अपनी बात कही है लेकिन (कर भी भात तो कुछ लिखी ही जाएगी।

मैं विश्वास करता हं कि हम को अपने नेशन का इतना नकसान नहीं करना चाहिये और आने बाला पोढी को डिसहार्टेंड नहीं करना चाहिये । नोजवान क्या सोचेंग हमारे देश के लोग क्या सोचेगे? श्रभी हमारे कामरेड जी, इन्द्रदीप सिंह जी ने **प्र**पना दायरा पालिटिशियन्स तक महदद रखा लैकिन सोशाइटी के हर ग्रंग में करप्शन है। आज जो करप्शन पर बहस हो रही है यह सिर्फ मनी पर थी, दौलत इकटठा करने पर थी। पालिटिकल करण्यन भी होती है। इंसान पर्सनल करेक्टर क्या होता है उसके। भी कर्दणन कहा जाता है। करव्यन कई तरह का है लेकिन भो ग्रापने कह दिया कि पीलटिशन को सधार लो, डिफोक्टर को हटा लो, डिफोक्टर के सात मत जाओं मैं पूछना चाहता ह वह कौन सी पार्टी है जो डिफ्टेक्शन कराकर नहीं बनी है। मैं कह सकता ह कि एक ऐसी पार्टी भी है हमारे देश में जिसका प्रधान डिफोक्टर है ; जिस पार्टी को उसने डिफेक्ट किया उसीका प्रधान बन गया । जिन्होने उनको निकाला उन्हीं को उसन निकाल दिया । जब इतनी बात पालिटिकल पार्टीज में धा जाए तो फिर सोचनः शोगा कि कैसे इस **बीमा**री का इलाज किया जाए । है बीमारी दुरुस्त है इसमें कोई गलती नहीं । लेकिन इस बीमारी का इलाज करने के लिये कोई और रास्ता तलाग करना होगा। हमारे दोस्तों ने बड़ी अच्छी तकरीर की। मैं इस बात पर विश्वास रवता हं :

नेक ने तो नेक जाना बद ने बद जाना हमको हर किसी ने अपने-प्रपने पैमाने से पहचाना

हुम जो-जो इस देश में काम करने वाले साथां हैं द्वाप हैं सभी दोस्त हैं मैं उनसे प्रार्थना कहंगा कि द्वाप में होसला दिलेरी होनी चाहिये द्वौर उस दिलेरी से जो करस्ट द्वादमी है बेईमान है उनको हम छोट सभें

### [ज्ञानी जैल सिंह]

411

उनकी बेईमानी का पर्दा बाहर कर सकें। बह नहीं होता। क्यों नहीं होता ? हमारे कामरेड साहब कहते है कि इलेक्शन की प्रणाली में सुधार किया जाए। मैं क मरेड से कहता हं कि करप्शन सबसे कम सोशलिस्ट मुल्कों में है ग्रीर सबसे ज्यादा वेल टुडु जो अपने को सभ्यता वाले जानते हैं उनमें है केपेटेलिस्ट सोसाइटी में । आप यह क्यों नहीं कहते कि करपणन खत्म करनी है तो जो सिस्टम है सोगलिस्ट कंटरी का उसको क्यों नहीं श्रपनाते । एक तरफ तो ग्राप डेमोकेसी का वास्ता चाहते हैं और दूसरी तरफ कहते हैं कि हम कम्युनिस्ट हैं। क्या कम्युनिस्ट है। (ब्यवधान) ग्राप ईमानदारी से तो तो विलये ।

### श्रो इन्द्रदोप सिंह: चल रहे हैं।

ज्ञाना जैल सिंह: मोदी साहब ने साफ कह दिया कि जो इकोनोमिक पालिसीज उनसे मैं समझता हं करप्शन बढ़ता है मान लिया कि आप सारी पालिसीज को नहीं मानते हैं तो जब ग्राप इनमें विश्वास नहीं रखते हो हिन्दस्तान की डेमोकेसी कें: क्यों मानते हैं । आपको दिलेरी से बात करनी चाहिये । वन पार्टी रुल होतो कोई नहीं कहेगा। हमारे एक दोस्त ने कन्पयशस की बात कही । गोस्वामी जो विद्वान हैं। बड़े हौसले से बात करते इंडीवेंडेट हैं। कोई सुनता नहीं है उनको लेकिन वह सुनाते हैं। दुनिया के एक बड़े विद्वान हुए हैं उसकी कद्र करते हैं। किस जमाने की बात कर गये वह जिस जमाने में डेमोकेसी नहीं थी उस जमाने की बात की है। जब विश्वास चला जाए तो विश्वास पैदा करने के लिये कोई मौका भी देता है जितनी अपोजिशन है उसका यह बतन होता है कि इस गवर्नमेन्ट पर विक्य स न हो । हर साल रेजोल गन ग्राता है ताकि विश्वास न रहे । श्रगर कन्फ्यूशन्स को मानना है तो इस डेमोकेसी का रास्ता छोड़ना होगा । उस वक्त तक तो बात ठोक है लेकिन डेमोकेसी में सबसे बड़ी खराबी यह है कि जिसके लिये मरे हैं जिसके लिये कुर्वानी की है उसके खिलाफ वात करना मश्किल लगता है ।

जब हम इन खराबियों को देखते हैं तो मैं ऐसा समझत हं कि जैसे कोई ोजवान बहुत खबसुरत कपड़ों में किसी लेडी को दौड़ कर देखता है कि बहुत ग्रच्छी है, लेकिन जब गौर से देखता है कि शक्ल अच्छी नहीं है, बदशकल है तो उसको असलीयत मालम हो जाती है। हमारे कई लोगों के साथ भी यही हुआ है। मैं सोच रहा था कि हम तो डेमोक्रेसी के लिए लडे थे। हमारा तो देशी राजा था। हमें तो डेमोक्रेसी चाहिए, डिक्टेटरिशप नहीं चाहिए। डिक्टेटरिशप के खिलाफ हम लड़े थे। पांच साल तक जेल में भी रहे । लेकिन उसका लाम क्या हम्रा ? खरावियां फिर भी रहीं। मैं कहता हं कि कोई भी पोलिटिशियन अपनी छाती पर हाथ रख कर कह दें कि वह ग्रपनी पार्टी के लिए चन्दा इकट्ठा नहीं करता है ? जब वे खद चनाव लड़े हैं तो कह दें कि हमने चन्दा इकटठा नहीं किया । हां, हो सकता है. जिसका कोई कारखाना हो या कोई बहुत बडा बिजनेस हो य कहीं से गफुफा मिल गया हो, उसने इकट्ठा न किया हो । लेकिन यह काम हर ब्रादमी को करना पडता है। यह बहत खणी की बात है कि 50 पैसे में ग्रादमी यहां पहुंच जाता है । सिर्फ 50 पैसे में यहां राज्य सभा में पहुंच सकता है। लेकिन लोक सभा में जो हमारी हालत होती है, उसका म्राप मन्दाजा लगाइये कि कैसे करते हैं। ग्राप यह बताइये कि वह कौन-सी पोलिटिकल पार्टी है जो हर भादमी को बदनाम नहीं करती है ? चाहे विरोधी कितना ही नेक हो, कितना ही ई ानदार हो, उसको बदनाम करने की कोशिश की जाती है। मोदी साहब की जब

सरकार थी तो हमारे खिलाफ केसेज बने हए थे, कमीशन बैठे हुए थे। मैंने मोरारजी भाई को लिख कर दिया । ग्राजकल वह पत प्राइम मिनिस्टर के दफ्तर में पड़ा हम्रा है। ग्राज भी मैं उसके लिए तैयार हं। मैंने कहा कि मैं सन् 1948 में मिनिस्टर बना था। तब से लेकर मख्य मंत्री पद तक मेरी जायदाद की जानकारी कीजिये । मेरे बच्चों की जायदाद की जानकारी कीजिये । दनिया भर में मेरी जायदाद की जानकारी कर लीजिये । लेकिन जब कमीशन बठाना है तो जो सन 1947 से लेकर ग्राज तक मिनिस्टर रहे हैं उन सब की जानकारी करा कर देख लीजिये कि क्या है । मोरारजी भाई कहने लगे कि बात तो ठीक है। लेकिन मैंने सुना है कि ग्रापने बहत पैसा इकटठा किया है। मैंने कहा-कितना ? कहने लगे, ढाई करोड़। मैंने कहा कि ग्रापको किसी ने गलत रिपोर्ट दी है। मैंने तो चार करोड इकटठा किया है। जहां जहां से किया है वहां जा कर पता कर लीजिये । जहां भी मैंने रखा है वहां पकड लीजिये । उन्होंने मेरी यह बात सुनी । मोदी जी, हम जानते हैं, ग्राप उनसे भी खुश नहीं थे, यह हमें माल्म है। लेकिन जब यह नियत हो जाय कि हम पावर में हैं ग्रीर जो गृही पर है उसको बदनाम करेंगे, उसको गृही से उतारने के लिए बदनाम करेंगे तो यह ठीक नहीं है। ग्रगर हम नाम लेकर कहेंगे कि फलां ठीक है और फलां ठीक नहीं है तो यह छोटी बात हो जाती है। ऐसी बात नहीं हंनी चाहिए । जिसने किया है और जिसने नहीं किया है, अगर हम दोनों को एक ही जगह पर ले जाएंगे तो यह ठीक नहीं है। हमारी पालिटिकल पार्टियों में एक कमजोरी है कि अगर हमारा कोई बरा आदमी भी है तो हम उसकी भी हिमायत करते हैं। कोई कोड ग्राफ कंडक्ट बनाया जाय. बैठा जाय. विचार कीजिये तो मैं कोड ग्राफ कंडक्ट के हक में हूं। इस बीमारी को खत्म करने के लिए मैं इसके हक में हं कि अगर इसको बिलकूल दूर नहीं किया जा सकता है तो नैरो तो किया जाय,

कमजोर तो किया जाय। इसके पक्ष में मैं है। मगर झुठ में मैं सताता हूं अपने आयुव को अल्ला जानता है कि मैं झठा नहीं हं। मैं तो अपने आपको बचाने के लिए कहता हं, लेकिन खद जानता हं कि मैं झठा नहीं हं । मैं ग्रपनी पार्टी की तरफ से, अपनी सरकार की तरफ से यह बात कहना चाहता हं कि करणान के मामले में हम किसी का लिहाज नहीं करते हैं। करण्यान को हमें खत्म करना है. हम इसके लिए हर ममिकन यत्न करते हैं ? मेरे कोलीग ने, हाउस के नेता महोदय ने ग्रभी-ग्रभी ग्रापको बताया है कि हमने क्या-क्या उपाय कर रखे हैं। ग्रभी-ग्रभी एक ग्रानरेवल मेम्बर ने कहा कि संथानम की रिपोर्ट पर गौर किया जाय ग्रीर एक परमानेन्ट मणीनरी बनाई जाय । मैं इन जजवात की कद्र करता हं। लेकिन यह पछता हं कि परमानेन्ट मशीनरी बनाई जाय तो क्या वह फरिश्तों की होगी ? वह भी तो इंसानों की होगी । कम-से-कम हम लोग 10 लाख लोगों के बोटों से यहां पर आते हैं, इसलिए कुछ शर्म होती है। हम उनको नोमिनेट करेंगे तो वह क्या करेंगे ? ख्वामख्वाह खजाने पर बोझ पडेगा । यह सीधी-सी बात है कि सरकार करण्यन को खत्म करे ग्रीर सरकार करणान को खत्म करने के लिए इरादे से काम करें।

Rule 176

जहां हम खत्म नहीं करते वहां हमारा पर्दा फाश करो, वहां हमको पकड़ो, लोगों को बतायो, बेशक हाउस में बतायो कि हम क्यों नहीं करते, लेकिन यह कोई इलाज नहीं । खैर हमारा विजीलेन्स कमीशन भी बना है. रियासतों में विजीलेन्स कमीशन बने हुए हैं। मगर हम उनको हटाने के हक में नहीं हैं । उसका फायदा है। लेकिन मैं समझता हं कि सरकार क्यों वेजीलेन्ट न रहे. सरकार के लोग सोये रहें और ये विजिलेन्ट रहे । नहीं, इस बात के लिये लेजिटीमेट ब्रापको राइट है कि जहां हम गलती करते हैं ग्राप लोग पकड़ो, इस तरफ से या उस तरफ से । यह तो मैंने पहले ही खशी जाहिर की कि बहुत ज्यादा एक

# [जारी जल सिह]

दूसरे को ताना-वाना नहीं दिये गये, सवाल केवल करेप्शन का ही लिया। लेकिन मैंने जो पहली बात कही है उसको मैं दोहराना चाहता हं । मोदी साहब आप जैसे ब्रादमी से यह ग्राशा की जाती है, यह ग्राशा है कि ग्राप दिलेरी से कहेंगे कि हिन्दस्तान के लोग, श्राफिसर हों, पोलिटिसियन हों, ग्राम ग्रादमी हों वे दनिया के ईमानदार लोगों से कम ईमानदार नहीं हैं । इनमें ईमानदारी है । यहां भी करेप्शन है कुछ परसन्टेज करेप्शन कहां नहीं है, पोलिटीसियन्स में भी है, साधग्रों में भी है, संतों में, महंतों में भी है, धार्मिक स्थानों में भी है, एजकेशनल इंस्टीटयटस में भी है। मैंने कोई ऐसी जगह नहीं देखी जहां यह बीमारी न हो और इस बीमारी को जितना बदनाम किया जाय ग्रच्छा है। लाडली मोहन निगम जी ने भी दो-तीन सुझाव दिये । मझे यह बहुत पसन्द श्राया, सबसे ज्यादा पसन्द यह आया कि कोई भी सजा न दो लेकिन जानकारी करने के बाद जो ग्रादमी करेप्ट है उसके बारे में लोगों को बता दीजिये कि यह करेप्ट है। कम से कम इस पर कोई पाबन्दी लगा दीजिये । यह ग्रकेले सरकार का काम नहीं है ग्रीर यह अकेले समाज का काम भी नहीं है। यह सरकार का भी काम है और समाज का भी काम है और दोनों इस बात पर दढ़ विश्वास रखें कि हमने इस बीमारी को खत्म करना है । खत्म हो, न हो लेकिन यह कमजोर हो जाय । क्या हमारा समाज जानता नहीं कि कौन लोग करेप्शन के साथ लीडर हए ग्रीर करेप्शन के बाद इलेक्टेड भी हए । कई कांस्टिटयेंसी ऐसी हैं, मैं हर जगह की कोई न कोई मिसाल दे सकता हुं। किसी न किसी हिस्से की हर पार्टी से मैं दे सकता हं। तो भ्राप उनको जरा पहचानिये । दूसरे यह जो बीमारी है, मोदी साहब, ग्राप ग्राजकल जरा ग्रीर भी मृड में हैं, ग्राप यह कसम डलवा लें सब को कि करेप्ट ग्रादमी नहीं लेंगे । वहां बैठ जाय तो देवता और यहां बैठ जाय तो पापी हो

जाता है। तीन करेप्शन के ऊपर रिपोर्ट श्रा गई थी। लाडली मोहन निगम जी कहते हैं कि उसको बता दीजिये। बता क्या दिया जाय उसको । सेन्टल मिनिस्टर थे ग्रीर कमीशन ने उनके खिलाफ रिपोर्ट की । वह रहे । यह बीमारी कैसे रुकेगी । हमने ठेका ले लिया है धार्मिक तौर पर इंसान का फर्ज है कि "ग्राप उसको जो भला कहावे उसे भलाई लिखना" जो इंसान अपने आप की तारीफ करता है, अपने आपको अच्छा कहलवाता है, भलाई उसके नजदीक नहीं फटकती, भलाई ग्रीर ग्रन्छाई उसके नजदीक नहीं ग्राती । लेकिन ग्राज की डेमोकेसी में हम खद कह दें कि हम निकम्मे हैं तो फिर हमको बोट कौन देगा, आप कह दें तो आपको वोट कौन देगा । आपने अपने मिरासी रखे हैं, ग्रखबार वालों को रखना पड़ता है। श्रापको खद को कहना पड़ता है जनाव कि मैं पर्सनल एक्सप्लानेशन देना चाहता हं, इसलिये देना चाहते हैं कि इल्जाम गलत लगाये हैं। यह राजनैतिक मैदान है ग्रीर इस राजनैतिक मैदान में सरदार खुशवन्त सिंह जी के ब्राइडिये से मैं सहमत हं कि करेप्ट लोग ही कहते हैं कि करेप्शन को खत्म करना है। ग्रगर नया मसलमान हो जाय तो ज्यादा ग्रल्लाह ग्रल्लाह करता है। इसलिये चलता है। भ्रापको भी इसके साथ चलना चाहिए ग्रीर जर्नलिस्ट . . (व्यवधान) . . . ग्रव हमारे साथी तो यह करते हैं, उनके नेता अपने साथियों को कहते हैं कि साथियो उठो ग्रीर खतायें ढुंढकर लाग्रो। कंस्ट्रक्टिव काम नहीं । उठो खताएं ढंढकर लाग्री, गलतियां, ब्राईयां एकत करो क्योंकि मेरे ग्रादिल, मेरे मुनसिफ, मेरे नौशेरवां बेकार बैठे हैं। तो कार्य देने के लिए इकटठा करते हो और फिर यहां ला कर हमारे गले पडते हो। ग्राज कितने घंटे लगे हैं ?

श्री उपसभापति: पांच घंटे हो गये हैं।

**ज्ञानी जैल सिं**ह : पांच घंटे हो गये हैं तो उपसभापति जी, भ्राप जानते होंगे कि इसमें कितना खर्च हुआ है और कितनी एनजीं वेस्ट हुई, ग्रेट ब्रेन जिनका था उनको । यह बात हुई ग्रीर कोई वात नहीं सिवाय इसके कि यह बीमारी है, बुराई है इसको बत्म करना चाहिये । कुछ को तो मिला लेकिन बदकिस्मती से शायद मोदी साहबान दिलचस्पी रक्षते हों लेकिन चार रियासतों में जनरल इलैक्शन्स हो रहे हैं ग्रीर बाई इलेक्शन हो रहे हैं। ग्राज की बहस क्यों चलाई है ? ज्यादातर इस निशाने को रख कर जो तक गोरें जा कर गर्मी में नहीं करेंगे वह एग्रर कंडीशंड में कर लो तो भी वह लोगों तक पहुंच जाएंगी । सरकार को फिर कह दो करप्ट है (व्यवधान) जो भी पार्टी इन पावर होती हैं (व्यवधान)

SHRI HAREKRUSHNA MALLICK: Sir, It is very strange that the hon. Home Minister is casting an aspersion on Parliament. We are prepared to sit even outside. There is no problem.

ज्ञानी जंल सिंह : बहुत श्रच्छा धन्यवाद । तशरीफ रिक्षिये । उपसभापित जी, मैं एक राय देता हूं नैम्बर साहेबान को । उन हो यह कहना चाहिये कि——

हर जबर को मिटाना है मुझ को,हर जुल्म का सर खम करना है,

मैं वो हूं जिसको फैसला तकदीरें दो ग्रालम का करना।

श्चगर हम यह समझें कि हम मुकाबला करेंगे इसको मिटा देंगे श्चौर इन्सानियत की तकदीर का फैसला करने वाले हम हैं तो हमारा हौसला बढ़ सकता है नहीं तो नहीं बढ़ सकता है । ठीक बात है बड़े श्चादमी श्चपने श्चापको बहुत छोटा कहतें हैं । यहां चलिये श्चाप लेकिन जब किसी नेशन का सवाल श्चाता है तो श्चपनी जाती बाद नहीं रह जाती है । ठीक है मेरी जिम्मेदारी ज्यादा है बुराई में भी, श्चन्छाई में भी मुल्क में । उससे

दूसरे नम्बर पर हमारे ट्रेजरी बेंचेज के ब्राते हैं फिर ब्रायकी भी ब्राती है। हम भी इस हमाम में नंगे हैं । इसलिए मेरी यह दस्त-बस्ता बेनती है कि ग्राज की बहस का फायदा उठाया जाए एक कोड ग्राफ कन्डक्ट बनाने के लिए उपाय किये जाएं । उसके लिए सरकार की तरफ से बलाई हुई मीटिंग भी दुरुस्त नहीं रहेगी ग्रीर ग्रपोजीशन के नेताग्रों से बलाई हुई मीटिंग भी दूरुस्त नहीं रहेगी । ग्राप बुला लीजिये या कोई ग्रीर एजेंसी ढूंढ लीजिये, उसमें खुल कर बातें हो जाएं। प्रेस वाले हमारे दोस्त हैं। हम उनका सम्मान करते हैं, सत्कार करते हैं । बाद में जो मरजी ग्राए हमसे ले लें लेकिन वहां पर हम सीधे हो कर मान लें कि यह हमारे बेईमान हैं और यह हमारे ईमानदार हैं। इतने हमने रखे हैं थीर इतने तुम ने रखे हैं। हमारे ऊपर एतबार कर लेंगे । लेकिन हम तो मानते ही नहीं हैं जिसकी भी पार्टी में जो बैठा है मजाल है उसको कोई कह दे कि तुम बेईमान हो तो कहेगा कि तुम हमारी पार्टी को बदनाम करते हो । इसलिए यह लाहनत हिन्दुस्तान से दूर करने के लिए यत्न करते रहना चाहिये लेकिन मैं समझता हूं कि इस डेमोकेटिक सेंट ग्रप को हम त्याग नहीं सकते ग्रीर त्यागेंगे भी नहीं । इसमें कोई खराबी भी हो लेकिन खबियां इतनी हैं जो कि और किसी सिस्टम में नहीं हैं । चलायेंगे हम सभी इसी डेमोकेटिक सेंट-ग्रप को परन्तु इस में हम सुधार कर सकते हैं । इलेक्शन के मामले में भी सुधार कर सकते हैं ग्रब कसम खा कर हम कहते हैं कि मैंने तो इतना खर्च किया है। लोक सभा वाले करते हैं. एम. एल. ए. भी करते हैं। सरदार खुशवन्त सिंह जी ने तो गिनती भी बता दी । मैंने तो इस तरह से कसम खानी शुरुकर दी । मैं तो ग्रपनी पाकेट से [ज्ञानी जैल सिंह]

419

इस लिमिट से ज्यादा खर्च नहीं करता । हम दोस्तों को कहते हैं भाई लाग्रो. जो देने ग्रातें हैं उनसें भी मैं नहीं लेता, पार्टी को कहता हं, पार्टी दफ्तर में जमा कर दो, पार्टी जितना खर्च कर दे कोई पुछनें वाला नहीं हैं । यही कर लो. कम से कम अपनी ईमानदारी को अपने कान्शन्स को मजबत रखने के लिए सब लोग यह कर दें कि मैं अपनी ही गिरह से ज्यादा पैसा नहीं लगाऊंगा, पार्टी लगाती है, लगाए, नहीं तो नहीं । वह कह दे कि मैंने तो इतना ही लगाना है। लेकिन इलेक्शन पिटीशन्स होते हैं । हमने देखा है कि लंगर चलता है, कैन्डीडेंट, नाम किसी के ग्रौर पर. इंग्लिहार छपते हैं कैंडीडेट के पैसों से खार्च किसी ग्रौर के नाम पर।तो ऐसी बातें जब बापर रही हों तो बनियाद करप्शन की जो है इसको कैसे खत्म किया जाये । जब तक पालिटीशियन विजिनेस मैन ग्रीर एक ग्राफिसर ये तीनों का कोलेबोरेशन न हो जाय तब तक करप्शन सिरे नहीं चढ़ती । इनका भी गठजोड़ तोड़ ना होगा, ग्रकेले ग्राफिसरों का क्या कसूर है । हमारी विजिनेस मैन की ग्र<sup>व</sup>सरियत, उसकी मेजारिटी ईमानदार है,लेकिन उसमें भी बेईमान हैं। पाली-

टिशयनों की अक्सरियत ईमानदारों को हैं, मेजारिटी ईमानदारों की है लेकिन उसमें भी बेईमान, हमारे एडिमिनिस्ट्रेशन में भारी अक्सरियत ईमानदारों की है लेकिन बेईमान उनमें भी हैं। इन सारी चीजों को खत्म कैसे किया जाय। जब हम कोई बात करते हैं तो उसमें अपोजिशन पार्टी बाले कम से कम करप्शन के मामले में हमारा साय दे दिया करें, खत्म करने के लिए...

डा॰ भाई महाबोर : करने में ?

ज्ञानो जैल सिंह: करने में शो होना है तो वे भी श्रापको मिल जायें करप्शन करने में शामिल होने का इर है तो वे भी निल जायेंगे...(व्यवधा

Rule 176

श्री उपत्रनापितः इनको बहुत स् समझाईये, बहुत समझ चुके हैं, समझे नहीं।

ज्ञानो जैल सिंह': ग्रन्छा फिर हा समाप्त कर देते हैं । सच कहूं तो ह जायेगे, वे झूठ बोलेगे ग्रौर लाज्ज कर देंगे ।

श्री पोजू नोदी : क्या कहूं \$ जी, मारना है तो मारो, मगर मिठ में नहीं डुबाग्रा (व्यवधान)

श्री मनुभाई पटेल : मेरा व्यवन का प्रश्न है । जानी जी बोल रहे . इसलिए अदव के लिए मैं बीच में खड़ा नहीं हुआ, लेकिन आरम्भ में जानी जी ने जो बात कही मुझे लगता है कि यह हाउस का अनादर हुआ । उन्होंने आरम्भ में ही आपकी निन्दा की अपोजीशन लीडर की निन्दा की, पार्टी के लीड की निन्दा की कि इस विषय को यह चर्चा के लिए क्यों लाय। गया । यह तो सारे हाउस का एक निर्णय था, तय था, बिजिनेस एडवाईजरी कमेटी का तय था, आज का नहीं तीन सेंग्रनों से यह तो जो सारे हाउस का तय था उसकी निन्दा करना...(अवंधान)

भानी जैल सिंह : हाउस की निन्दा थी तो मैं अपनी राय वापस लेता हूं।

श्री सन्भाई पटेल : धन्यवाद । दूसरी बात इसलिए कि जानी जी की मंशा नहीं होगी, लेकिन जब बोलते हैं तो वह गये, इसलिए इसको ठीक करना चाहिए । क्योंकि इसमें सदन का ग्रनादर नहीं होना चाहिए ।

दूसरी बात, जब ग्रापने कही कि
यहां एयर-कन्डीशन में बैठकर बाहर
चुनाव के लिए जो प्रचार करना वगैरह
है, मैं ग्राप्के ध्यान में उतना ही दिलान।
चाहता हूं कि यह जब तय हुमा था
तब चुनाव एनाउंस नहीं हुए थे, चुनाव
के पहले तय हुमा था, चुनाव बाद में
एनाउंस हुए । इसलिए के में
चुनाव की बात नहीं थी ।

शानो जैल भिंहु: मुझे इस बात का ती पता नहीं था । मैंने तो सोचा था क झाज के दिन हाउस तीन बजे उठ प्रकता था, तो मैंने कहा कि झापने सोचा कि खाली वक्त है इसलिए इसी काम में लगा लो ।

श्री मन्त्रभाई पटल : ऐसा नहीं है ।

ज्ञानी जैल सिंह । खैर यह तो मेरी गलत बात नहीं है हाउस तो एयर कन्डीशन्ड है... (व्यवधान)

श्रो उपसभापति । ग्रभी श्रापकी बात सुनता हूं जरा काम हो जानेंदीजिए ।

#### STATEMENT BY MINISTER

Adult Education Programme together v/itli the Report of the Review Committee on the National Adult Education Programme

. THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. ). Sir, I beg to lay on the Table a statement regarding Adult Education Programme and also a copy of the report of the , Review Committee on the National Adult Education Programme. [Placed in library. See No. LT-4129/32].

REFERENCE TO THE REPORTED SALE OF TRIBAL YOUNG GIRLS AND WOMEN. IN G. UDAIGIRI OF

PHULBANI DISTRICT IN ORISSA

SHRI SHYAM SUNDER MOHA-PATRA (Orissa): Mr. Deputy Chairman, Sir, I am thankful to you that you have given me the permission to raise this matter about a particular tribal area of Orissa— G. Udaigiri in Phulbani district— where young tribal girls and women are being sold out to outside districts and outside States. With great difficulty a photographer has collected the facte about these young girls and women who have been deserted by their husbands who are Government officers, who are contractors and who are traders. It has created such a panic in the society in Orissa> particularly among the tribal people, that it needs the attention of the

SHRI INDRADEEP SINHA: You give it to the Home Minister.

Home Minister particularly...

SHRI SHYAM SUNDER MOHA-PATRA: I am giving it just now. As many as 16 M.L.As. of our Congress (I) Party, including the Deputy Speaker and a Deputy Minister, have given a representation to the Chief Minister to probe into this matter and do something immediately, so that the culture, the tradition, the pristine glory, **modesty** and dignity of the women will be preserved in the area. This is a very important matter and I bring it to the notice of the Home Minister. I will give all the records that I have in T possession.

## **औ उपसम्मापति ।** हां, ग्राप कहि**ए** कि ग्रापका क्या ध्वाइंट ग्राफ ग्राइंट है ।

SHRI HAREKRUSHNA MALLICK. (Orissa): Sir, while replying to **the** debate, the hon. Home Minister just went on in a light vein. Anyhow **that** I matter has been solved. But it is on record that people belonging to **hia**